

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 834 OF 2024**

IN THE MATTER OF:

Ganeshdan Beetu

...Applicant

Versus

State of Rajasthan & Ors.

...Respondents

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Filed by



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Place: New Delhi

Dated: 08.11.2024.

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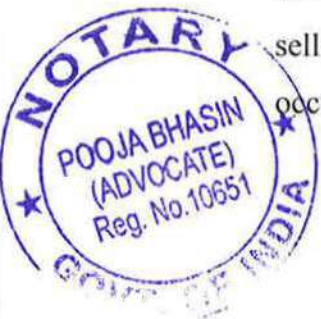
State of Rajasthan & Ors.

...Respondents

SHORT AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 5, M/s AYANA RENEWABLE POWER PRIVATE LIMITED.

I, Rinku Yadav, son of Anup Singh, aged about 33 years, presently working as Senior Manager with Respondent No.5, having registered office at S 2904, 29th Floor, World Trade Center, Brigade Gateway Campus, #26/1, Dr. Rajkumar Road, Malleswaram – Rajajinagar Bangalore – 560055, presently at New Delhi, do hereby solemnly affirm and state as under:

1. I state that I am working with the Respondent No.5 ('**answering Respondent**') as Senior Manager and I have been authorised to file the present short Affidavit on behalf of the answering Respondent vide Letter of Delegation of Authority dated 07.11.2024. I state that I am fully conversant with the facts and circumstances of the present case and as such I am fully competent to swear this Affidavit.
2. The present Original Application ('**OA**') has been registered by this Hon'ble Tribunal under Sections 14 and 15 of the National Green Tribunal Act, 2010 ('**NGT Act**') in exercise of its suo motu jurisdiction, based on the letter dated 04.11.2023 ('**Complaint**') received from the Applicant. The Applicant alleges that the answering Respondent is cutting down a protected species of tree, namely the Khejri tree, at night in the area where the answering Respondent is developing a Solar Power Plant and selling the produce to nearby POP factories. It is also alleged that this cutting has occurred without the necessary permissions from the concerned authorities and is



For AYANA RENEWABLE POWER PVT. LTD.

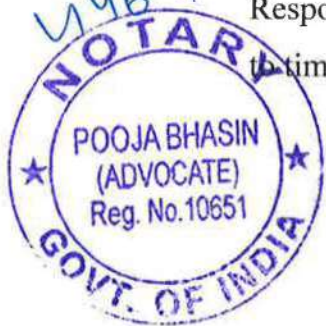
Rinku
Authorised Signatory

causing environmental damage. The allegations made by the Applicant are unfounded, which the answering Respondent will demonstrate in the following paragraphs.

3. At the outset, all allegations, averments, and submissions made by the Applicant concerning the answering Respondent are denied, save and except those which are a matter of record and/ or specifically admitted in the present short Affidavit, and shall not be deemed to be admitted for specific non transverse. The answering Respondent is filing this short Affidavit and craves leave of this Hon'ble Tribunal to file a detailed/additional affidavit if required.

I. BRIEF BACKGROUND

4. In order to promote competitive procurement of electricity from Solar PV Plants, the Ministry of Power had notified Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects dated 03.08.2017 ('**Competitive Bidding Guidelines**'). In accordance with the Competitive Bidding Guidelines, Solar Energy Corporation of India ('**SECI**') had initiated a tariff-based competitive bidding process for selection of Solar-Power Developers for Setting up of 2000 MW ISTS connected Solar Power Projects (Tranche-IX) by way of Request for Selection dated 20.03.2020 ('**RfS dated 20.03.2020**').
5. In terms of the RfS dated 20.03.2020, the answering Respondent had submitted its bid on 22.06.2020 and was selected as one of the successful bidders. Accordingly, a Letter of Award dated 15.07.2020 was issued in favour of the answering Respondent by SECI for developing a Solar Power Plant of 300 MW capacity at Bikaner, Rajasthan ('**Project**').
6. Consequently, the answering Respondent incorporated Ayana Renewable Power Three Private Limited ('**ARPTPL**'), which is a 100% subsidiary of the answering Respondent, under the provisions of the Companies Act, 2013 (as amended from time to time) for execution of the Project.



For AYANA RENEWABLE POWER PVT. LTD.

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7. ARPTPL is developing the Project on substantially leased agricultural land admeasuring 1003.671186 acres and also purchased 155.546 Acres of agricultural land (collectively referred to as '**Subject Land**'). The Project is also registered under the Rajasthan Solar Energy Policy, 2019 ('**the Policy**').
8. In recognition of the fact that growing concerns of global warming require emphasis on clean energy, the Respondent No. 1, i.e., State Government of Rajasthan issued the Policy with the objective to make solar energy generation more cost competitive and reliable source of energy for consumers. The Policy aims to achieve a target of 30,000 MW Solar Power Projects in the State of Rajasthan upto 2024-25 to help the State of Rajasthan achieve its goal of being a major contributing state in achieving the national target of 100 GW capacity of solar energy as part of global commitment. A copy of the Rajasthan Solar Energy Policy, 2019 is annexed herewith and marked as **Annexure R-1**.
9. The objective of the answering Respondent and ARPTPL is to contribute to the vision of Government of India to meet its objective of ensuring a transition to low carbon power generation, in doing so creating job opportunities in the renewable power sector and contributing towards the development of communities situated near locations where its power projects will be set up.

II. PRELIMINARY OBJECTIONS

10. It is submitted that as aforesaid, ARPTPL is responsible for execution of the Project. Hence, the answering Respondent is neither the necessary nor proper party for the present Complaint and ARPTPL ought to be impleaded in the present Complaint for the necessary and proper adjudication of the Complaint. Thus, the present Complaint suffers from non joinder of parties. Further, it is humbly requested that the answering Respondent may be deleted from the array of the parties hereto.



For AYANA RENEWABLE POWER PVT. LTD.


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11. Further, it is humbly submitted that the subject matter jurisdiction to entertain the issue of cutting/ felling of trees (including Khejri trees) does not vest in this Hon'ble Tribunal.
12. ARPTPL is developing the Project substantially on agricultural land which has been leased from local residents. The cutting/ felling of trees (including Khejri trees) on agricultural land in the State of Rajasthan is governed by the Rajasthan Tenancy Act, 1955 ('**Rajasthan Tenancy Act**'). Chapter VII of the Rajasthan Tenancy Act deals with 'Trees'. Section 83 of the Rajasthan Tenancy Act states that no trees shall be removed which are standing on occupied or unoccupied land except as provided for under Section 84 of the Tenancy Act. Further, Section 84 of the Rajasthan Tenancy Act deals with as to 'When and by whom trees may be removed' which *inter alia* provides that a Khatedar tenant holding land in excess of the ceiling area may remove trees pursuant to a license to be granted by the Sub Divisional Officer.
13. Further, Section 85 of the Rajasthan Tenancy Act states that in case a dispute arises *inter alia* regarding the right to remove trees, then such dispute shall on an application or otherwise be decided by the Tehsildar. Additionally, Section 86 of the Rajasthan Tenancy Act lays down the penalties for contravention of provisions of Section 83 and 84 or any of the terms, conditions or restrictions of a license granted thereunder to be levied by an Assistant Collector on an application or a report made to him. Copy of the relevant provisions of the Rajasthan Tenancy Act is annexed herewith and marked as **Annexure R-2**.
14. It is submitted that the National Green Tribunal Act, 2010 ('**NGT Act, 2010**'), under which this Hon'ble Tribunal has been constituted, was established with an aim to expedite disposal of cases relating to environmental protection and conservation and for enforcement of any legal right relating to environment. Accordingly, the NGT Act, 2010 grants powers to this Hon'ble Tribunal to grant relief in the nature of restitution or direct imposition of compensation for the loss caused to the environment.



For AYANA RENEWABLE POWER PVT. LTD.

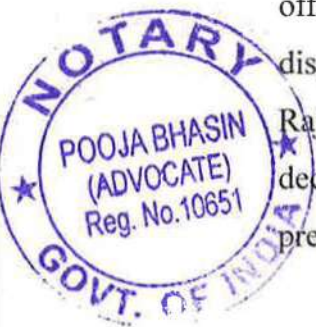

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15. Further, Chapter III of the NGT Act, 2010 governs jurisdiction, powers and proceedings of this Hon'ble Tribunal. As per Section 14 of the NGT Act, 2010, this Hon'ble Tribunal is empowered to take cognizance of all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule I. Thus, Section 14 of the NGT Act, 2010 clearly lays down that the jurisdiction of this Hon'ble Tribunal is restricted to 'substantial question relating to environment' which arise out of specifically the following enactments listed under the Schedule I of the NGT Act, 2010 which are set out as under:

'Schedule I

1. *Water (Prevention and Control of Pollution) Act, 1974*
2. *Water (Prevention and Control of Pollution) Cess Act, 1977*
3. *The Forest (Conservation) Act, 1980*
4. *The Air (Prevention and Control of Pollution) Act, 1981*
5. *The Environment (Protection) Act, 1986*
6. *The Public Liability Insurance Act, 1991*
7. *The Biological Diversity Act, 2002'*

16. As is evident from the above, the Rajasthan Tenancy Act is not covered or regulated by any of the enactments specified in Schedule 1 of the NGT Act, 2010. Accordingly, this Hon'ble Tribunal does not have jurisdiction to decide the issues raised in the present Complaint. Furthermore, as stated above, the concerns raised by the Applicant regarding the alleged cutting or felling of trees (including Khejri trees) constitute an offense under the Rajasthan Tenancy Act, which also outlines the process for addressing disputes and penalties related to unauthorized tree cutting. Under Section 85 of the Rajasthan Tenancy Act, any dispute arising from the right to remove trees shall be decided by the Tehsildar. Therefore, the jurisdiction to resolve the issues raised in the present Complaint lies with the Tehsildar under the Rajasthan Tenancy Act.



4469/24

17. This Hon'ble Tribunal, in its decisions in *Dr. Arvind Gupta v. Union of India & Ors* (O.A. 383 of 2015) and *Nigam Priyae Saroop v. State of Jammu and Kashmir & Ors*

For AYANA RENEWABLE POWER PVT. LTD.

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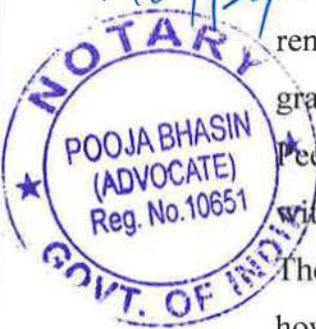
(O.A. 132 of 2016), has held that substantial questions relating to the environment concerning enactments outside the scope of Schedule I of the NGT Act, 2010, are not subject to the jurisdiction of this Hon'ble Tribunal. Therefore, it is submitted that this Hon'ble Tribunal does not have jurisdiction to decide the issues raised in the present Complaint.

III. RESPONSE TO ALLEGATIONS REGARDING FELLING OF KHEJRI TREES

18. For the development of the Project, in the year 2022, ARPTPL had entered into various Lease Deeds ('Lease Deeds') with the residents of Village Kansar for acquiring the Subject Land on which the Project is being developed. The Lessors under the Lease Deeds have represented that the Subject Land is permitted for use or sub-letting for the purposes of the Project, and that both the Tehsildar and the Rajasthan Renewable Energy Corporation Limited have been informed about this use of the Subject Land for the Project. Copy of one such Lease Deed is annexed herewith and marked as **Annexure R-3**.

19. Clause 4.2 of the Lease Deed states that it shall be the responsibility of the respective Lessors to remove and clear the subject land of any shrubs, bushes and any other obstructions as on or before the Execute Date of the Lease Deeds. In compliance thereof, the respective Lessors had made an application before the Sub Divisional Officer under Section 85(4) of the Rajasthan Tenancy Act for removal of the trees such as Kinkar, Boti, Jaal, Safeda.

20. The Sub-Divisional Officer vide permissions dated 11.12.2023 and 15.12.2023 had allowed the Lessors to remove such trees/ shrubs and it was directed that against removal of every tree, 10 trees shall be planted in a year. Further, such permission granted by the Sub Divisional Officer was subject to the condition that no Khejri/ Peepal tree shall be removed from the Subject Land. It is submitted that in compliance with the permissions dated 11.12.2023 and 15.12.2023, ARPTPL has planted 600 trees. Though out of 600 trees only 200 trees have survived due to harsh weather conditions, however, ARPTPL will plant more trees post Project completion, as vacant and suitable



For AYANA RENEWABLE POWER PVT. LTD.

Kishu
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land parcel can be easily identified. Copy of the permissions dated 11.12.2023 and 15.12.2023 are annexed herewith and marked as **Annexure R-4 (Colly)**.

21. It is submitted that in compliance with the permissions dated 11.12.2023 and 15.12.2023, no Khejri trees have been removed from the Subject Land on which the Project is being developed. ARPTPL is annexing photos of 35 Khejri trees which are standing on the Subject Land where the Project is being developed, alongwith the time stamp for the perusal of this Hon'ble Tribunal. Photographs of the Khejri trees existing on the Subject Land are annexed herewith and marked as **Annexure R-5 (Colly)**.

22. A perusal of the Annexure R-5 (Colly) clearly shows that the Project is being built without cutting/ felling any of the Khejri trees and hence, ARPTPL is in clear compliance of the permissions dated 11.12.2023 and 15.12.2023. Annexure R-5 (Colly) also shows that infact if a Khejri tree was coming in between the solar panels, the same has not been cut and the Project is being constructed around the Khejri tree.

23. The allegation of the Applicant that ARPTPL did not pay Royalty for using local minerals used while executing the Project is wholly false and vehemently denied as ARPTPL got remitted the Royalty through its Contractor as prescribed under Rule 51 (9) of the Rajasthan Minor Mineral Concession Rules, 2017 ('**Rules**') upon direction of the Office of Department of Mines and Geology, Bikaner issued vide its letter dated 18.09.2023. Copy of the said letter dated 18.09.2023 is annexed herewith and marked as **Annexure R-6** and a compilation enlisting *inter alia* details of minor minerals alongwith corresponding quantities and royalty numbers is annexed herewith and marked as **Annexure R-7**.

24. It is humbly submitted that ARPTPL is undertaking development of the Project in compliance with all the applicable rules, regulations, licenses and permissions and has not caused any harm to the local flora and fauna. ARPTPL has successfully constructed 250 MW of the Project, out of which ARPTPL has achieved commissioning of 194.32 MW of the Project and till date no issues have been raised by any concerned authority regarding contravention of any applicable law/ regulations.



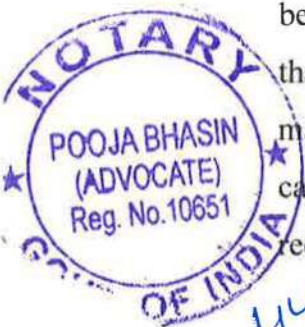
For AYANA RENEWABLE POWER PVT. LTD.

Rinky
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25. In addition to the above, it is further stated that the Applicant has failed to place any proof/evidence before this Hon'ble Tribunal to substantiate its allegations of cutting/felling of Khejri trees by the answering Respondent/ ARPTPL for the development of the Project. Annexure R-4 clearly disproves the case of the Applicant. The Applicant in the garb of being an environmental activist has addressed the Complaint levelling baseless allegations to fulfil his own malafide and harass the answering Respondent/ ARPTPL.

26. For the reasons and grounds stated above, the present Complaint does not warrant interference by this Hon'ble Tribunal and may accordingly be dismissed with costs.

27. I say that I have read and understood the contents of the present Affidavit, which has been prepared under my instructions on behalf of the answering Respondent. I state that the facts stated in the present affidavit are true and correct based on the records maintained by the answering Respondent and made available to me in my official capacity. I say that the legal averments contained therein are made on the basis of advice received and believed to be true and correct by me.



4469724

Hosain
P/1634/2015
I Identify the deponent who has signed/put T in my Presence

VERIFICATION:

I the deponent above-named do hereby solemnly verify and affirm that the contents of the above Affidavit are true and correct to the best of my knowledge based on the official records of the Respondent No. 5. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this the 8 NOV 2024 day of November 2024.

[Signature]
For AYANA RENEWABLE POWER PVT. LTD

Authorised Signatory

ATTESTED
[Signature]
NOTARY PUBLIC, INDIA
08 NOV 2024

[Signature]
DEPONENT
For AYANA RENEWABLE POWER PVT. LTD.
Authorised Signatory



सत्यमेव जयते

Government of Rajasthan

RAJASTHAN
**Solar Energy
Policy, 2019**



Rajasthan Solar Energy Policy, 2019

Energy Department
Government of Rajasthan



ASHOK GEHLOT
Chief Minister, Rajasthan

Rajasthan is a land of resilient people. For centuries they have braved harsh geo-climatic conditions to shape themselves into one of the most vibrant and colourful cultures in the world. This land of blistering sun and vast tracts of barren land is now leading the green energy revolution in India.

Rajasthan's solar generation potential has been assessed at 142 GW. The State Government plans to systematically harness this potential and has set for itself an ambitious target of 30 GW capacity by 2024-25 which will transform the energyscape of the state and the country.

In 2011, we had formulated the State's first Solar Policy to kick-start the State's solar journey. I am glad to see that Rajasthan now stands as one of the top solar states in India. At this stage of the progression curve, the sector now requires a fresh impetus for the next leap.

The Rajasthan Solar Energy Policy-2019 is manifestation of a new, multidimensional vision for this sector. It aims at far-reaching interventions at all levels of the generation pyramid and across the consumption chain, involving all stake-holders, and employment generation for our youth.

I invite you to partner with Rajasthan in writing a new chapter in the history of sustainable energy of the country.

A handwritten signature in black ink, appearing to read 'Ashok Gehlot'.

Ashok Gehlot



Dr. B. D. KALLA

Minister of Energy, Government of Rajasthan

If you are holding this document in your hand, it is unlikely that you are not already familiar with how vibrant Rajasthan's solar sector is.

With the right policy environment, the State has successfully leveraged two important natural endowments – availability of vast un-cultivable land strips and abundant solar radiation throughout the year – to become a front-runner in the sector.

In the Budget speech for 2019-20, Hon'ble Chief Minister had announced a new Solar Policy to further augment the generation capacity in the State. I am glad that guided by his vision, we have formulated the Solar Energy Policy, 2019, which will pave way for the next round of growth of this sector.

This document is an outcome of study of sector's best-practices and a detailed dialogue with various stakeholders. We have significantly broad-based the policy framework for a more holistic and comprehensive development of the sector.

I am sure this investor-friendly policy will encourage further investment in capacity generation and allied activities and also spur employment generation.

A handwritten signature in Hindi script, likely reading 'डॉ. बी. डी. काला'.

Dr. B. D. Kalla

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1 Preamble

- 1.1 Growing concerns of global warming and climate change require emphasis on clean and green energy. The Renewable Energy sources lay foundation for planners in developing the policy framework to ensure energy security and equity along with achieving the goals of reducing carbon emission and pollution mitigation.
- 1.2 Utility scale power producers, small power generators, state utilities such as generation, transmission and distribution companies, regulatory and power management agencies, Government and consumers are major stakeholders in the Renewable Energy (RE) sector. This Policy is envisaged for facilitation of the stakeholders for promoting solar energy sector while safeguarding interests of the end consumer.
- 1.3 Renewable energy brings enormous benefits in the form of zero fuel cost resulting in electricity prices free from volatility and external influence, reduced water usage, low import bill, and pollution mitigation.
- 1.4 Over past several decades, demand for power has grown and the State has added conventional power capacity on a large scale. The State has achieved self-reliance in availability of power. Furthermore, renewable energy has become commercially viable, therefore, state utilities and other stakeholders have increased interest and focus on renewable energy.
- 1.5 Solar energy can be deployed in a decentralised manner which brings benefit of reduced transmission & distribution losses and savings in cost of establishing additional transmission infrastructure because of generation of power at load centres. Decentralised generation through solar rooftop systems, off-grid applications and small solar power plants at consumers end are efficient ways of utilisation of solar energy.
- 1.6 On a life cycle basis, electric vehicles are environmentally cleaner than fossil fuel based vehicles. It is right time to push for a rapid transition of transport sector based primarily on electric vehicles, requiring further policy interventions to align electric vehicles charging by renewable energy based systems.
- 1.7 The State has vast and largely untapped potential in terms of intense solar radiation, one of the highest number of sunny days in a year and availability of vast barren/un-cultivable unutilised government/private land. This has potential to make Rajasthan a highly preferred destination for solar energy at the global level.
- 1.8 To meet the global commitment Government of India, has fixed a national target of 175 GW Renewable Energy, which includes 100 GW from Solar Energy by the year 2022. This will reduce dependence on conventional sources of energy by promoting non-conventional energy sources.
- 1.9 In view of ambitious national projections of RE capacity addition, planning of transmission system is an important factor to facilitate scaling up of renewable energy. Transmission planning requires a new framework in terms of multi stakeholder process and a long-term perspective plan. Better structured RE procurement system can be created based on low generation cost and best value to the system.
- 1.10 Due to unpredictability and variability of Renewable Energy generation, its large scale integration to the grid is a challenging task. It requires upgradation of transmission and distribution infrastructure. This leads to increase in system level cost of RE which is to be borne by the state utilities and the government. Seamless integration of

renewable power with grid to ensure grid stability requires deployment of technologies and implementation models for ancillary services.

- 1.11 Optimal generation capacity mix of renewable and conventional energy sources requires to be assessed by considering possible technology options, to match the future demand curve and energy requirement with the generation profile of the State.
- 1.12 Open access consumers are one of the major stakeholders using renewable power to fulfil their energy demand as well as renewable purchase obligations. Therefore, challenges of such consumers are to be addressed through a suitable regulatory and policy framework.
- 1.13 To keep pace with the changing needs of the solar energy sector, State Government has decided to review the existing Rajasthan Solar Energy Policy, 2014.

2 Vision and Objectives

- 2.1 To develop solar power sector in the State with “stakeholder-driven” policy.
- 2.2 To be a major contributing State for achieving the national target of 100 GW capacity of solar energy as a part of global commitment.
- 2.3 To achieve “optimal energy mix” of conventional and renewable power, ensuring energy security of the State, efficient grid management and protecting interests of all stakeholders.
- 2.4 To promote new technologies in solar energy generation and storage to make solar energy more cost competitive and reliable source of energy for consumers.
- 2.5 To facilitate development of infrastructure in generation, transmission, distribution and manufacturing sector of renewable energy.
- 2.6 Create better atmosphere to innovate and invest for micro, small and medium enterprises for harnessing solar energy.
- 2.7 Human resource development with particular reference to renewable energy and generation of employment opportunities.
- 2.8 To facilitate and support research & development activities in the field of RE. Nurturing better products, processes and systems to promote growth of renewable energy.
- 2.9 To deploy ancillary services for making the grid flexible for RE Power integration by various modes like Demand Side Management, Time of Day Tariff, Scheduling & Forecasting, Storage Systems, Reactive Power Management, Grid Reserve/Balancing Capacity, etc.

3 Title and Enforcement

- 3.1 This Policy will be known as Rajasthan Solar Energy Policy, 2019.
- 3.2 The Policy will come into operation with effect from 18.12.2019 and will remain in force until superseded by another Policy.
- 3.3 State Government may amend/modify/ review this Policy as and when required.

4 Definitions

- 4.1 In this Policy, unless the context otherwise requires:
1. **"Act"** means Electricity Act, 2003, including amendments thereto;
 2. **"ABT"** means Availability Based Tariff;
 3. **"CAPEX Mode"** means the mode under which entire investment is to be incurred by the power consumer for installation of solar power plant;
 4. **"CEA"** means Central Electricity Authority;
 5. **"Ceiling Act, 1973"** means the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973;
 6. **"Central Agency"** means National Load Dispatch Centre (NLDC) as designated by the Central Electricity Regulatory Commission vide Order dated 29.01.2010 for the purposes of the REC Regulations;
 7. **"CERC"** means the Central Electricity Regulatory Commission, constituted under sub-section (1) of Section 76 of the Electricity Act, 2003;
 8. **"CERC REC Regulations"** means Central Electricity Regulatory Commission (Terms & Condition for recognition and issuance of Renewable Energy Certificate for Renewable



- Energy Generation) Regulations, 2010 notified by CERC vide Notification dated 14.01.2010 as amended from time to time;
9. **"Contract Demand"** means regular contract demand plus standby contract demand, if any, of the Consumer with DISCOM;
 10. **"COD"** means Commercial Operation Date, i.e. the date when the Power Plant gets commissioned as per rules/provisions;
 11. **"Collector"** means Collector of a district as defined in the Rajasthan Land Revenue Act and includes every officer authorized to discharge the duties of Collector under the Act/Rules/Executive Orders of the Government of Rajasthan;
 12. **"CPP" or "Captive Power Plant"** means Captive Power Plant as defined in Electricity Act, 2003 and Electricity Rules, 2005;
 13. **"CSP"** means Concentrated Solar Power;
 14. **"DISCOM of Rajasthan"** means a distribution licensee of the State, such as Jaipur DISCOM, Jodhpur DISCOM and Ajmer DISCOM;
 15. **"District Level Committee" or "DLC"** means the Committee constituted by the State Government for a District from time to time under Clause (b) of sub-rule (I) of rule 2 of the Rajasthan Stamps Rules, 2004;
 16. **"Energy Storage Systems" or "ESS"** shall mean the system(s) installed in addition to the solar PV and/or wind power capacity as part of the project, that can capture energy produced at one time for use at a later time;
 17. **"Financial Year"** means a period commencing on 1st April of a calendar year and ending on 31st March of the subsequent calendar year;
 18. **"Force Majeure"** means any event or circumstance which is beyond the reasonable direct or indirect control and without the fault or negligence of the solar power producer or developer and which results in solar power producer's/developer's inability, notwithstanding its reasonable best efforts, to perform its obligations in whole or in part and may include rebellion, mutiny, civil unrest, riot, strike, fire, explosion, flood, cyclone, lightning, earthquake, act of foreign enemy, war or other forces, theft, burglary, ionizing radiation or contamination, Government action, inaction or restrictions, accidents or an act of God or other similar causes;
 19. **"Generating Plant Sub-station/Pooling Sub-Station"** means Sub-station developed by the Solar Power Producer/Developer for interfacing with the receiving sub-station;
 20. **"Government" and "State"** mean Government of Rajasthan and the State of Rajasthan respectively;
 21. **"Grid Code"** means Rajasthan Electricity Regulatory Commission (Rajasthan Electricity Grid Code) Regulations, 2008/Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 as amended from time to time;
 22. **"Gross Metering"** means methodology under which the entire electricity generated by the rooftop/ ground mounted Solar PV System set up in the premises of the consumer is delivered to the distribution system of the licensee;
 23. **"GST"** means Goods and Services Tax;
 24. **"Interconnection Line"** means Transmission/ Distribution Line connecting Generating Plant Sub-station/Pooling Sub-station of Developer/Power Producer to Receiving Sub-Station of ISTS/RVPN/DISCOMs of Rajasthan;
 25. **"Inter-Connection Point"** shall mean a point at Extra High Voltage (EHV) substation of Transmission Licensee or High Voltage (HV) substation of distribution licensee, as the case may be, where the electricity produced from the RE generating station is injected into the Grid;
 26. **"IREDA"** means Indian Renewable Energy Development Agency;
 27. **"ISTS"** means Inter State Transmission System;
 28. **"Licensee"** includes a person deemed to be a

- licensee under Section 14 of the Electricity Act, 2003;
29. **"MNRE"** means Ministry of New and Renewable Energy of Government of India, responsible to develop and deploy new and renewable energy for supplementary energy requirement of the country;
 30. **"National Solar Mission or Solar Mission"** means Jawaharlal Nehru National Solar Mission 2009 launched by Government of India;
 31. **"Net Metering"** means the methodology under which electricity generated by the Rooftop/Ground mounted Solar PV System set up in the premises of a consumer under the CAPEX/RESCO mode is primarily for self consumption, and the surplus generated electricity, if any, is delivered to the distribution licensee which will be off-set against the electricity supplied by the distribution licensee to the consumer during the billing cycle;
 32. **"Nodal Agency"** means Rajasthan Renewable Energy Corporation Limited (RREC);
 33. **"NVVN"** means NTPC Vidyut Vyapar Nigam, a wholly owned subsidiary company of NTPC;
 34. **"Person"** means an individual or a firm/company registered under the Companies Act 1956;
 35. **"Pooled Cost of Power Purchase"** means the weighted average price at which the distribution licensee has purchased the electricity including the cost of self-generation, if any, in the previous year from all the energy suppliers excluding short-term power purchases and those based on renewable energy;
 36. **"PPA"** means Power Purchase Agreement;
 37. **"Pooling Station"** means sub-Station developed by the Developer for interface with the Receiving Sub-station;
 38. **"Project Capacity"** shall mean the maximum Alternating Current (AC) capacity at the delivery point;
 39. **"Receiving Sub-station"** means EHV/HV Sub-Station developed by RVPN/DISCOM of Rajasthan for evacuation of power generated from Renewable Energy Sources;
 40. **"Renewable Energy Certificate" or "REC"** means the Renewable Energy (Solar) Certificate issued by the Central Agency in accordance with the procedure prescribed by it and under the provisions specified in this regard by the Central Electricity Regulatory Commission (Terms & Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010;
 41. **"Renewable Energy Power Plants"** means power plants other than the conventional power plants generating grid quality electricity from Renewable Energy Sources;
 42. **"Renewable Energy Sources"** means and includes non-conventional renewable generating sources as approved by the Ministry of New & Renewable Energy, Government of India;
 43. **"RERC"/"Commission"** means Rajasthan Electricity Regulatory Commission;
 44. **"RESCO Mode"** means the methodology in which entire investment is to be incurred by a company/individual other than the consumer for setting up of the solar power project in the consumer premises and the consumer pays for the electricity generated from such solar power project at mutually agreed tariff to such investor company/individual;
 45. **"RPO"** means Renewable Purchase Obligation;
 46. **"RREC/RRECL"** means Rajasthan Renewable Energy Corporation Ltd;
 47. **"RVPN"** means the Rajasthan Rajya Vidyut Prasaran Nigam Limited;
 48. **"RVUN"** means the Rajasthan Rajya Vidyut Utpadan Nigam Limited;

49. **“RUVN/RUVNL”** means the Rajasthan Urja Vikas Nigam Limited;
50. **“SECI”** means the Solar Energy Corporation of India;
51. **“SLEC”** means State Level Empowered Committee constituted under the provisions of this Policy;
52. **“SLSC”** means State Level Screening Committee constituted under the provisions of this Policy;
53. **“Solar Farm/Park”** means a group of solar power plants in the same location used for the generation of electric power;
54. **“Solar Power Park Developer”** means a person who develops and/or maintains solar parks and the related common infrastructure facilities;
55. **“Solar Power Producer/Developer”** means a person that makes an investment for setting up of solar power project and generating electricity from solar energy;
56. **“Solar Plant/Solar Power Plant”** means a power plant or system utilizing solar energy through solar photo-voltaic or concentrated solar thermal devices for generating electricity;
57. **“Solar PV Power Plant”** means Solar Photo Voltaic (SPV) Power Plant that uses sunlight for direct conversion into electricity through Photo Voltaic technology;
58. **“Solar Thermal Power Plant”** means Solar Thermal Power Plant that uses sunlight through Concentrated Solar Power (CSP) technology based on either line focus or point focus principle for conversion into heat/steam which can be used for producing electricity;
59. **“Scheduled Commissioning Period”** means the scheduled period of the completion of the project counted from the date of “final approval” from SLSC/SLEC to the date of “COD”;
60. **“State Agency”** means Rajasthan Renewable Energy Corporation Ltd. or any other agency designated by the Rajasthan Electricity Regulatory Commission for accreditation and recommending the Renewable Energy Project for registration with Central Agency in accordance with the procedure prescribed by it and under the provisions specified in the CERC REC Regulations;
61. **“State Load Dispatch Centre” or “SLDC”** means the Centre established by the State Government for the purposes of exercising the



powers and discharging the functions under Section 31&32 of the Electricity Act, 2003;

62. "Tariff" means the schedule of charges for generation, transmission, wheeling and supply of electricity together with terms and conditions for application thereof;

63. "WBA" means Wheeling and Banking Agreement.

- 4.2 The terms not defined above will have their usual meanings.

5 Target

- 5.1 The Policy aims to achieve a target of 30,000 MW Solar Power Projects up to 2024-25 in the State as under:

S.No.	Particulars	Capacity
1	Utility/Grid Scale Solar Parks	24,000 MW
2	Distributed Generation	4,000 MW
3	Solar Rooftop	1,000 MW
4	Solar Pumps	1,000 MW

- 5.2 The State DISCOMs will purchase solar energy as per the Renewable Purchase Obligation (RPO) as determined by RERC.

- 5.3 State will endeavour to develop Solar Power Projects for sale of power to parties other than DISCOMs of Rajasthan and for captive consumption, within and outside the State.

- 5.4 This Policy also aims to promote Solar Energy as under:

- i. Promotion of small Decentralized Grid Connected Solar Power Projects at load centres.



- ii. Promotion of Rooftop Solar Projects through Net Metering and Gross Metering mechanism or in any other manner as per the provisions of Electricity Act, 2003 and relevant Regulations/Orders issued by RERC/CERC.
- iii. Promotion of Off-Grid Solar applications like Solar Water Pumps, home lighting systems, water heater, etc.
- iv. Promotion of Solar Energy Projects with Storage Systems.
- v. Promotion of Electric Vehicles (EV) Charging Stations by Renewable Energy.
- vi. Development of Solar Parks.
- vii. Strengthening of Transmission and Distribution Network for Renewable Energy.
- viii. Promotion of manufacturing industries of solar energy equipment and storage systems.
- ix. Promotion of floating/canal top/reservoir top solar power projects.

6 RREC to act as Nodal Agency

RREC to act as nodal agency for:

- i. Registration of projects;
- ii. Approval of projects;
- iii. Development of Solar Parks;
- iv. Selection of projects by process of competitive bidding on request of RUVNL/DISCOMs;
- v. Facilitating allotment of Government land;
- vi. Facilitating approval of power evacuation plan and allocation of bays and other related facilities;
- vii. Facilitating execution of PPA/WBA with DISCOMs of Rajasthan/RVFN/NVVN/SECI/RUVNL (as may be applicable);
- viii. Arranging any other statutory clearances/ approvals;
- ix. Facilitating water allocation for Solar Thermal Power Plant/for auxiliary consumption and cleaning of Solar PV Plants;
- x. Coordination with MNRE/NIWE/DISCOMs of Rajasthan/RVFN/Central Agency/other relevant agency;
- xi. Accreditation and recommendation of the Solar Power Projects for registration with Central Agency under REC Mechanism.

PROJECT BASED PROVISIONS AND INCENTIVES

7 Rooftop PV Solar Power Systems

7.1 Rooftop PV Solar Power Systems with Net Metering

The State Government will facilitate installation of Rooftop PV Solar Power Systems in the State. It will endeavour to develop 33 district headquarters as 'Green Energy Cities' in next 5 years by installing 300 MW of Solar Rooftop Systems in the following manner:

- i) The State will promote setting up of grid connected Rooftop PV Solar Power Plants under Net metering arrangement. The DISCOMs will allow Solar Rooftop capacity addition up to 50% of the capacity of the distribution transformer of the area.
- ii) Rooftop Solar Power Plants can be set up on Government Buildings on RESCO Model.

- iii) The DISCOMs will develop a suitable and comprehensive consumer-friendly IT application for facilitating online timely approvals and monitoring of these projects.
- iv) Rooftop consumers will be provided subsidies/incentives as per the guidelines of MNRE/State Government.
- v) Start-ups will be promoted for installation of Rooftop Solar Systems.
- vi) Benefits such as banking facility and payment of surplus energy by DISCOMs under Net-metering Scheme as applicable to domestic consumers, will also be applicable to Government offices, Government schools, Government colleges, Government hospitals and any other Government buildings notified by State Government under the Net Metering Scheme.



- vii) Maximum time period for execution of various activities in respect of Solar Rooftop Systems under Net Metering by DISCOMs will be as under:

S. No.	Activity	Maximum Time Period
1	Issuance of NOC	7 days from receipt of application
2	Solar & Net Meter Testing	7 days from depositing of meters
3	Execution of Net Metering Agreement	3 days from submission of draft agreement
4	Commissioning/ Connection of Rooftop system	3 days from receipt of application

7.2 Rooftop PV Solar Power Systems with Gross Metering

Solar Rooftop Systems can also be set up under gross metering scheme as per the guidelines prescribed by the State Government/ Government of India. The entire generated power will be supplied to DISCOMs at a tariff determined by RERC. Solar Rooftop Systems up to 1 MW capacity will be allowed under this Scheme.

- 7.3 Appropriate provisions would be made in Urban Building Bylaws to promote and facilitate use and installation of Solar Rooftop Systems.

8 Decentralized Grid Connected Solar Power Projects

Decentralized Grid Connected Solar Power Projects provide an opportunity to meet power requirement close to the load centres. Such generation will help the utilities to reduce their T&D losses and optimize the cost of transmission and distribution system.

- 8.1 The State will promote setting up of decentralized solar power projects with a minimum capacity of 0.5 MW and maximum capacity of 3 MW in the premises and vicinity of 33 kV Grid Sub-Stations for sale of power to DISCOMs. The sub-stations for which decentralized solar power projects are to be established will be selected by RUVNL/ DISCOMs. The tariff for these projects will be determined on basis of tariff-based competitive bidding process or as per the

guidelines of State Government/ Government of India.

- 8.2 State aims to increase participation of farmers in solar energy sector to augment their sources of income by production and sale of solar energy to DISCOMs, in following manner:
- 8.2.1 Farmers, on their own or through a developer, can set up decentralised power project on their un-cultivable agriculture land as per clause 8.1.
- 8.2.2 The State will promote solarization of existing grid connected agriculture pumps as per the provisions/guidelines issued by DISCOMs based on Regulations of RERC/Guidelines of Central/State Government.

9 Off-Grid Solar Applications

- 9.1 The State will promote and incentivize off-grid solar applications, including hybrid systems, as per the guidelines issued by MNRE to meet various electrical and thermal energy requirements for domestic and commercial use.
- 9.2 The State will promote setting up of solar power plants by persons for sale of power to consumers through its own distribution system/local solar grid.
- 9.3 The State will also promote setting up of stand-alone solar systems to provide electricity to households in remote villages/ hamlets (Dhanis).
- 9.4 The State will promote installation of Solar PV Pumps for pressure irrigation systems.



10 Utility Grid Power Projects

10.1 Solar Power Projects in Rajasthan for sale of power to DISCOMs of Rajasthan

The State will promote setting up of solar power projects for sale of power to DISCOMs of Rajasthan on the tariff discovered through competitive bidding process:

- i) To fulfil Renewable Purchase Obligation (RPO) target fixed by RERC.
- ii) DISCOM/RUVNL may purchase solar power beyond RPO limit and can avail the benefit of REC as per CERC Regulations/NLDC guidelines.

10.2 Solar Power Projects sanctioned under guidelines/schemes of MNRE

The State will promote setting up of Solar Power Projects under the Guidelines/ Schemes of MNRE or Solar Power Projects allocated through competitive bidding by/for other State Utilities/Entities.

10.3 Solar Power Projects for captive use

The State will promote setting up of solar power projects for captive use as under:

10.3.1 Solar Power Projects within premises of a consumer of Rajasthan:

1	Capacity	Up to Contract Demand of the consumer
2	Transmission and Wheeling Charges	Not applicable
3	Banking	As per clause 16.3
4	Electricity Duty	Exempted as per clause 16.4
5	Additional Surcharge	Not applicable
6	Cross Subsidy Surcharge	Not applicable
7	Contribution towards Rajasthan Renewable Energy Development Fund	Not applicable

10.3.2 Solar Power Projects outside the premises of consumer of Rajasthan:

1	Capacity	Up to Contract Demand of the consumer
2	Transmission and Wheeling Charges	As per clause 16.5
3	Banking	As per clause 16.3
4	Electricity Duty	Exempted as per clause 16.4
5	Additional Surcharge	Not applicable
6	Cross Subsidy Surcharge	Not applicable
7	Contribution towards Rajasthan Renewable Energy Development Fund	Not applicable

10.3.3 Solar Power Projects set up in the State for captive use outside Rajasthan through open access:

1	Capacity	As per requirement of the consumer
2	Transmission and Wheeling Charges	As per RERC Regulations
3	Banking	Not applicable
4	Electricity Duty	Not applicable
5	Additional Surcharge	Not applicable
6	Cross Subsidy Surcharge	Not applicable
7	Contribution towards Rajasthan Renewable Energy Development Fund	As per clause 22

10.4 Grid connected Solar Power Projects for Third Party Sale

The State will promote setting up of solar power projects for third party sale within/ outside the State as under:

10.4.1 Solar Power Projects within premises of consumer of Rajasthan (under RESCO mode):

1	Capacity	Up to Contract Demand of the consumer
2	Tariff	As mutually agreed
3	Transmission and Wheeling Charges	Not applicable
4	Banking	As per clause 16.3
5	Electricity Duty	As per GoR Orders
6	Additional Surcharge	As per RERC Regulations
7	Cross Subsidy Surcharge	Not applicable
8	Contribution towards Rajasthan Renewable Energy Development fund	As per clause 22

10.4.2 Solar Power Projects set up for sale of power within State through open access:

1	Generating Plant Capacity	Any capacity projects
2	Sale to the consumer	Up to Contract Demand of the consumer
3	Tariff	As mutually agreed
4	Transmission and Wheeling Charges	As per clause 16.5
5	Banking	As per clause 16.3
6	Electricity Duty	As per GoR Orders
7	Additional Surcharge	As per RERC Regulations
8	Cross Subsidy Surcharge	Not applicable
9	Contribution towards Rajasthan Renewable Energy Development Fund	As per clause 22

10.4.3 Solar Power Projects set up for sale of power outside State through open access/power exchange:

1	Generating Plant Capacity	Any capacity projects
2	Tariff	As mutually agreed
3	Transmission and Wheeling Charges	As per RERC Regulations
4	Banking	Not applicable
5	Electricity Duty	Not applicable
6	Additional Surcharge	Not applicable
7	Cross Subsidy Surcharge	Not applicable
8	Contribution towards Rajasthan Renewable Energy Development Fund	As per clause 22

10.5 The Projects set up under clause 10.3 & 10.4 will also be eligible for RE (Solar) Certificate as per Orders/Regulations issued in this regard by the appropriate Commission.

10.6 The State will also promote setting up of floating/reservoir top/canal top Solar Power Projects for sale of power to DISCOMs through competitive bidding or for captive use/third party sale.

11 Solar Power Projects with Storage Systems

- 11.1 Solar power is intermittent in nature as it is available only in daytime and it also depends on prevailing weather conditions. Therefore, to reduce the variability of output of solar power injected into the grid and to ensure availability of firm power for a particular period, the State will promote Solar Power Projects with storage systems in form of battery storage, pumped hydro storage or any other grid interactive storage system.
- 11.2 Initially, power up to the capacity of 5% of RPO target in MW (Solar & Non-Solar combined) from Solar Power Projects with Storage Systems (including Wind and Wind-Solar Hybrid Power Projects with Storage Systems), will be procured by Rajasthan DISCOMs at a tariff discovered through competitive bidding, in addition to the RPO target.
- 11.3 The minimum rated energy capacity of an Energy Storage System (ESS) shall be equal to 'X/2' MWh, where 'X' is the installed capacity of the Project in MW. For example, in case the installed capacity of a Project is 50 MW, then minimum energy rating of the ESS installed shall be 25 MWh.
- 11.4 The State will also promote Solar Power Projects with Storage Systems for captive use/third party sale.
- 11.5 The State will facilitate Research and Development (R&D) of storage technologies including generation of hydrogen for use in hydrogen fuel cell, by renewable energy.



DEVELOPMENT OF SOLAR PARKS

12 Solar Park

Solar Park is a concentrated zone for development of solar power projects. It provides a well demarcated area with proper civil and power system infrastructure to a power producer, where the risk in projects is minimized and the fast approval process is facilitated. The Solar Power Park Developer creates supporting infrastructure and facilities including power evacuation, water arrangements, internal roads and administrative facilities.

12.1 Solar Parks by RREC

Rajasthan Solar park Development Company Ltd., a Special Purpose Vehicle (SPV) in the form of a subsidiary company of RREC, has been established for development of infrastructure and management of Solar Parks. RREC will develop Solar Parks in Rajasthan on its own or through any other SPV which may be created as required.

12.2 Development of Solar Parks by Private Sector

- (i) State will promote development of Solar Parks by Private Sector. The Private Sector Solar Power Park Developer (SPPD) will submit an application in the prescribed online format to RREC for development of Solar Park along with a non-refundable Registration charges @ Rs10,000/ MW + GST subject to maximum of Rs10 lac + GST for each Solar Park. RREC will complete the processing of registration application within a period of 30 days.
- (ii) The Private Sector Solar Power Park Developer(s) shall be obliged to create common infrastructure facilities for development of Solar Park(s) such as creation of power evacuation systems and development of roads, lights, water supply systems and other administrative support systems.



- (iii) The SPPD will be allowed to acquire agriculture land from title holder (Khatedar) for developing Solar Park(s) in excess of ceiling limit in accordance with the provisions of Rajasthan Imposition of Ceiling on Agriculture Holding Act, 1973.
- (iv) Land conversion will not be required in accordance with the provisions of Rajasthan Tenancy Act, 1955 and Rajasthan Land Revenue Act, 1956 for the development of solar park on private agriculture land.
- (v) Allotment of Government land to Private Sector Solar Power Park Developer(s) for development of Solar Park(s) will be considered on recommendation of RREC.
- (vi) The Private Sector Solar Power Park Developer(s) shall be responsible for registration of solar power projects within their park with RREC as per the provisions of Rajasthan Solar Energy Policy, 2019.

12.3 Development of Solar Parks through Joint Venture Companies (JVCs)

12.3.1 The State will promote development of Solar Parks in Joint Venture with private

developers by investing up to 50% equity or any other percentage of equity participation as decided by the State Government. The cost of land allotted by State Government would be part of its equity participation in the joint venture company.

12.3.2 The State Government will separately formulate guidelines regarding selection of partner for the formation of Joint Venture Companies in a transparent manner for the purpose of development of Solar Park.

12.3.3 Applicant will submit proposal to RREC for formation of Joint Venture Company with the State Government. RREC after examining the same will submit the proposal to SLSC, which will recommend it to SLEC if found suitable as per the guidelines. The SLEC after examining the proposal will submit it to the State Government for final approval.

12.3.4 The State Government on its own or through any other agency designated by it will promote setting up of Ultra Mega Renewable Energy Power Park (UMREPP) in joint venture with Central Public Sector Undertakings.

13 Promotion of setting up of Renewable Energy based Electric Vehicle Charging Stations

The shift to clean and green transport has become necessary due to increase in carbon emission from fossil fuel which leads to global warming and climate change. The rapid increase in fossil fuel consumption due to rising vehicular movement has led to increase in pollution and an adverse impact on Balance of Payment situation because of the rising import bill.

The above factors are main reasons for adoption of Electric Vehicles (EV) and supporting technologies. The requirement of suitable grid-grade electricity is seen as a major challenge for establishing sufficient charging stations for the EVs. Charging of EVs from electricity generated from fossil fuel based conventional sources does not reduce emissions. For

further reduction of carbon footprint it is essential that the EVs are charged from renewable energy sources. In view of the above, the State will promote the use of renewable energy for charging of EVs in the following manner:

- i. The Charging Infrastructure will be developed as per the guidelines and standards issued by Ministry of Power and Central Electricity Authority.
- ii. The EV charging stations may be established by the State/Central Public Sector Undertakings, private operators or under public private partnership models.
- iii. Government land will be allotted at 50% concessional rate for first 500 renewable energy based EV charging stations installed within 5 years from the date of commencement of this Policy.
- iv. The charging station service providers may set up renewable energy generation plants within their premises for captive use, and may also draw renewable power through open access from generation plants located within the State to avail the benefits as provided under clause 16 of this Policy.
- v. The aforesaid benefits would also be available to

the chain of EV charging stations owned by a single service provider.

- vi. The State will support Research and Development activities regarding promotion and use of Renewable Energy by EV charging stations and also for the impact of EV charging infrastructure on the grid.



REGISTRATION AND APPROVALS

14 Registration of Solar Power Projects

- 14.1 All projects installed in the State shall be required to be registered with RREC.
- 14.2 The Solar Developer/Power Producer will submit an online application for registration to

RREC in the prescribed format along with requisite documents.

- 14.3 Each Developer/ Power Producer will deposit non-refundable registration charges with RREC as under:

S. No.	Project Capacity	Rate
1	For Project \leq 10 MW capacity	Rs 50,000 per MW
2	For Projects $>$ 10 MW and \leq 50 MW capacity	Rs 5 lac per project
3	For Projects $>$ 50 MW and \leq 100 MW capacity	Rs 10 lac per project
4	For Projects $>$ 100 MW capacity	Rs 30 lac per project

14.4 The GST and other charges, as applicable, shall be payable in addition to the registration charges. Registration will not confer any right to the Solar Power Producer and will not create any obligation on the part of RREC.

14.5 The Solar Power Projects registered under the policies prior to this Policy and three years before the commencement of this policy, for which project developer has not applied for in-principle clearance, the registration of such projects shall be allowed to be re-validated within 6 months from the commencement of this Policy by depositing Rs5,000 per MW with applicable GST, otherwise the registration of such projects shall be deemed to have been cancelled. Such re-validated projects will be required to apply for in-principle clearance within 1 year from the date of re-validation, failing which the registration shall be deemed to be cancelled.

14.6 The Solar Power Projects registered under the Rajasthan Solar Energy Policy, 2014 in the period of three years prior to the date of commencement of this Policy, shall be deemed to be registered under this Policy with the same registration number allotted earlier, and,

the power producers of such projects shall have to apply for in-principle clearance within 3 years from the date of original registration or within 1 year from the date of commencement of this Policy whichever is later, failing which the registration shall be deemed to be cancelled.

14.7 The projects registered under this Policy shall have to apply for in-principle clearance within a period of 2 years from date of registration, failing which the registration shall be deemed to be cancelled.

14.8 For the projects already commissioned under RE (Solar) certificate mechanism, the Developer/Solar Power Producer will have to deposit Accreditation/Registration fee with State Agency/Central Agency as per the procedure laid down by the regulations/orders of the appropriate Commission.

14.9 The installation of Solar Power Plants not registered with RREC and without prior approval of competent authority as per policy provisions will be liable to be disconnected from the Grid. The developer/power producer will be required to submit certificate of registration of project with RREC to the Sub-Registrar or any other officer authorized by the Government for the registration of sale/lease deed of the land.

14.10 No prior registration with RREC will be required for participation in bidding as per the clause 8.1, 10.1, 10.2 & 11.2. Only successful bidders will be required to register their projects with RREC.

14.11 No registration will be required for solar power projects connected to low tension grid under Net/Gross Metering Scheme.

14.12 Developer/power producer can transfer its registered capacity or part thereof to its 'holding', 'subsidiary', 'fellow subsidiary' or 'ultimate holding' company with the prior approval of RREC on payment of an amount equal to 50% of the registration charges. However, the provisions of clause 14.5 & 14.6

shall be applicable to the transferee.

- 14.13 Developer/Power Producer can transfer the registered capacity or part thereof from one

registration to its another registration with the prior approval of RREC on payment of an amount equal to 25% of the registration charges.

15 Allotment/Procurement of Land

15.1. Allotment of Government Land to Solar Park /Solar Power Projects

Government land will be allotted to Solar Park /Solar Power Projects as per the provisions of Rajasthan Land Revenue (Allotment of land for Setting up of Power Plant based on Renewable Energy Sources) Rules, 2007, as amended from time to time. Solar Power Park Developer shall be allowed to sub-lease the allotted land as per the aforesaid rules.

- 15.1.1 RREC will recommend, on case-to-case basis, to the concerned District Collector for allotment of government land only on submission of cash security deposit of Rs5 Lac per MW by demand draft/RTGS in favour of

RREC, Jaipur. The security deposit will be refunded to the developer in proportion to the commissioned capacity of the project on written request of applicant. The security deposit shall be forfeited in case the allotted land is not used within the specified period as per allotment rules. If land is not allotted, security deposit will be refunded on the written request of the applicant.

- 15.1.2 For setting up of Solar Power Plants based on different technologies, maximum land area which can be allotted to the Developer/Solar Power Producer will be as under:



S. No.	Technology	Maximum area that can be allotted
i	SPV on Crystalline Technology	2.0 Hectare/MW
ii	SPV on Crystalline Technology with tracker	3.0 Hectare/MW
iii	SPV on Thin Film/Amorphous Technology with or without tracker	3.5 Hectare/MW
iv	Solar Thermal (CSP): Parabolic Trough / Tower/Other Technology with or without storage	a) Up to PLF of 21%: 3.5 Hectare/MW b) For every 1% increase in PLF, 0.15 Hectare/MW additional land will be allotted

Note: For solar power projects with storage system, additional land will be allotted as per the rules prescribed by the Revenue Department, GoR.

15.2. Solar Power Projects on Private Land

15.2.1 The State will promote setting up of Solar Power Project/Solar Farm on private land. Developer shall be permitted to set-up Solar Power Project/Solar Farm on private agriculture land without the requirement of land conversion in accordance with the provisions of Rajasthan Tenancy Act, 1955 and Rajasthan Land Revenue Act, 1956 and the rules made thereunder.

15.2.2 Solar Power Producers shall also be allowed to acquire/hold private land from the title holders (Khatedar) for setting up of Solar Power Plant in excess of ceiling limit in accordance with the provisions of Ceiling Act, 1973.

15.3 Stamp Duty

Rates of stamp duty levied on the land used for setting up of solar power plant/solar park shall be equal to twice the rates of stamp duty leviable on agriculture land of that area.

16 Incentives/facilities available to Solar Power Projects

16.1 Grant of incentives available to Industries

Generation of electricity from Solar Power Plant shall be treated as eligible industry under the schemes administered by the State's Industries Department and for incentives available to industrial units under the Rajasthan Investment Promotion Scheme (RIPS).

16.2 Availability of Water

Water Resources Department will allocate

required quantity of water from IGNP canal/the nearest available source for cleaning of solar panels and auxiliary consumption for Solar PV Power Plants and water requirement for Solar Thermal Power Plants subject to the availability of water. Power Producer will intimate estimated water requirement to RREC along with source of water. After assessment/scrutiny, case of water requirement shall be forwarded to the Water

Resources department. The modifications(s) required, if any, in the existing canal system will be done by the Water Resources Department at the cost of the Power Producer.

16.3 Banking

Banking of energy at the drawl end within the State shall be permitted for Captive Consumption and third party sale on yearly basis. Banking charges shall be adjusted in kind @ 10% of the energy delivered at the point of drawl. The banking year shall be from April to March. However, drawl of banked energy will not be allowed during peak hours as determined by DISCOMs. The unutilized banked energy at the end of year shall lapse.

16.4 Exemption/Relaxation from Electricity Duty

The electricity consumed by the Power Producer for captive use within the State under clause 7.1, 10.3.1, 10.3.2, 11.4 & 13(iv) will be exempted from payment of Electricity Duty for 7 years from COD.

16.5 Transmission and Wheeling charges

For Solar Power Projects set up for captive use/third party sale within the State after the commencement of this policy and up to March 2023 or for a capacity of 500 MW (Solar, Wind and Wind-Solar Hybrid, with or without storage, taken together) whichever is earlier, the transmission and wheeling charges will be levied as under:

- i. For Solar Power Project under clause 10.3.2 and 10.4.2: @ 50% of normal transmission and wheeling charges for a period of 7 years from date of commissioning of the project.
- ii. For Solar Power Project under clause 11.4: @ 25% of normal transmission and wheeling charges for a period of 7 years from date of commissioning of the project.
- iii. For Solar Power Project under clause 13(iv): @ 100% exemption in normal transmission and wheeling charges for a

period of 10 years from date of establishing of Electric Vehicle (EV) charging station.

- iv. The above provisions will be applicable for an individual plant capacity of maximum 25 MW.



APPROVAL MECHANISM

17 Committees for Project Approval

In-principle clearance and final approval will be granted by State Level Screening Committee/ State Level Empowered Committee as the case may be. The constitution of the committees will be as under:

17.1 State Level Screening Committee (SLSC)

- i) Principal Secretary/Secretary, Energy, GoR (Chairman)
- ii) Chairman & Managing Director, RVPN
- iii) Managing Director, RREC
- iv) Managing Director JVVNL/AVVNL/ JDVVNL/RUVNL
- v) Director (Finance), RREC
- vi) Director (Technical), RREC - Convener

17.2 State Level Empowered Committee (SLEC)

- i) Chief Secretary, GoR (Chairman)

- ii) Principal Secretary/Secretary, Revenue, GoR
- iii) Principal Secretary/Secretary, Energy, GoR
- iv) Principal Secretary/Secretary, Water Resources Department, GoR
- v) Chairman, Rajasthan Renewable Energy Corporation Ltd.
- vi) CMD, Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
- vii) Principal Chief Conservator of Forest (HoFF), Forest Department, GoR
- viii) District Collector of concerned District (Special Invitee)
- ix) MD, Rajasthan Renewable Energy Corporation Ltd., (Member-Secretary)

18 In-Principle Clearance of Solar Power Projects

18.1 For projects under Clause 8.1, 10.1, 10.2 and 11.2

These projects will be governed by the provisions of the bid document and will not require in-principle clearance from SLSC.

18.2 In-Principle Clearance of Solar Power Projects under Clause 10.3, 10.4, 11.4 and 13 (iv)

In-principle clearance of projects under clause 10.3, 10.4, 11.4 and 13(iv) will be granted by the State Level Screening Committee after

evaluating/examining the project proposals on the following criteria:

- Detailed project report
- Financial capability of the power producer (Annexure-1)
- Availability of land
- Availability of power evacuation system for proposed project
- Availability of water for solar thermal plant, if required

- Documentary evidence of power purchase agreement or an undertaking in case of sale to third Party through open access or undertaking for sale of power in the power exchange

18.3 Timeline for In-Principle Clearance

Solar Power Producer to whom Government land is allotted will have to apply for in-

principle clearance of the project within three months from the date of signing of lease deed of the allotted Government land. If Solar Power Producer fails to apply for in-principle clearance within the time prescribed, RREC will recommend for cancellation of allotment of Government land with the approval of SLSC.

19 Security Deposits

19.1 For projects under Clause 10.3, 10.4, 11.4 and 13(iv)

After in-principle clearance of the projects under clause 10.3, 10.4, 11.4 and 13(iv) by the State Level Screening Committee (SLSC), the Developer/Power Producer will be required to deposit security amount of Rs10 lac/MW in the form of bank guarantee or Rs5 lac/MW in cash within one month without interest and within 3 months with interest @ 9% per annum from the date of issue of in-principle clearance. In case Developer/Power Producer fails to deposit security money within stipulated time as mentioned above, then the in-principle clearance shall be deemed to be cancelled without any notice.

19.2 The developer/power producer, who has submitted the project security within prescribed time period, shall be required to apply for final approval within 6 months from the date of issue of in-principle clearance, failing which in-principle clearance shall be deemed to be cancelled without any notice.

19.3 In case the developer/power producer wants to withdraw his project within 6 months of

depositing the security deposit, or in-principle clearance has been cancelled under deemed provision of clause 19.2, then 25% security deposit will be forfeited and balance 75% amount of the security will be refunded to the developer/power producer on his written request. This clause will be applicable only for new projects registered under this Policy.

19.4 The security amount deposited by the developer/power producers shall be non-convertible and non-transferable.

19.5 The security deposit shall be refunded on written request of the developer/power producer in proportion to the capacity commissioned after the commissioning of such capacity. The remaining amount shall be forfeited after the expiry of the scheduled commissioning period including extension as per Clause 23.2.

19.6 For Projects under clause 8.1, 10.1, 10.2 and 11.2

Security deposit will be governed by the provisions of bid document and power purchase agreement.

20 Final Approval of Solar Power Projects

20.1 All in-principle cleared projects of capacity up to 20 MW under clause 10.3, 10.4, 11.4 and 13(iv) will be submitted to the State Level Screening Committee (SLSC) for final approval.

20.2 All in-principle cleared projects by SLSC of capacity more than 20 MW under clause 10.3, 10.4, 11.4 and 13(iv) will be submitted to the State Level Empowered Committee (SLEC) for final approval.



21 Power Purchase Agreement

The Power Purchase Agreement between the Developer/Power Producer and Procurer of Power will be executed in the following manner:

21.1 Solar Power Projects sanctioned under clause 8.1, 10.1, 10.2 and 11.2

For the projects sanctioned under clause 8.1, 10.1, 10.2 and 11.2, the Power Purchase agreement/Power Sale agreement will be executed as per the provisions of the bid document.

21.2 Solar Power Projects for Captive Use/Third Party Sale

For projects sanctioned under clause 10.3.2, 10.3.3, 10.4.2 and 10.4.3, the Developer/Power Producer shall execute Wheeling and Banking Agreement (WBA) with DISCOM(s). In case transmission system of RVPN is also used, then power producer will execute separate Transmission Agreement with RVPN.

21.3 Assignment of PPA

PPA/WBA will be allowed to be assigned in parts or full to other parties under following conditions:

- i. After completion of the project and its connectivity to the grid;
- ii. Consent of RREC & RVPN/DISCOM(s) and related parties;
- iii. On payment of Rs2 lac per application to RREC (GST will be payable as applicable).

21.4 In case the project is financed by any financial institution/lender, the name of financial institute/lender may be included in PPA on request of Developer/Power Producer.

22 Rajasthan Renewable Energy Development Fund (RREDF)

Wind and Solar power are unpredictable and variable in nature and their large scale integration to the grid is a challenging task having both technical and financial implications. It requires up-gradation of transmission and distribution infrastructure of the power utilities leading to increase in system level cost of the RE injected into the grid. This increased cost has to be borne by the state utilities and the Government in various forms, mainly as expenditure for development of large power system infrastructure for grid management, other

supporting infrastructure and facilitation works for the stakeholders.

In view of the above, Rajasthan Renewable Energy Development Fund is being utilized as per the plan approved by the State Level Steering Committee constituted under the chairmanship of Chief Secretary, Government of Rajasthan. This development fund will be raised in the following manner:

22.1 In case of Solar Power Project set up in

Rajasthan for sale of power to parties other than DISCOMs of Rajasthan, a contribution towards Rajasthan Renewable Energy Development Fund shall be made by the power producer, from the date of commissioning, as under:

S. No.	Period	Rate* of Contribution
1	Projects commissioned up to 31.03.2024	Rs2 lac/ MW/year
2	Projects commissioned from 01.04.2024 to 31.03.2025	Rs3 lac/ MW/year
3	Projects commissioned from 01.04.2025 to 31.03.2026	Rs4 lac/ MW/year
4	Projects commissioned on/after 01.04.2026	Rs5 lac/ MW/year

*Rate will be applicable for entire life cycle of the project from the date of commissioning of the project.

22.2 The contribution to the RREDF as above shall be levied on the projects which will be commissioned on or after the commencement of this policy and for the entire life-cycle of the project, from the date of commissioning. However, for the projects against which bids have been submitted prior to commencement of this Policy, the contribution towards RREDF

shall be @ Rs1 lac/MW/Year for entire life cycle of the project.

22.3 There will be no requirement of contribution towards RREDF for the Solar Power Projects commissioned on or after the date of commencement of this Policy, for sale of power to DISCOMs of Rajasthan either directly or through any other Agency/Trader. However, such projects commissioned before the date of commencement of this Policy, for sale of power to DISCOMs of Rajasthan through any Agency/Trader, will continue to pay the contribution towards RREDF @ Rs1 lac/MW/Year for the remaining life of the Project.

22.4 There will be no requirement of contribution towards RREDF for the Solar Power Projects commissioned on or after the date of commencement of this Policy for captive consumption within the State.

22.5 Solar Power Producer shall deposit the contribution towards Rajasthan Renewable Energy Development Fund by 30th of April in every financial year without interest and up to 30th of June with interest @ 9% per annum. If it is not deposited up to 30th June, then RVPN/DISCOM or any other Central/State Government entity will take suitable action, such as but not limited to recovery of dues from the power bill of the Power Producer or disconnection from Grid till the depositing of dues with interest, on recommendation of RREC.

23 Time frame for Completion of Solar Power Projects

23.1 The time schedule for completion of Solar Power Projects under Clause 8.1, 10.1, 10.2 and 11.2 will be governed by provisions of bid document and Power Purchase Agreement.

23.2 The time schedule for completion of the Solar Power Projects, sanctioned under Clause 10.3, 10.4, 11.4 and 13(iv), will be as under:

Type of Projects	Time Schedule for Completion
SPV	
Up to 20 MW capacity	Within 15 months from the date of final approval
More than 20 MW and up to 50 MW capacity	Within 18 months from the date of final approval
More than 50 MW capacity	Within 24 months from the date of final approval
CSP	
Up to 25 MW capacity	Within 24 months from the date of final approval
More than 25 MW and up to 100 MW capacity	Within 36 months from the date of final approval
More than 100 MW and up to 200 MW capacity	Within 42 months from the date of final approval
More than 200 MW capacity	Within 48 months from the date of final approval

Provided that extension in time schedule may be granted by RREC on case-to-case basis after depositing penalty amount along with applicable GST as under:

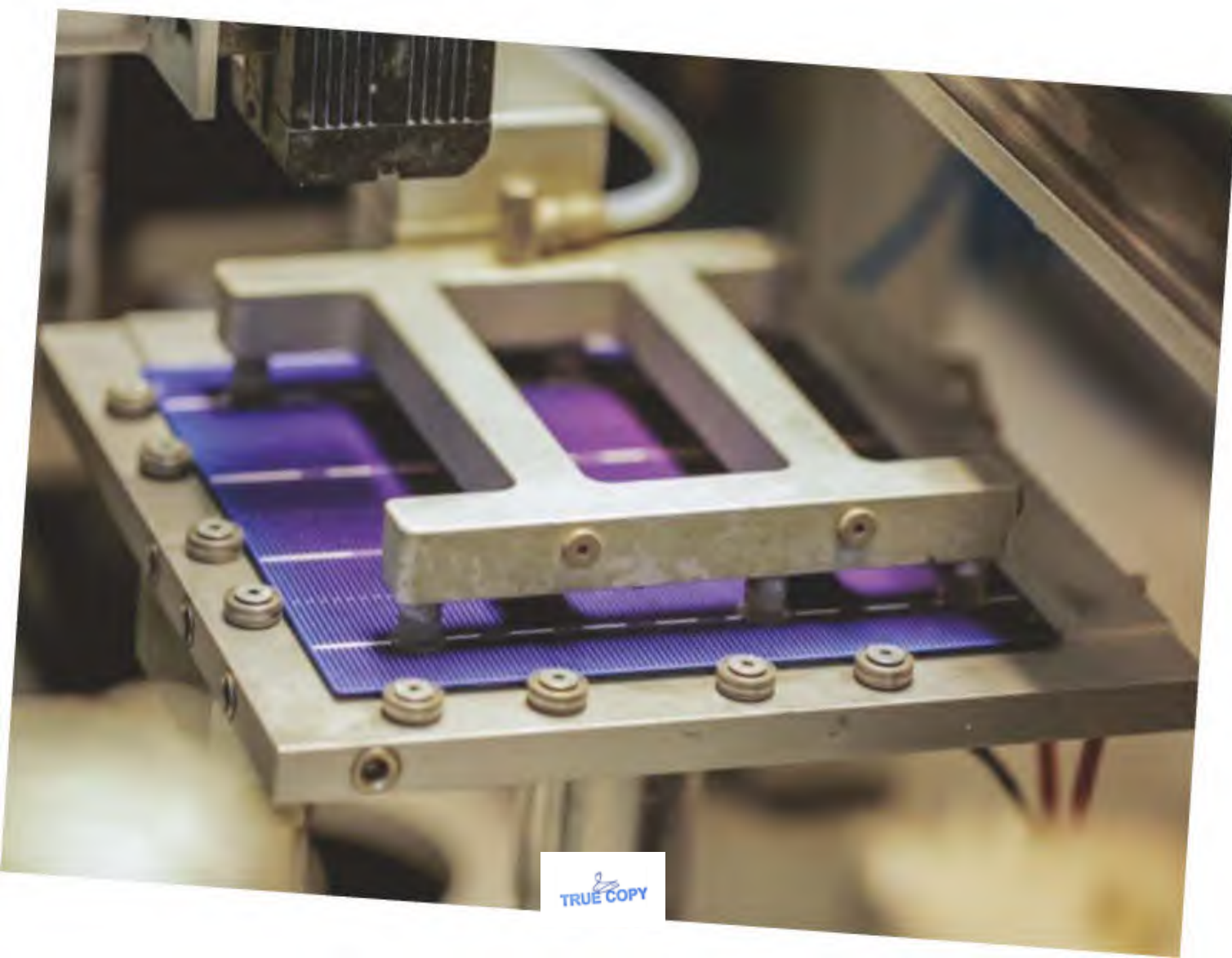
S. No.	Period of Delay	Penalty on Un-commissioned Capacity
i.	For delay up to 1 month	Rs25,000 per MW
ii.	For delay up to 3 months	Rs50,000 per MW
iii.	For delay up to 6 months	Rs1,00,000 per MW
iv.	For delay up to 9 months	Rs1,50,000 per MW
v.	For delay up to 15 months	Rs2,00,000 per MW

In case of delays beyond 15 months SLEC on its satisfaction, regarding commissioning of the project, may provide further extension by imposing a penalty @ Rs2,000 per day per MW for each day beyond the period of 15 months, this penalty for each day of delay would be over and above the penalty of Rs 2,00,000 per MW for the delay up to 15 months.

24 Manufacturing of Solar Energy Equipment

The Government aims to promote manufacturing facilities for solar energy equipment in Rajasthan leading to the development of Solar Energy Ecosystem, and to facilitate employment generation in the State with following concessions:

- i. Benefits of Micro, Small and Medium Enterprises (MSME) Policy to eligible manufacturers
- ii. Land allotment at 50% concessional rate in industrial area/any other area
- iii. Exemption of 100% Stamp duty
- iv. Full exemption in Electricity Duty for 10 years
- v. Investment subsidy on SGST to solar energy equipment manufacturers: 90% of SGST due and deposited for 7 years
- vi. Employment Subsidy as per RIPS: Reimbursement of 90% of contribution paid for employees for 7 years
- vii. Interest subsidy as per RIPS, treating solar energy equipment manufacturing as thrust sector
- viii. Other benefits of Rajasthan Investment Promotion Scheme (RIPS)
- ix. Any other concession besides the above as customized package under the RIPS.



25 Evacuation and Grid Interfacing of Solar Energy

25.1. Evacuation and Grid Interfacing through Inter State Transmission System

Inter State Transmission System is being developed in the State for evacuation of RE power to other States.

25.2. Evacuation and Grid Interfacing through Intra State Transmission System

25.2.1 Development of Power Evacuation System in RE Potential Areas

RVPN will prepare action plan for development of Power Evacuation Network taking into consideration:

- (i) Existing and forthcoming evacuation system of ISTS
- (ii) Existing State Transmission Utility Network
- (iii) RE potential of the area
- (iv) Future energy demand and RE integration with conventional power.

25.2.2 Evacuation of solar power generated shall be made through the transmission and distribution network being maintained by RVPN and DISCOMs respectively.

25.2.3 Grid Interfacing

The grid interfacing arrangements for power using solar as Renewable Energy Sources will be made by Developer/RVPN/DISCOM as under:

i. Pooling Sub-station

Interfacing arrangements such as transformers, panels, kiosks, protection, metering, HT lines from the points of generation to the Pooling Sub-station including the Pooling Sub-station shall be developed and maintained by the

Developer/Power Producer as per the Grid Code applicable from time to time and will also bear its entire cost.

ii. Receiving Sub-station

RVPN/Concerned DISCOM shall finalise the location of Receiving Station in consultation with RREC on which the electricity generated will be received at minimum 33 kV level.

25.2.4 Grid Connectivity

For creation of proper facility for receiving power at the receiving sub-station of RVPN/DISCOM on request of Developer/Power Producer, the Developer/Power Producer shall pay grid connectivity charges, as finalized by RERC from time to time to RVPN/DISCOM as the case may be. These charges will be paid by the Developer/Power Producer to RVPN/DISCOM. The charges will include cost of complete line bay (including civil works) and its inter-connections with existing electrical system.

25.2.5 Transmission and Distribution Network

- i. For augmentation of transmission/distribution systems to evacuate the power from receiving sub-station, RVPN/DISCOM shall develop/augment the necessary transmission/distribution network within mutually agreed timeframe.
- ii. For grid connectivity/construction of line to be arranged by RVPN/DISCOM on request of Developer/Power Producer, the Developer/Power Producer shall submit a time frame for construction of their plant along with bank guarantee equivalent to the cost of bay and

- dedicated transmission/ distribution line with an undertaking to use the system within prescribed time period. RVPN/DISCOM(s) will provide the Power Evacuation facilities within the scheduled time frame. The bank guarantee shall be returned to the Developer/Power Producer after commissioning of the project on depositing amount of penalty, if any, on account of delay in the utilization of the system.
- iii. In case line bay has been built and grid connectivity provided by RVPN at a particular system voltage (say 33kV), and Power Producer at a later date wants to supply the power on higher voltage (say 132kV), the requested modification, like addition of line bay on higher voltage, interconnection with main bus, etc. shall be done by RVPN as a deposit work on behalf of the Power Producer subject to its feasibility.
 - iv. In case a Power Producer initially connects its feeder to DISCOM's substation and later on desires to connect the feeder to RVPN's Sub-station, the additional line shall be constructed by Power Producer and the addition of line bay in RVPN substation shall be done by RVPN as deposit work on behalf of the Power Producer.
 - v. RVPN/DISCOM shall provide the inter-connection facility one month before the scheduled COD as intimated by the Developer subject to condition that the grid connectivity charges are deposited by the Developer/Power Producer, and sufficient time is available with RVPN/DISCOM for creating the interconnection facility.
 - vi. The Developer/Power Producer shall install necessary current limiting devices such as Thyristor in the generating equipment. Capacitors of sufficient rating shall be provided to ensure the maintenance of average power factor as per the requirement of State Load Dispatch Centre, measured at metering point.
 - vii. In case the Power Producer injects amount of power which is more than the approved/contracted power into the Grid, then excess power will not be adjusted/accounted for by DISCOM/RVPN. Such power plant will be liable to be disconnected till such time the excess installed capacity is removed/de-commissioned.
 - viii. **Transmission line from Pooling Sub-station to Receiving Sub-station**
The evacuation system beyond Pooling Sub-station till the nearest Receiving Sub-Station shall be developed as under:
 - a. **Grid Connected Solar Power Plants commissioned under Tariff-based Bidding for Sale of Power to DISCOMs of Rajasthan**
The power evacuation transmission line from generating plant sub-station/ pooling sub-station to the receiving RVPN/DISCOMs sub-station will be laid as per terms & conditions of bid document and power purchase agreement.
 - b. **Grid connected Solar Power Plants commissioned under clause 10.3, 10.4, 11.4 and 13(iv)**
The power evacuation transmission line from the generating plant sub-station/ pooling sub-station to RVPN/DISCOMs receiving sub-station will be laid as per regulations of RERC.
 - ix. The DISCOMs will endeavour to get the wheeling charges determined from RERC on per unit (kWh) basis, payable on actual energy wheeled by the open access consumer of RE Power.
 - x. The DISCOMs of Rajasthan will develop power systems as per the requirement of

Rooftop Solar Systems in line with the guidelines/orders issued by RERC.

25.3 The Developer/Power Producer shall comply with the Grid Code including Load Dispatch and System Operation Code, Metering Code, Safety Code, relevant regulations/orders of the Commission etc. as applicable from time to time in the State of Rajasthan.

25.4 Reactive Power Charges

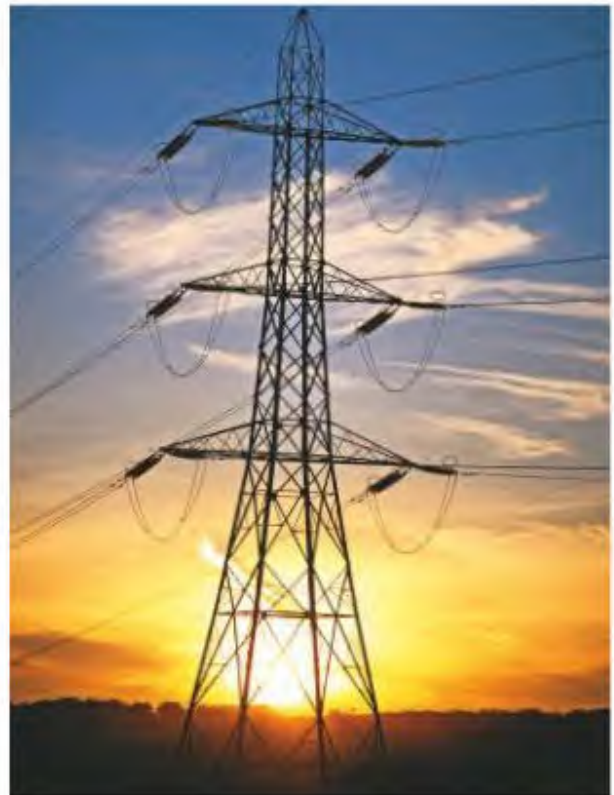
The drawl of reactive power shall be charged by RVPN/DISCOMs as per the RERC Regulations, as amended from time to time.

25.5 Common Pooling Sub-Station

Solar Power Producers may build Common Pooling sub-station to evacuate the generated solar power to RVPN/DISCOM substation through common transmission line with separate metering system at the common pooling sub-station, and main metering system at RVPN/DISCOM sub-station.

26 Timeline for Utilisation of Power Evacuation Facilities

- i. For providing evacuation facilities to the Solar Developers/Power Producers, RVPN/DISCOMs will update the availability of transformation capacity and bay availability on its website and the approval will be disposed off within one month by RVPN/DISCOMs.
- ii. In case of non-approval of power evacuation by RVPN/DISCOM(s) within specified time frame, the case will be put up before SLSC for suitable decision, on the request of the Developer/Power Producer.
- iii. The Power Evacuation facilities granted by DISCOMs/RVPN as per the grid connectivity procedure/guidelines of DISCOMs/RVPN, will be utilized by Solar Developers/ Power Producers within 3 years from the date of approval, otherwise power evacuation approval may be cancelled and same may be allocated to other developers/producers on priority basis..

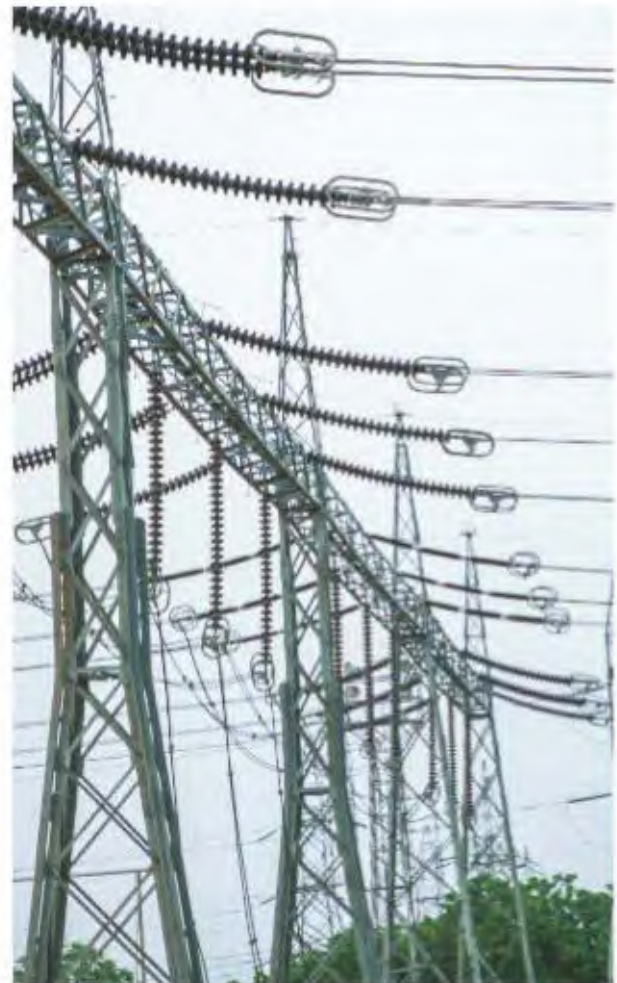


27 Measures for Grid Stability

- 27.1 RVPN/DISCOMs shall take appropriate technical measures for ensuring grid stability and safety.
- 27.2 RVPN will develop a plan for storage system requirement for Rajasthan State to mitigate un-predictability and variability of renewable energy.
- (I) RVPN will study impact of un-predictability and variability of RE power on the grid and requirement of storage system at grid end to reduce the same.
- (ii) A plan for examining financial and technical viability for development of storage system at the grid sub-station level will also be prepared by RVPN.

28 Forecasting & Scheduling

- i. All Solar Power Projects shall forecast and schedule their generation as per Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, RERC (Intra-state ABT) Regulation, 2006, RERC (Rajasthan Electricity Grid Code) Regulation, 2008 and RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generating Sources) Regulations, 2017 as amended from time to time.
- ii. SLDC will ensure 'Must Run' Status of RE Plants in the State and maintain the data of RE Power Curtailment in transparent manner.
- iii. SLDC will develop infrastructure for forecasting & scheduling with financial support from Rajasthan Renewable Energy Development Fund for access of realtime generation data.
- iv. A Committee consisting of following members under the Chairmanship of Chairman & Managing Director, RVPN shall be constituted for monitoring of Solar & Wind generation, forecasting & scheduling and curtailment



issues:

1. Director (Operation), RVPN
2. Director (Technical), RVPN
3. Director (Technical), RREC
4. Chief Engineer, RUVNL
5. Chief Engineer (LD), RVPN – Convener
6. Two members appointed by the State Government from the persons of eminence in power sector and representatives of Solar & Wind Power Industry

The Energy department will be the Administrative Department of this Committee.

- v. For the stability of Grid, the State will initiate steps to achieve accurate forecasting & scheduling of RE Power Projects with the technical support from MNRE/NIWE. RVPN/SLDC will collaborate with NIWE for such technical support.

OTHER INITIATIVES

29 Solarisation of Stand Alone Mini Drinking Water Supply Systems in Rural Areas

RREC will fund solarisation of the Stand Alone Mini Drinking Water Supply Schemes in rural areas by energizing the pumps from solar energy. The project will be taken up on pilot basis for 200 schemes considering the availability of ground water in the

area. The project while ensuring the supply of drinking water will also address the issue of non-availability of funds with the Gram Panchayats for payment of electricity bills.

30 Project Management Consultancy (PMC)

RREC will work as a Project Management Consultant, on chargeable basis, for implementation of Renewable Energy based projects taken up by various Government departments and agencies.

RREC may also take up the works related to Renewable Energy sector in the Non-government domain/Government agencies/Government organisations.

31 RREC to undertake studies in Renewable Energy for further Policy Interventions

RREC to undertake following studies in Renewable Energy for further Policy Interventions:

- i. Estimating the impact of promoting solar rooftop capacity addition on the grid and the state power utilities
- ii. Assessment of various implementation models for setting up of EV charging stations
- iii. Improving the cost competitiveness of solar manufacturing plants
- iv. Analysing and identifying suitable technologies and implementation models for ancillary services
- v. Identification of actual requirement of storage capacity and suitable technologies considering the demand curve and generation profile of the State
- vi. Identifying requirement for training and workshops for capacity building of human resource of RREC regarding regulatory framework and market reforms
- vii. To identify optimal generation capacity mix of renewable and conventional energy sources, considering possible technology options, to match the future demand curve and energy requirement with the generation profile of the State
- viii. Analysing methodology for scheduling and forecasting, efficient accounting, metering and settlement of transactions of Renewable Energy for making grid operations RE friendly
- ix. Assessing the technical and financial impact of making conventional power plants flexible for ensuring large scale RE integration
- x. Integrated planning leading to convergence between Transmission Infrastructure Development and the location of Renewable Energy projects
- xi. Study the Business life cycle of Solar Power Projects in context to impact on environment

32 Savings

The Power Plants already approved and/or commissioned before commencement of this Policy

will continue to be governed by the policy/ regulations prevailing at the relevant time.

33 Regulation

The provisions of this Policy shall be the guiding principles for Rajasthan Electricity Regulatory Commission.

34 Power to Remove Difficulties

If any doubt, dispute, difference or issue arises in regard to interpretation/implementation of this Policy, State Level Empowered Committee may take decision in such matters, not inconsistent with the

provisions of the Policy, as may appear to be necessary and expedient for removing the difficulties either on its own motion or on a written representation from the stakeholders.

ANNEXURE-1

The Power Producer desirous to set up Solar Power Plant in State of Rajasthan under captive use/sale to third party within and outside the State must fulfil the following minimum financial criteria:

Qualification Criteria for Solar PV/Thermal Projects

Net Worth

The "Net Worth" of the company should be equal to or greater than the value calculated at the rate of Rs1 crore or equivalent US\$ per MW of the project capacity. The computation of Net Worth shall be based on unconsolidated audited/unaudited accounts of the company. For the purpose of the computation of net worth, the best year in the last four years including current running year shall be considered. The company, would thus be required, to submit annual audited accounts for the last three financial years and for part of the current running year (Un-audited), while indicating the year, which should be considered for evaluation, along with a certificate from the Chartered Accountant to demonstrate the fulfilment of the criteria.

For companies, which are newly incorporated, the net worth criteria should be met seven days prior to the date of submission of application by the Project Developer. To demonstrate fulfilment of the criteria, the Project Developer shall submit a certificate from a Chartered Accountant certifying the net worth on the date seven days prior to submission of application. Further, the Project Developer shall submit the un-audited financial statements of the company for the date on which the certificate of chartered accountant has been obtained.

{Note: For the Qualification Requirements, if data is provided by the Project Developer in foreign currency, equivalent rupees of Net Worth will be calculated using bills selling exchange rates (card rate) USD/INR of State Bank of India prevailing on the date of closing of the accounts for the respective financial year as certified by the Project Developer's banker.

For currency other than USD, Project Developers shall convert such currency into USD as per the exchange rates

certified by their banker prevailing on the relevant date and used for such conversion.}

Net Worth Calculation for an Individual/ Partnership firm

Net Worth = Proprietor's/Partner's Capital reflecting in the Audited Balance Sheet

Add: Free Reserves (Including the Credit balance of Reserve and Surplus appearing in the Balance Sheet)

Subtract: Intangible Assets

Subtract: Miscellaneous Expenditures to the extent not written off and carry forward losses.

Net Worth calculation for a Company

Net Worth = Paid up Share capital which includes

1. Paid up Equity share capital and
2. Fully, compulsorily and mandatorily convertible Preference Shares, and
3. Fully, compulsorily and mandatorily convertible debentures

Add: Free Reserves

(Including share premium provided it is realised in Cash or Cash equivalents)

Subtract: Revaluation Reserves

Subtract: Intangible Assets

Subtract: Miscellaneous Expenditures to the extent not written off and carry forward losses.

For the purpose of meeting financial requirements only unconsolidated audited annual accounts shall be used. However, audited consolidated annual accounts of the Project Developer may be used for the purpose of financial requirements provided the Project Developer has at least twenty-six percent (26%) equity in each company whose accounts are merged in the audited consolidated account and provided further that the financial capability of such companies (of which accounts are being merged in the consolidated accounts) shall not be considered beyond the equity participation of Project Developer.

In case of a Consortium the financial requirement to be met by each Member of the Consortium shall be computed in proportion to the equity commitment made by each of them in the Project Company. Any consortium, if selected shall incorporate a Project

Company with equity participation by the Members in line with consortium agreement before signing the PPA/WBA/Wheeling Agreement. The Project Developer may seek qualification on the basis of financial capability of its Parent Company.

In case of land/any other asset, only the book value will be considered. The value of land/any other assets will not be re-valued for calculating net worth. Any reserve created due to this shall not be counted for calculating net worth.

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RAJASTHAN TENANCY ACT 1955

Preamble 1 - The Rajasthan Tenancy Act 1955

The Rajasthan Tenancy Act 1955[•]

[Act No. 3 of 1955]

[14th March 1955]

PREAMBLE

An Act to consolidate & amend the law relating to tenancies of agricultural lands, and to provide for certain measures of land reforms and matters connected therewith.

Be it enacted by the Rajasthan State Legislature in the Sixth year of the Republic of India as follows:--

-
- Published vide No. F-12(17)L/52 dated, March 21, 1955 in Rajasthan Gazette No. 170 Extra Ordinary, Part IV-A dated 23.3.1955 at page no. 347 to 447.

Section 1 - Short title, extent and commencement

(1) This Act may be called the Rajasthan Tenancy Act, 1955.

(2) It extends to the whole of the State of Rajasthan.

(3) It shall come into force on such date as the State Government may, by notification in the [\[Official Gazette\]](#) appoint in this behalf. *

* Substituted by Sec. 4 Rajasthan Act No. 2 of 1958, pub. in Raj. Gaz. Ex. Ord. Part IV-A dt. 13-1-1958.

Section 2 - Omitted

[1](#)[***]

1. Omitted and shall be deemed always to have been Omitted by Section 2 of Rajasthan Act No. 27 of 1956, Published in Rajasthan Gazette Part IV-A, Extraordinary, dated 22.9.1956.

Section 3 - Repeal

(1) On and from the coming into force of this Act, the following shall stand repealed, namely:--

(a) the enactment mentioned in Column 2 of the First Schedule to the extent specified in Column 3 thereof;

(b) any corresponding laws, other than the enactments referred to in clause (a), hitherto in force in any of the Covenanting States in so far as such laws are covered by or are inconsistent with the provisions of this Act ¹[and].

²[(c) any laws amending the enactments or laws referred to in the preceding clauses of this sub-section.]

(2) Nothing contained in any Act, Ordinance, regulation, rule, order, resolution, notification or bye-laws not repealed [hereby or by the Rajasthan Revenue Laws (Extension) Act, 1957 or in the terms or conditions of any order or instrument granting, or recognising the grant of a Jagir or Zamindari or Biswedari rights which is contrary to or inconsistent with the provisions of this Act, shall be operative or in any way affect those provisions.

³[(3) Any custom or usage relating to agricultural tenancies prevailing at the commencement of this Act in any part of the pre-recognition State of Rajasthan except the Sironj area at the commencement of the Rajasthan Revenue Laws (Extension) Act, 1957, in the Abu, Ajmer or Sunel area, and having the force of law, shall, if such custom or usage is repugnant to or inconsistent with the provisions of this Act, cease to be operative to the extent of such repugnancy or inconsistency.]

⁴[(4) The provisions of any agreement relating to agricultural tenancies; existing and operative at such commencement, which are repugnant to or inconsistent with, the provisions of this Act, shall, subject to such savings as are elsewhere provided in this Act or in the Rajasthan Revenue Laws (Extension) Act, 1957, become void and cease to be operative to extent of such repugnancy or inconsistency].

1. Inserted by clause (a) of section 3-ibid.

2. Inserted and shall be deemed always to have been inserted by clause (b) ibid.

3. Subs by Part A of the First Schedule to Rajasthan Act No. 2 of 1958, Published in Rajasthan Gazette, Part IV-A Extraordinary dated 31.1.1958.

4. Inserted by ibid.

Section 4 - Omitted

1[***]

1. Omitted by Raj. Act No. 2 of 1958, Published in Raj. Gaz. Part IV-A dated 13.1.1958.

Section 5 - Definitions

In this Act, unless the context otherwise requires--

- (1) "agricultural year" shall mean the year commencing on the first day of July and ending on the thirtieth day of June next following;
- (2) "Agriculture" shall include horticulture, 1[Cattle breeding, dairy farming], 5[Poultry farming and forestry development].
- (3) "Agriculturist" shall mean a person who by himself or by servants or tenants earns his livelihood wholly or principally by agriculture.
- (4) "Assistant Collector" shall mean an Assistant Collector appointed under the Rajasthan Territorial Divisions Ordinance, 1949, or under any other law for the time being in force;

2[(5) "Bisweddar" shall mean a person on whom a village or portion of a village in any part of the state is settled on the Biswedari system and who is recorded as a Bisweddar or as an owner in the record of rights and shall include a khatedar in the Ajmer area;]

(6) "Board" shall mean the Board of revenue for 3[the State] established and constituted under the Rajasthan Board of Revenue Ordinance, 1949, or under any other law for the time being in force;

4[6A. "Ceiling area" in relation to land held anywhere throughout the State by a person in any capacity whatsoever, shall mean the maximum area of land that may be fixed as ceiling area under section 30C in relation to such person"]

(7) "Collector" shall mean a Collector or an Additional Collector appointed under the Rajasthan Territorial Divisions Ordinance, 1949, or under any other law for the time being in force;

6["(8) "Commissioner" shall mean the Commissioner of a Division and shall include and Additional Commissioner."]

(9) "Crops" shall include shrubs, bushes, plants and climbers such as rose bushes, betel plants, mehendi bushes plantains and papittas, but shall not include fodder and natural produce.

(10) "Estate" shall mean Jagir land or interest in Jagir land held by a Jagirdar and shall include land or interest in land held by a Bisweddar, 7[***] or a Zamindar; 8[or a Land owner].

(11) "Estate holder" shall mean the holder for the time being of an estate, that is to say, a Jagirdar, 7[***] a Bisweddar or a Zamindar; 8[or a Land owner]

9[(11A) "Existing Jagir Law" shall mean any Act, Ordinance, Regulation, rule, order, resolution, notification or bye-law relating to jagir Lands or Jagirdars in force in the whole or any part of the State at the commencement of this Act and shall include:-

(a) any custom or usage or relating to such Jagir land or Jagirdars prevailing at the commencement of this Act in the whole or any part of the State and having the force of law, and

(b) the terms and conditions contained in any order or instrument granting or recognising the grant of Jagir lands;]

10[(11B) "fragment" shall mean a piece of land less in area than the minimum prescribed by the State Government. 11[***]

(12) "Grant" shall mean a grant or a right to hold land or interest in land 12[in any part of the State] and the person to whom such right is granted shall be called the 'grantee' thereof;]

(13) "Grant at a favourable rate of rent" shall mean a grant ¹³[in any part of the State] at a rent which is less than the rent thereof, calculated in accordance with the ¹⁴[sanctioned rent rates] and which is, in accordance with the terms of the grant, not liable to variation under Chapter IX; and the holder of such a grant shall be called a 'grantee at a favourable rate' ¹⁴[which expression shall also include a concessional holder in the Sunel area;]

(14) "Grove-holder" shall mean, so long as the grove retains its character, a khatedar tenant or holder of khudkasht ¹⁵[who has a grove over the whole or a part of his holding and has got it recorded as such in the prescribed manner;]

(15) "Grove-land" shall mean any specific piece of land ¹⁶[in any part of the State] having trees planted thereon in such numbers that they preclude, or where full grown, will preclude, such land or any considerable portion thereof from being used primarily for any other agricultural purpose and the trees so planted shall constitute a grove.

(16) "High Court" shall mean the High Court for the State of Rajasthan;

(17) "holding" shall mean a parcel or parcels of land, held under one lease, engagement or, in the absence of such lease, engagement or grant, under one tenure and shall include, in the case of an ijaradar or thekadar, the ijara or theka area:

Provided that, for the purposes of Chapter III-B, all parcels of land held anywhere throughout the State by a person under one or more than one lease, engagement, grant or tenure, and whether cultivated personally or let or sub-let by him, shall be deemed to be his holding and, where any such land is held by more than one person as co-tenants or co-sharers, the share of each of them shall be deemed to be his separate holding whether a division thereof has or has not actually taken place;

(18) "ijara or theka" shall mean a farm or lease granted for the collection of rent, the area to which an ijara or theka relates shall be called the "ijara or theka area" and an "ijaradar" or "Thekadar" shall mean the person to whom an ijara or theka is granted;

(19) "improvement" shall mean, with reference to a tenant's holding--

(a) a dwelling house erected on the holding by the tenant for his own occupation or a cattle-shed or a store-house or any other construction for agricultural purposes erected or set up by him on his holding;

(b) any work which adds materially to the value of the holding and which is consistent with the purpose for which it was let; and subject to the foregoing provisions of this clause, shall include-

(1) The construction of bunds, tanks, wells, water channels and other work for the storage, supply or distribution of water for agricultural purposes.

(2) the construction of works for the drainage of land for its protection from floods or from erosion or from other damage by water,

(3) the reclaiming, clearing, enclosing, levelling or terracing of land,

(4) the erection in the immediate vicinity of the holding, otherwise than on the village-site, of building required for the convenient or profitable use or occupation of the holding.

(5) the renewal or reconstruction of any of the foregoing works or such alteration therein or additions thereto as are not of the nature of mere repairs; but shall not include such temporary wells, water channels, bunds, enclosures or other works as are made by tenants in the ordinary course of cultivation.

(20) 17[***];

(21) "Jagirdar" shall mean any person 15[holding jagir land or any interest therein in any part of the State and] recognised as a Jagirdar under any existing jagir law and shall include a grantee of jagir land from a Jagirdar;

18[(22)" Jagir land" shall mean land in any part of the State in which or in relation to which a jagirdar has rights in respect of land revenue or any other kind of revenue and shall include--

(a) land held in the pre-reorganisation State of Rajasthan other than the Sironj area on any of the tenures specified in the Second Schedule,

(b) land, if any, held in the Abu area as jagir as defined in clause (vi) of subsection (1) of section 2 of the Bombay Merged Territories and Areas (Jagir Abolition) Act, 1953 (Bombay Act 39 of 1954).

(c) land, if any, held in the Ajmer area as an estate as defined in clause (v) of subsection (1) of section 2 of the Ajmer Abolition of Intermediaries and Land Reforms Act, 1955 (Ajmer Act III of 1955) that is to say, as an Istmrari estate or as Jagir, Bhum, Muafi or Guzara or by a minor Istmradar or a non-sanadi Istmrardar, and

(d) jagir land as defined in clause (vii) of sub-section (2) of the Madhya Bharat Abolition of Jagirs, Act, Samvat 2008 (Madhya Bharat Act 28 of 1951), if any, held in the Sunel area;]

19[(e) land or interest in land held by a Land owner].

18[(23) "Khudkasht" shall mean land in any part of the State cultivated personally by an estate holder and shall include--

(a) land recorded as khudkasht, sir, havala, nijj-jot, gharkhed in settlement records at the commencement of this Act in accordance with law in force at the time when such record was made, and

(b) land allotted after such commencement as khudkasht under any law for the time-being in force in any part of the State]

(24) "land" shall mean land which is let or held for agricultural purposes or for purposes subservient thereto or as grove land or for pasturage, including land occupied by houses or enclosures situated on a holding, or land covered with water which may be used for the purpose of irrigation or growing singhara or other similar produce but excluding abadi land; it shall include benefits to arise out of land and things attached to the earth or permanently fastened to anything attached to earth;

(25) "land cultivated personally" with all its grammatical variations and cognate expressions, shall mean land cultivated on one's own account--

(i) by one's own labour, or

(ii) by the labour of any member of one's family or

20(iii) under the personal supervision of oneself or any member of one's family by hired labour or by servants on wages payable in cash or in kind but not by way of a share in crop:]

Provided that in the case of a person who is a widow or a minor or is subject to any physical or mental disability or is a member of the Military, Naval or Air Services of India or who, being a student of an educational institution recognised by the State Government is below the age of twenty-five years, land shall be deemed to be cultivated personally even in the absence of such personal supervision;

21[(25A) Land Owner--shall mean the Ruler of a Covenanting State in Rajasthan holding an estate, as defined in clause (b) of section 2 of the Rajasthan Land Reforms & Acquisition of Landowner's Estate Act, 1963 (Rajasthan Act 11 of 1964) under and in accordance with the Settlement of his personal or private properties made in pursuance of the covenant and finally approved by the Central Government.]

(26)" land holder" shall mean the person¹⁴ (in any part of the State, by whatever name designated) to whom rent is, or, but for a contract, express or implied, would be, payable and shall include--

(i) an estate-holder,

22[(ii) a grantee at a favourable rate of rent.]

(iii) in the case of a sub-lease, the tenant-in-chief who has sublet or his mortgagee,
23[***]

(iv) for the purposes of [Chapter IX and X, and ijaradar or Thekadar, 23[and]

24[(v) generally every person who is a superior holder, in relation to persons holding directly from or under him;]

14[(26A) "landless person" shall mean an agriculturist by profession who cultivates or can reasonably be expected to cultivate land personally but who does not hold any land, whether in his own name or in the name of any member of his joint family, or holds a fragment;]

24(26AA) "Malik" means a Zamindar or a Biswedari who; upon the vesting of his estate in the State Government under the Rajasthan Zamindari and Biswedari Abolition Act, 1959, becomes, under section 29 thereof, the Malik of the Khudkasht land by him;]

25(26B) "Member of the Military, Naval or Air Services of India" or "member of the Armed Force of the Union" shall include a member of the Rajasthan Armed Constabulary."

(27) "occupied land" shall mean land which for the time being has been let out to, and is in the occupation of, a tenant and shall include khudkasht, and "unoccupied land" shall mean land which is not occupied;

(28) "pasture land" shall mean land used for the grazing of the cattle of a village or villages or recorded in settlement records as such at the commencement of this Act or thereafter reserve as such in accordance with rules framed by the State Government;

(29) "pay" with all its grammatical variations and cognate expression, shall, when used with reference to rent, include "deliver" with all its grammatical variations and cognate expressions;

(30) "prescribed" shall mean prescribed by rules made under this Act;

(31) "registered" shall mean registered under the Indian Registration Act, 1908 (Central Act XVI of 1908) and shall include "attested" under the provisions of section 33 of this Act;

(32) "rent" shall mean whatever is in cash or in kind or partly in cash and partly in kind payable on account of the use of the occupation of land or on account of any right in land and, unless the contrary intention appears, shall include sayer,

(33) 26[***];

(34) "revenue" shall mean land revenue, that is to say, the annual demand payable directly to the State Government on any account whatsoever in respect of land or of any interest in or use of land and shall include assigned land revenue;

27[(34A) "revenue appellate authority" shall mean the officer appointed as such authority under section 20A of the Rajasthan Land Revenue Act, 1956 (Rajasthan Act 15 of 1956);]

(35) "Revenue Court" shall mean a court or an officer having jurisdiction to entertain suits or other proceedings relating to agricultural tenancies, profits and other matters, connected with land or any right or interest in land, wherein such court or officer is required to act judicially; it shall include the Board and every member thereof, a 28[revenue appellate

authority], a Collector, a Sub-Divisional Officer, an Assistant Collector, a Tehsildar or any other revenue officer while so acting;

(36) "Revenue Officer" shall mean any officer employed in the business of revenue and rent or in maintaining revenue records;

(37) "sayar" shall include whatever is to be paid by a lessee or licensee on account of the right to gather from unoccupied land such produce as grass thatching grass, wood, fuel, fruits lac, gum, long; pala, panni, water-nuts or the like or such refuse as bones or dung lying scattered on the surface or on account of fisheries of forest rights or the use of water for irrigation purposes from artificial sources;

29(37A) "scheduled caste" shall mean any of the castes, races or tribes or members of, groups within, the castes or tribes, specified in Part XIV of the Constitution (Scheduled Castes) Order 1950.

(37B) "scheduled tribe" means any of the tribes, tribal communities or parts of or groups within the tribes or tribal communities, specified in Part XII of the Constitution (Scheduled Tribes) Order, 1950;]

(38) "settlement" shall mean settlement or resettlement of rent or revenue 30[or both] and shall include a summary settlement under the Rajasthan Lands Summary Settlement Act, 1953 (Rajasthan Act XIX of 1953);

(39) "State" shall mean the State of Rajasthan 14[as formed by section 10 of the States Reorganisation Act, 1956 (Central Act 37 of 1956)];

(40) "Sub-Divisional Officer" shall mean an Assistant Collector placed incharge of one or more sub-divisions under the Rajasthan Territorial Divisions Ordinance, 1949, or under any other law for the time being in force; 31[and includes for the purpose of Chapter III-B, an Assistant Collector in respect of all the sub-divisions in the district where he is posted for the time being.]

(41) "Sub-tenant" shall mean a person 14[in any part of the State by whatever name designated] who holds land from the tenant thereof [including a Malik or a tenant from a land owner]32 and by whom rent is or but for a contract express or implied would be, payable;

(42) "Tehsildar" shall mean Tehsildar appointed under the Rajasthan Territorial Divisions Ordinances, 1949, or under any other law for the time being in force;

33[(43) "Tenant" shall mean the person by whom rent is, or, but for a contract, express or implied, would be, payable and, except when the contrary intention appears, shall include--

(a) in the Abu area, a permanent tenant or a protected tenant 34[***].

(b) In the Ajmer area, an ex-proprietary tenant or an occupancy tenant or a hereditary tenant or a non-occupancy tenant or a Bhooswami or a Kashtkar,

(c) In this Sunel area, an ex-proprietary tenant or a pakka tenant or an ordinary tenant.

(d) a co-tenant,

(e) a grove-holder,

(f) a village servant,

32(ff) a tenant holding from a land owner]

(g) a tenant of Khudkasht,

(h) a mortgagee of tenancy rights, and

(i) a sub-tenant, but shall not include a grantee at a favourable rate of rent or an ijaredar or thekadar or a trespasser;]

(44) "Trespasser" shall mean a person who takes or retains possession of 35[***] and without authority or who prevents another person from occupying land duly let out to him;

(45) "village service grant" shall mean a grant 36[in any part of the State, by whatsoever name designated and] either rent-free or at a favourable rate of rent, 37[or on other terms] made in lieu of or as remuneration for some specific service to be performed to the village community or in the village administration, and the holder of such grant shall be called a "village servant".

18(46) "Zamindar" shall means a person on whom a village or portion of a village in any part of the State is settled on the Zamindari system and who is recorded as such in the record of rights and shall include a proprietor as defined in clause (a) of section 2 of the Madhya Bharat Zamindari Abolition Act, Samvat 2001 (Madhya Bharat Act 13 of 1951), if any, in the Sunel area;]

(47) "nalbat" shall mean a payment in cash or in kind to the owner of a well by some person for using that well for irrigation.

1. Amended vide Sec. 2 of Act No. 11 of 1978, published in Raj. Gazette, Extra Ordinary, Part 4 (Ka) dated 27.10.1978, Page 43, came in to force w.e.f. 22.6.1978.

2. Subs by Part A of the First Schedule to Raj. Act No. 2 of 1958.

3. Subs. Sec. 4 of Rajasthan Act No. 2 of 1958 Pub. in Raj. Gaz. Part IV-A Ext. Ordy. dated 13.1.1958.

4. Inserted by Section 2 (i) of Rajasthan Act No. 4 of 1960 published in Rajasthan Gazette Part IV-A-E.O., dated 21.3.1960, which Act come in to force on the date to be notified by the State Government, and was repealed (w.e.f. 1.1.1973) by Raj. Act

Section 83 - Trees not removable except as provided

Notwithstanding anything to the contrary in any law, custom or contract, no trees standing on occupied or unoccupied land shall be removable therefrom except as provided in section 84.

Section 84 - When and by whom trees may be removed

(1) ¹[***]

(2) A Khatedar tenant ²[holding land below the ceiling area] may ²[***] remove trees standing on his holding for ²[any purpose];

³[Provided that no such tenant shall remove trees for purpose other than his bonafide or agricultural use except with the permission of such authority and subject to such terms and conditions as may be prescribed by the State Government.]

³[(3) A Gair Khatedar tenant may, with the previous permission of the Tehsildar, remove any trees standing on his holding for his own domestic or agricultural use.

(4) A sub-tenant may, with the previous permission of the person from whom he holds, remove any trees standing on his holding for his own domestic or agricultural use.

(5) A khatedar tenant holding land in excess of the ceiling area desiring to remove any trees which vest in him or are in his possession may do so under a licence to be granted by the Sub-Divisional Officer.]

(6) Upon receipt of an application under sub-section (5), the sub-Divisional Officer may after making such inquiry as may be necessary in the prescribed manner and taking in to consideration the prescribed matter, grant the requisite licence in the prescribed form on payment of the prescribed fee, subject to such terms, conditions and restrictions, as may be prescribed.

(7) Nothing in this section shall apply to ⁴[***] the State Government or affect the right or power of the State Government to remove or cause to be removed or order the removal of any tree standing on any land entered in the name of the State in Revenue Records for any purpose.

⁴[***]

1. Omitted, inserted and substituted by Section 5 of Rajasthan Act 8 of 1965, published in Rajasthan Gazette Ext. part IV-(ka), dated 30.4.1965.

2. Omitted the words "of his own accord" and added the proviso vide sec. 3 of Raj. Act No. 35 of 1976, published in Rajasthan Gazette, part IV (ka) dated 15.10.76, Page 179.

3. Substituted by Section 5 of Rajasthan Act 8 of 1965, Published in Rajasthan Gazette, Ext. part IV (ka) dated 30.4.65.

4. Omitted and shall be deemed always to have omitted by section 16 of Rajasthan Act No. 27 of 1956, published in Rajasthan Gazette, part IV-A Ext. dated 22.9.1956.

Section 85 - Disputes regarding trees

If a dispute arises --

- (a) as to the right to plant any tree, or
- (b) as to the manner of planting it, or
- (c) as to its ownership, or
- (d) as to the right to remove it, such dispute shall on application or otherwise be decided by the Tehsildar.

Section 86 - Penalties for unlawful removal

Whoever contravenes all or any of the provisions of section 83 or section 84 or any of the terms, conditions or restrictions of a licence granted thereunder shall be punishable ¹[by an Assistant Collector on an application or a report made to him].

²[(a) in the case of a first contravention:

(i) where a tree has been removed, with fine which may extend to one hundred rupees for each tree that has been removed; and in other case, with fine which may extend to one hundred rupees; and

(b) in the case of a second or subsequent contravention, with fine which may extend to double the amount of fine that can be imposed under clause (a).]

³[and any tree or timber thereof in respect of which such contravention shall have been committed may be forfeited to the State Government.]

1. Inserted by Section 5 of Rajasthan Act No. 7 of 1960, published in Rajasthan Gazette, Part IV-A. Extraordinary, dated 24.3.1960.

2. Substituted by section 3 of Rajasthan Act 35 of 1958, published in Rajasthan Gazette, Part IV-A, Extraordinary, dated 15.11.1958.

3. These last twenty-three having been printed in clause (b) in the Principal Act have now been printed and shall be deemed to be printed from a lines so as to govern clause (a) and (b) both vide clause (ii) of section 17 of Rajasthan Act No. 27 of 1956, published in Rajasthan Gazette, Part 1V-A Extraordinary, dated 22.9.1956.



LEASE DEED
पट्टा विलेख



This Deed of Lease ("Deed") is executed on this 08th day of April, 2022 ("Execution Date") at Bikaner Tehsil, District Bikaner (Rajasthan).

यह पट्टा विलेख ("विलेख") को इस 08th अप्रैल, 2022 ("निष्पादन तिथि") पर बीकानेर (राजस्थान) में निष्पादित किया गया है।

BY AND BETWEEN
द्वारा और के बीच

Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri, aged about 64 Year, by caste Khatri, having residence at Behind Anath Aalay Vivek Nagar, Bikaner Bangala Nagar, Bikaner (Raj.) (Aadhar No. 4780 0858 5167, PAN No. ACMPK7081P) (hereinafter referred to as the "Lessor", which expression shall, unless repugnant to the context or meaning thereof, be deemed to include his/her successors, representatives, transferees, heirs, permitted assigns assignees and administrators.

श्रीमती पुष्पादेवी खत्री पत्नी श्री चोरुराम खत्री, जाति खत्री, उम्र 64 वर्ष, निवासी अनाथालय के पीछे, विवेक नगर, बंगला नगर, बीकानेर (आ.नं. : 4780 0858 5167, पैन : ACMPK7081P) (जिनको यहाँ आगे चलकर 'पट्टादाता' कहा गया है और इस अभिव्यक्ति में जहाँ सदर्थ में ऐसा स्वीकार हों, उसके उत्तराधिकारी, वारिस, स्थानांतरी, प्रतिनिधि तथा अनुग्यप्राप्त समनुदेशिती तथा प्रशासक सम्मिलित है)

AND
तथा

Ayana Renewables Power Three Pvt. Ltd. (PAN : AASCA8223E) a company incorporated under the Companies Act, 2013 with Corporate Identification Number U40106KA2019PTC128705 having its registered office at S 2904, 29th Floor, World Trade Center, Brigade Gateway Campus # 26/1, Dr. Rajkumar Road, Malleshwaram Rajajinagar, Bangalore-560055 (India) represented by its authorized signatory vide resolution dated 17-03-2022 Mr. Balveer Singh S/o Jabar Singh, by caste Rajput, Aged 42 Years, R/o Barbata Nagour (Aadhar No. 3175 7555 9348) (hereinafter referred to as "Lessee", which expression shall, unless repugnant to the context or meaning thereof, be deemed to include its successors and assigns).

अयाना रिनेवेबल्स पॉवर थ्री प्रा.लि. (PAN : AASCA8223E) एक कंपनी है, जो कंपनी अधिनियम, 2013 के तहत एक पंजीकृत कंपनी है जिसका कॉर्पोरेट आइडेंटिफिकेशन नंबर U40106KA2019PTC128705 एवं जिसका पंजीकृत कार्यालय एस 2904, 29 फ्लोर, वर्ल्ड ट्रेड

1

पुष्पा देवी खत्री

उस संजीवक (प्रथम)
संजीवक एवं मुद्रांक, बीकानेर

For Ayana Renewable Power Three Private Limited

Authorised Signatory

TRUE COPY



सेन्टर, ब्रीज गेटवे कैम्पस, 26/1, डॉ. राजकुमार रोड़, मलेश्वरम्, राजाजीनगर, बेंगलोर-560055 (भारत) में स्थित है। दिनांक 17.03.2022 को संकल्प द्वारा अधिकृत हस्ताक्षरी श्री बलवीर सिंह पुत्र श्री जबरसिंह, जाति राजपूत, उम्र 42 वर्ष, निवासी बरबटा नागौर (आ.नं. : 3175 7555 9348) है (जिनको यहाँ आगे चलकर "पट्टाग्रहीता" कहा गया है और इस अभिव्यक्ति में जहाँ सदर्थ में ऐसा स्वीकार हों, उसके वारिस तथा अनुग्रह प्राप्त समनुदेशिती सम्मिलित है)

The Lessor and the Lessee shall hereinafter individually be referred to as the "Party" and collectively as the "Parties".

पट्टादाता और पट्टाग्रहीता को व्यक्तिगत रूप से "पार्टी" और सामूहिक रूप से "पार्टियां" कहा जाएगा।

WHEREAS

इसलिए कि

A. The Lessor has represented that he has the absolute title and possession of land bearing Khasra No. 541/1, admeasuring 3.089 Hectares (12 Bigha 5 Biswa (7.6562 Acre) situated at Village- Kanasar, Tehsil-Bikaner, District-Bikaner, (Rajasthan) (details as more specifically stated in Schedule A hereto) (hereinafter referred to as the "Leased Land").

पट्टादाता ने दर्शाया है कि उसके पास ग्राम कानासर तहसील व जिला बीकानेर (राजस्थान) में स्थित कुल तादादी 12 बीघा 5 बिस्वा, यानि 3.089 हैक्टेयर, यानि 7.6562 एकड़ भूमि है जिसमें खसरा नम्बर 541/1 सम्मिलित है (जिसका विवरण विशेष रूप से अनुसूची ए में वर्णित है) (जिसे इसके बाद "पट्टे की जमिन" कहा गया है)।

B. The Lessor has represented that the Leased Land has been recorded in name of Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri, as per revenue record of Samvat 2071-2074 Khata no. 144 (New) and 147 (Old). As per the revenue record, the nature of the Leased Land is Barani-iv

पट्टादाता ने यह दर्शाया है कि संवत् 2071-2074 खतनो के राजस्व रिकॉर्ड 144 (नया) और 147 (पुराना) के अनुसार पट्टे की जमीन श्रीमती पुष्पादेवी खत्री पत्नी श्री चोरुराम खत्री, के नाम पर दर्ज है। राजस्व रिकॉर्ड के अनुसार, पट्टे की भूमि की प्रकृति बाराणी-iv है।

C. The Lessor has represented that said land is permitted to use or sub-let the Leased Land for the purpose of the Solar Project of 300 MW capacity ("Project") to be located at the Village- Kanasar, Tehsil-Bikaner District-Bikaner, (Rajasthan) and has accordingly informed the Tehsildar and the Rajasthan Renewable Energy Corporation Limited ("RREC") that the Leased Land will be used for the Project.¹

पट्टादाता ने यह दर्शाया है कि ग्राम- कानासर तहसील- बीकानेर जिला- बीकानेर (राजस्थान) में स्थित 300 मेगावाट क्षमता ("प्रोजेक्ट") के सौर परियोजना के उद्देश्य से भूमि को उपयोग करने या उपपट्टे पर दिये जाने की अनुमति है और तदनुसार तहसीलदार और राजस्थान नवीकरणीय ऊर्जा निगम लिमिटेड ("आरआरईसी") को सूचित किया है कि पट्टे की जमीन का परियोजना के लिए उपयोग किया जाएगा।¹

D. The Lessor has agreed to grant on lease the Leased Land, together with all rights, liberties, privileges, easements, advantages, and appurtenances, all of which are related to the purpose of setting up and operating the Project.



2

पुष्पा देवी खत्री



For Ayana Renewable Power Three Private Limited

Authorised Signatory

TRUE COPY

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 539012 मानते हुए इस पर देय कमी मुद्रांक राशि रु 5390 पर कमी पंजीयन शुल्क रु 4313, सरचार्ज राशि 1617 कुल रु 11320 रसीद संख्या 202202058007664 दिनांक 08-04-2022 में जमा किये गये हैं।

अतः दस्तावेज को रु 5390 के मुद्रांकों पर निष्पादित माना जाता है।

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Lease deed exceeding 20 year to 30 year

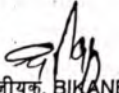

उप पंजीयक, BIKANER-I

Registration Endorsement

आज दिनांक 08/04/2022 को
पुस्तक संख्या 1 जिल्द संख्या 1873 में
पृष्ठ संख्या 75 क्रम संख्या 202203058103355 पर पंजीबद्ध किया गया तथा
अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 5437 के
पृष्ठ संख्या 330 से 365 पर चस्पा किया गया।

202201058007505

Lease deed exceeding 20 year to 30 year


उप पंजीयक, BIKANER-I



Ayans Renewable Power Three Private Limited

Authorized Signatory

TRUE COPY



पट्टादाताने पट्टे की जमीन के साथ सभी अधिकार, स्वतंत्रता, विशेषाधिकार, सुविधा, लाभ और विनियोग को पट्टे पर देने के लिए सहमत हुए हैं, जो सभी परियोजना की स्थापना और संचालन के उद्देश्य से संबंधित हैं। The Lessor hereby, gives his/her concurrence for use of the Leased Land to the Lessee free of encumbrances and encroachments for the Term (defined later).

पट्टादाता इसके द्वारा, विल्लंगमों और अतिक्रमण से मुक्त और अवधि (बाद में परिभाषित) के लिए पट्टे की भूमि के उपयोग के लिए अपनी सहमति देता है।

NOW, THEREFORE, inconsideration of the representations, warranties, mutual agreements, and covenants set forth in this Deed, and for good and valuable consideration, sufficiency of which is hereby acknowledged by the Parties, the Parties hereto agree as follows:

अब, इसलिए, इस विलेख में अभ्यावेदन, वारंटियों, आपसी समझौतों, और वाचाओं को ध्यान में रखते हुए, और अच्छे और मूल्यवान प्रतिफल, जिसकी पर्याप्तता यहाँ की पार्टियों द्वारा स्वीकार की गई है, यहाँ की पार्टियाँ इस प्रकार सहमत हैं:

01. DEFINITIONS

परिभाषाएं

"Account" Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri, shall mean the account bearing account no. 51322010006970 opened with bank PNB, BANK, branch Gajner Road, Bikaner having IFSC code PUNB0513210.

"खाता" का मतलब श्रीमती पुष्पादेवी खत्री पत्नी श्री चोरुराम खत्री, बैंक पंजाब नेशनल बैंक, गजनेर रोड, बीकानेर के साथ खोला गया खाता सं. 51322010006970 है जिसका आईएफएससी कोड PUNB0513210 है।

"Applicable Laws" shall mean all laws, bye-laws, statutes, rules, regulations, orders, ordinances, codes, guidelines, policies, notices, directions, judgments, decrees, approvals or other requirements or official directive of any governmental authority and/or of any statutory authority and/or any judicial authority in the Republic of India (including any Person acting under authority thereof), including the municipal and local authorities, whether in effect on the date of execution of this Deed or thereafter.

"लागू होने वाले कानून" के अन्तर्गत सभी कानून, उपनियम, विधि, नियम, विनियम, आदेश, अध्यादेश, कोड, दिशानिर्देश, नीति, नोटिस, दिशा-निर्देश, निर्णय, अनुमोदन या अन्य आवश्यकताओं या किसी सरकारी प्राधिकरण और / के आधिकारिक निर्देश या किसी भी वैधानिक प्राधिकरण और / या भारतीय गणराज्य में किसी भी न्यायिक प्राधिकारी (जिसमें प्राधिकरण के अधीन किसी भी व्यक्ति का कार्य शामिल है), नगरपालिका और स्थानीय अधिकारियों सहित, चाहे वह इस विलेख के निष्पादन की तिथि पर प्रभाव में हो या उसके बाद सम्मिलित होते हैं।

"Clearances" means all clearances, licenses, permits, notifications, authorizations, circulars, approvals, permits, rulings, no objection certificates, consents, orders, approvals and exemptions or other authorizations or permissions of whatsoever nature required to be obtained or maintained under Applicable Law in connection with the acquisition the Leased Land and the right of way, from

For Ayana Renewable Power Three Private Limited

Authorised Signatory

पुष्पा देवी खत्री



Endorsement of Execution

अनु क्र. पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1 श्री/श्रीमती/सुश्री SMT PUSHPA DEVI KHATRI, पुत्र/पुत्री/पत्नि श्री CHORU RAM KHATRI, व्यवसाय Otherजाति 0-KHATRI House No.-, Colony: BIKANER, Area: ANATHALYA KE PICHE VIVEK NAGAR BANGLA NAGAR BIKANER, City: BIKANER, Pin code: 334001, District: BIKANER, State: RAJASTHAN			Executant Age : 64 Signature :
2 श्री/श्रीमती/सुश्री AYANA RENEWABLES POWER THREE PVT LTD TH AUTH SIGNATORY BALVEER SINGH, पुत्र/पुत्री/पत्नि श्री JABAR SINGH, व्यवसाय Otherजाति 0-RAJPUT House No.:S 2904, Colony: BANGALORE, Area: 29 FLOOR WORLD TRADE CENTER BRIGADE GATEWAY CAMPUS DR RAJKUMAR ROAD BANGALORE, City: BANGALORE, Pin code: 560055, District: BANGALORE, State: KARNATAKA			Claimant Age : 42 Signature :

ने लेख्यपत्र Lease deed exceeding 20 year to 30 year को पत्र सुन व समझकर निष्पादन करना स्वीकार किया।

प्रतिफल राशि रु 0/- पूर्व में / मेरे समक्ष / में से रु 0/- पूर्व में ————— ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए है।

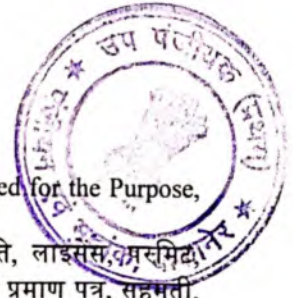
अनु क्र. गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1 Name: श्री/श्रीमती/सुश्री DHEERAJ JANGIR, पुत्र/पुत्री/पत्नि श्री RAMNIWAS जाति JANGIR Age: 45 Add: House No.:14/428, Colony: JODHPUR, Area: CHB JODHPUR, City: JODHPUR, Pin code: 342008, District: JODHPUR, State: RAJASTHAN			Signature
2 Name: श्री/श्रीमती/सुश्री PANNA LAL NAGAL, पुत्र/पुत्री/पत्नि श्री KISHAN LAL जाति NAGAL Age: 40 Add: House No.:B-29, Colony: BIKANER, Area: KARNI NAGAR LALGARH BIKANER, City: BIKANER, Pin code: 334001, District: BIKANER, State: RAJASTHAN			Signature

202201058007505

उप पंजीयक, BIKANER

Lease deed exceeding 20 year to 30 year





time to time, and for ensuring that the Leased Land can be used for the Purpose, during the subsistence of this Deed.

"अनुमति" का अर्थ है लागू कानून के तहत हर प्रकार की अनुमति, लाइसेंस, प्रस्मिद्धि, अधिसूचना, प्राधिकारी, सर्कुलर, अप्रूवल, अनुज्ञा-पत्र, रूलिंग, अनापत्ति प्रमाण पत्र, सहमती, आदेश, अनुमोदन और छुट या अन्य प्राधिकार या समय-समय पर अधिग्रहण की जमीन और रास्ते के अधिकार के संबंध में कानून का पालन होना और यह सुनिश्चित करना है कि इस प्रलेख के निर्वाह के दौरान प्रयोजन के लिए पट्टे की जमीन का उपयोग किया जा सकता है।

"Dispute" shall mean any dispute, difference or controversy of whatever nature howsoever arising under or out of or in relation to the Leased Land that is leased to the Lessee pursuant to, and in terms of, this Deed (including its interpretation) between the Lessor and the Lessee, and so notified in writing by either Party to the other party.

"विवाद" का अर्थ पट्टादाता और पट्टाग्रहीता के बीच पट्टे की जमीन के व्यवहार से पैदा होने वाला कोई भी विवाद, अंतर या तकरार है जो पट्टाग्रहीता को पट्टे की जमीन लीज पर देने पर भी प्रकृति के अनुसार या उसके बाहर उत्पन्न होने वाली किसी भी विवाद के प्रकृति के संबंध में है और इसलिए एक पार्टी द्वारा लिखित रूप में अन्य पार्टी को सूचित किया जाता है।

"Due Date/s" shall mean the date mention in schedule B.

"नियत तिथि / तारीख" का अर्थ प्रत्येक वित्तिय वर्ष की वह तारीख जो अनुसूची 'ख' में वर्णित अनुसार

"Effective Date" shall mean the Execution Date of this Deed.

"प्रभावी तिथि" का अर्थ है निष्पादन की तारीख से

"Encumbrance" includes any and all third party rights, interests, mortgages, security interests, liens, encumbrances or charges of any nature whatsoever, including any title defects, easement rights or restrictions, rights of adverse possession, right of first offer or refusal, previous sale, gift, lease claims, demands orders, judgments or any notifications, securities, sureties, guarantees charges, or attachments in respect of arrears of tax or otherwise and such other claims of any relevant government authority, including any restriction on use, voting, transfer, receipt of income or exercise any other attribute of ownership.

"विल्लंगमों" में किसी भी और सभी तृतीय पार्टी के अधिकार, हित, बंधक, सुरक्षा हित, धारणाधिकार, विल्लंगमों या किसी भी प्रकृति के शुल्क शामिल हैं, जिसमें कोई भी अधिकार दोष, सहज अधिकार या प्रतिबंध, प्रतिकूल कब्जे के अधिकार, पहली पेशकश का अधिकार या इनकार, पिछली बिक्री, उपहार, पट्टे के दावे, मांग आदेश, निर्णय या कोई सूचना, प्रतिभूति, जमानत, गारंटी शुल्क, या कर के बकाया के संबंध में संलग्नक या अन्यथा और किसी भी संबंधित सरकारी प्राधिकरण के ऐसे अन्य दावे, जिसमें उपयोग, मतदान, स्थानांतरण, आय की रसीद पर प्रतिबंध या किसी स्वामित्व के विशेषाधिकार का उपयोग शामिल हैं।

"Force Majeure" shall mean and include any and all events which are beyond the control of the Parties including but not limited to events such as fire, earthquake, flood, terrorism, any act of God, pandemic, epidemic, action under Applicable Laws, change in Applicable Laws and any order or judgment of any court, tribunal or judicial/ administrative authorities because of which the Lessee is barred or prevented from use/possession /occupation of the Leased Land and/or if the Leased Land is rendered unfit for use/ possession/ occupation.



For Ayana Renewable Power Three Private Limited

Authorised Signatory

Presentation Endorsement

आज दिनांक 08 माह 04 सन् 2022 को 06:38 PM बजे
 श्री/श्रीमती/मुथी SMT PUSHPA DEVI KHATRI पुत्र/पुत्री/पति श्री CHORU
 RAM KHATRI
 उम्र 64 वर्ष, जाति O-KHATRI, व्यवसाय Other
 निवासी House No.:-, Colony: BIKANER, Area: ANATHALYA KE PICHE
 VIVEK NAGAR BANGLA NAGAR BIKANER, City: BIKANER, Pin
 code: 334001, District: BIKANER, State: RAJASTHAN
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
 202201058007505

पुष्पा देवी खत्री

हस्ताक्षर उप पंजीयक
 BIKANER-I

Lease deed exceeding 20 year to 30 year

Fees Receipt Endorsement

रसीद नं.	202202058007664
दिनांक	08-04-2022
पंजीयन शुल्क ₹	4313
प्रतिनिधि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	5390
कमी मरचार्ज शुल्क ₹	1617
कुल योग	11620

202201058007505

Lease deed exceeding 20 year to 30 year

उप पंजीयक, BIKANER-I



for please reachable power three private limited

राजस्थान सरकार



"फोर्स मेज्योर" यह दैवीय आपदा के सिद्धांत से जुड़ा है, जिसके लिए किसी भी प्राप्ति को उत्तरदायी नहीं ठहराया जा सकता। उदाहरण के तौर आग, भूकंप, बाढ़, आतंकवाद, ईश्वरीय आपदा, असाधारण स्थितियां भी और प्राकृतिक आपदा, प्रचलित कानून में बदलाव और किसी भी अदालत, न्यायाधिकरण या न्यायिक या प्रशासनिक अधिकारियों के आदेश जैसी घटनाएँ शामिल होती है जो पट्टाग्रहीताको पट्टे पर दी गई भूमि के उपयोग / अधिकार / कब्जे से रोक देती है और / या यदि पट्टे वाली भूमि को उपयोग / अधिकार / कब्जे के लिए अयोग्य घोषित करती है।

"Government(al) Authority" shall mean the Government of India, Government of State of Rajasthan and any ministry, department, board, authority, agency, corporation, commission under the direct or indirect control of Government of India or any of the above state government(s) or both, any political sub-division of any of them including any court or appropriate commission(s) or tribunal or judicial or quasi-judicial body in India.

"सरकार (री) प्राधिकरण" का अर्थ होगा भारत सरकार, राजस्थान राज्य सरकार और कोई मंत्रालय, विभाग, बोर्ड, प्राधिकरण, एजेंसी, निगम, आयोग जो भारत सरकार या उपरोक्त राज्य के सरकार, दोनों में से किसी के भी या स्थानीय प्रत्यक्ष या अप्रत्यक्ष नियंत्रण में हैं जिसमें भारत में किसी भी अदालत या उपयुक्त आयोग (गों) या ट्रिब्यूनल या न्यायिक या अर्ध-न्यायिक निकाय शामिल है।

"Initial Rent Period" shall have the meaning provided under Clause 6(1) hereto.
"प्रारंभिक किराया अवधि" का अर्थ खंड 6 (1) के तहत प्रदान किये अनुसार होगा।

"Person" means any individual, corporation, partnership, association, company, firm, trust, unincorporated organization, Hindu Undivided Family, joint venture, government or political sub-division or agency thereof, and their successors or assigns.

"व्यक्ति" का अर्थ किसी भी व्यक्ति, निगम, साझेदारी, एसोसिएशन, कंपनी, फर्म, न्यास, असंगठित संगठन, हिंदू अविभाजित परिवार, संयुक्त उद्यम, सरकार या स्थानीय शासन या एजेंसी, और उनके उत्तराधिकारियों या अनुमत प्रतिनिधि है।

"Purpose" shall mean the construction, development, and operations of the Solar Project by the Lessee on the Leased Land.

"प्रयोजन" का अर्थ है पट्टे की भूमि पर पट्टाग्रहीता द्वारा सौर परियोजना के निर्माण, विकास और संचालन।

"Solar Project or Project" means a solar power generation facility of 300 MW AC capacity. to be located at the Village Kanasar Tehsil Bikaner District Bikaner (Rajasthan).


"सौर परियोजना या परियोजना" का मतलब है 300 मेगावाट एसी क्षमता वाली सौर ऊर्जा उत्पादन सुविधा जिसे ग्राम कानासर तहसील बीकानेर जिला बीकानेर (राजस्थान) में स्थित किया जाना है।

"Term" shall have the meaning ascribed to it in Clause 3(2) hereto.

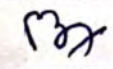
"अवधि" का अर्थ खंड 3 (2) में दिए गए अनुसार है।

02. INTERPRETATION

व्याख्या


उप पंजीयक (प्रथम)
संजीव एवं मुद्रांक, बीकानेर

For Ayana Renewable Power Three Private Limited


Authorised Signatory

564T देवी रक्षी



In this Deed, except where the context requires otherwise,
इस विलेख में, सिवाय इसके कि जहां संदर्भ की आवश्यकता है।

- a. The recitals to this Deed shall form a part of this Deed;
इस विलेख की पुनर्गणनाएँ इस विलेख का एक भाग बनेंगी;
- b. headings to clauses are for information only and shall not form part of the operative provisions of this Deed and shall not be taken into consideration in its interpretation or construction;
शीर्षक से खंड केवल जानकारी के लिए हैं और इस विलेख के संचालन प्रावधानों का हिस्सा नहीं होगा और इसकी व्याख्या या गठन में ध्यान नहीं दिया जाएगा;
- c. references to any statute or statutory provision or order or regulation shall include that statute, provision, order, or regulation as amended, modified, re-enacted, or replaced from time to time whether before or after the date hereof;
किसी भी कानून या वैधानिक प्रावधान या आदेश या विनियमन के संदर्भों में उस कानून, प्रावधान, आदेश, या विनियमन में संशोधन, संशोधित, पुनःअधिनियमित, या समय-समय पर प्रतिस्थापित किया जाएगा चाहे उसके पहले या बाद की तारीख शामिल हो;
- d. reference to Applicable Law shall also include amendments and extensions thereto;
लागू कानून के संदर्भ में भी संशोधन और विस्तार शामिल होंगे;
- e. words or abbreviations, which have well known, or technical or trade/commercial meanings are used in the Deed in accordance with such meaning;
शब्द या संक्षिप्त रूप, जो अच्छी तरह से ज्ञात हैं, या तकनीकी या व्यापार/ वाणिज्यिक अर्थ इस तरह के अर्थ के अनुसार समझौते में उपयोग किए जाते हैं;
- f. reference to one gender includes a reference to the other, words importing the singular include the plural and vice versa;
एक लिंग के संदर्भ में दूसरे के लिए एक संदर्भ शामिल है, एकवचन वाले शब्दों में बहुवचन और इसके विपरीत शामिल हैं;
- g. references to all agreements, documents or other instruments include (subject to all relevant approvals) a reference to that agreement, document, or instrument as amended, supplemented, novated or assigned from time to time;
सभी समझौतों, दस्तावेजों या अन्य उपकरणों के संदर्भों में शामिल हैं (सभी प्रासंगिक अनुमोदन के अधीन) उस समझौते, दस्तावेज, या साधन का एक संदर्भ जिसमें समय-समय पर संशोधन, पूरक, नामांकित किया गया है;
- h. a reference to any Clause and Annexure/ Schedule shall be to a Clause and Annexure/ Schedule of this deed;
किसी भी खंड और अनुलग्नक / अनुसूची का संदर्भ खंड और अनुलग्नक / इस विलेख की अनुसूची के लिए होगा;



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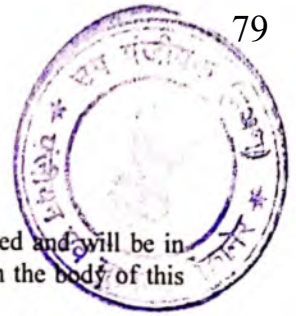
For Ayana Renewable Power Three Private Limited

Authorised Signatory

सुष पंजीयक (प्रथम) स्वती



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- i. the Annexures/Schedule to this Deed form a part of this Deed and will be in full force and effect as though they were expressly set out in the body of this Deed;

इस विलेख के लिए अनुलग्नक / अनुसूची इस विलेख का एक हिस्सा है और यह पूरी तरह से प्रभाव और लागू होगा क्योंकि वे इस विलेख के मुख्य भाग में स्पष्ट रूप से निर्धारित किए गए थे;

- j. reference to time shall be construed as a reference to Indian Standard Time or IST;

समय का संदर्भ भारतीय मानक समय या आईएसटी के संदर्भ के रूप में माना जाएगा;

- k. the words "include or "including" shall be deemed to be followed by "without limitation" or "not limited whether or not they are followed by such phrases; "शामिल" या "सहित" शब्दों को "बिना किसी सीमा के" या "सीमित नहीं है" के रूप में माना जाएगा भले ही उनके बाद इस तरह के वाक्यांशों आये या न आये;

- l. any period of time referred to shall be deemed to expire at the end of the last date of such period;

निर्दिष्ट समय की किसी भी अवधि को इस अवधि की अंतिम तिथि के अंत में समाप्त होगा ऐसा समझा जाएगा;

- m. In case of inconsistency/difference between the language of English and Hindi, the words in English language shall prevail;

इंग्लिश और हिंदी की भाषा के बीच असंगतता / अंतर के मामले में, इंग्लिश भाषा में शब्द प्रबल होंगे;

- n. in case of any discrepancy between the words and figures, the values specified in words shall prevail;

शब्दों और आंकड़ों के बीच किसी भी विसंगति के मामले में, शब्दों में निर्दिष्ट मूल्य प्रबल होंगे;

- o. in case of inconsistency between the terms of this Deed and the Annexures/Schedule hereto, the terms of the Deed shall prevail; and shall be binding on Parties;

इस प्रलेख की शर्तों और अनुबंध / अनुसूची के बीच असंगति के मामले में, प्रलेख की शर्तें प्रबल होंगी; तथा

- p. the headings of sections and paragraphs herein are included solely for convenience of reference and shall not control the meaning or interpretation of any of the provisions of this Deed.

यहां अनुभागों और पैराग्राफों के शीर्षकों को केवल संदर्भ की सुविधा के लिए शामिल किया गया है और इस प्रलेख के किसी भी प्रावधान के अर्थ या व्याख्या को नियंत्रित नहीं करेगा

03. TERM OF THE LEASED LAND

पट्टे की भूमि की अवधि

- 3.1 The Lessor hereby agrees to give and transfer by way of this Deed, the Leased Land in favor of the Lessee and authorizes it to use and occupy the

उप फजीबल (प्रबंधक)
जोयन् एवं मुद्रांक, धीकानेर
For Ayana Renewable Power Three Private Limited

Authorised Signatory

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Leased Land in an unhindered uninterrupted without any encumbrance and in a peaceful manner and the Lessee agrees to take on lease the Leased Land on as-is where-is basis on the terms and conditions and for the consideration set out in this Deed. The Leased Land is more particularly described in **Schedule- A** of this Deed.

पट्टादाता इस विलेख के माध्यम से पट्टे की जमीन देने में सहमत हो जाता है, इस जमीन को पट्टाग्रहीता के पार्टी में और उसे इस्तेमाल करने और कब्जे में रखने के लिए अधिकृत करता है और बिना किसी बाधा के और शांतिपूर्ण तरीके से पट्टाग्रहीता जहाँ है जैसे है के स्थिति में, नियम और शर्तों के आधार पर और इस विलेख में निर्धारित प्रतिफल के बदले में जमीन को पट्टे पर देने के लिए सहमत होता है। पट्टे की जमीन इस विलेख की अनुसूची- A में विशेष रूप से वर्णित है।

3.2 This Deed is effective from the Effective Date for a period of **29** years and **11** months, unless terminated earlier by either Party in accordance with the terms and conditions set forth herein ("**Term**"). The Term of this Deed may be extended at the sole discretion of the Lessee at the same terms and conditions for a period not exceeding six (6) months. However, any further extension beyond such period will be in accordance with the terms and conditions agreed mutually amongst the Parties and may be extended to the maximum time extent permissible under Applicable Law without this Deed being deemed as a conveyance deed, after payment of applicable stamp duties and other applicable taxes.

यह विलेख 29 वर्ष और 11 महीने की अवधि के लिए प्रभावी है, जब तक कि किसी भी पार्टी द्वारा पहले से नियमों और शर्तों के अनुसार इसे समाप्त नहीं किया जाता है। इस विलेख के कार्यकाल को केवल छह (6) महीने से अधिक अवधि के लिए इसी नियम और शर्तों पर पट्टाग्रहीता के पूर्ण विवेक पर बढ़ाया जा सकता है। हालांकि, इस तरह की अवधि से आगे कोई भी विस्तार, पार्टियों के बीच परस्पर सहमत नियमों और शर्तों के अनुसार होगा और जिसे लागू कानून के तहत स्टैम्प ड्यूटी और अन्य करों का भुगतान करके स्वीकार्य और बिना इस विलेख को हस्तांतरण विलेख माने अधिकतम समय सीमा तक बढ़ाया जा सकता है।

04. RIGHT TO USE AND HAND OVER OF THE LEASED LAND

पट्टे पर दी गई भूमि का उपयोग करने और सौंपने का अधिकार

4.1 The Lessor hereby grants the lease of the Leased Land in favour of the Lessee, together with all its Clearances, and authorizes it to enter upon and provide free and unfettered access, use and occupy the Leased Land, along with all access rights as may be required to access the Leased Land from the access road, in an unhindered uninterrupted without any encumbrance and in a peaceful manner.

पट्टादाता अतएवं पट्टाग्रहीता के पार्टी में पट्टे की भूमि का पट्टा प्रदान करता है, इसके साथ सभी अनुमति, और इसे प्रवेश करने के लिए और मुफ्त और बगैर बाधा के पहुँच प्रदान करने, उपयोग करने और सभी उपयोग अधिकारों के साथ पट्टे की भूमि पर एक अनछुए और शांतिपूर्ण तरीके से अधिकार देता है, साथ ही वे सभी अधिकार देता है जैसे पहुँच रास्ता से ज़मीन तक पहुँचने के लिए जरूरी हो सकते हैं।

4.2 The Lessor shall remove and clear the Lease Land of any shrubs, bushes and any other obstructions as on or before the Execution Date. In any case, if

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For Ayana Renewable Power Three Private Limited

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any direct losses are suffered by any third parties due to the clearing of Leased Land, then the Lessee shall indemnify the third parties for such direct and verifiable losses. However, if any structures, buildings etc are found on the Leased Land, contrary to the representations made by the Lessor, and/or if any dispute exists or is threatened in relation to the boundaries of the Leased Land with any adjoining land, and/or building owner/s and/or between the joint/co-owners, then any and all losses accrued to the Lessee and/or any third parties shall then be indemnified by the Lessor at its sole cost and expense.

पट्टाग्रहीता को किसी भी झाड़ियों, और किसी भी अन्य अवरोधों को पट्टे की भूमि से हटाने और खाली करने का अधिकार होगा और परियोजना के लिए पट्टे की भूमि तैयार करेगा। किसी भी स्थिति में, यदि लीज भूमि के समाशोधन के कारण किसी तीसरे पार्टी को कोई प्रत्यक्ष नुकसान होता है, तो इस तरह के प्रत्यक्ष और सत्यापन योग्य नुकसान के लिए पट्टाग्रहिताता तृतीय पार्टी को क्षतिपूर्ति करेगा। हालाँकि, यदि कोई संरचना, भवन आदि पट्टे की भूमि पर पाए जाते हैं, तो पट्टादाता द्वारा किए गए अभ्यावेदन के विपरीत, और / या यदि कोई विवाद बाहर निकलता है या किसी भी आसपास की भूमि के साथ, केंद्र की भूमि की सीमाओं के संबंध में जोखिम होती है और / या भवन स्वामी / और / या संयुक्त / सह-स्वामियों के बीच विवाद होता है, तो पट्टाग्रहीता और / या किसी भी तीसरे पार्टी ऐसे होनेवाले किसी भी और सभी नुकसान के लिए पट्टादाता जिम्मेदार होगा और उसे द्वारा इसकी एकमात्र लागत और व्यय पर भरपाई देना होगा।

4.3 The Lessor hereby authorizes the Lessee to construct boundary wall, necessary building for the residence and profession, other structures, permanent or temporary and to make such necessary modifications and arrangements in the Leased Land including soil testing studies, preliminary level studies, undertake re-routing of distribution lines, topographical studies that are deemed necessary by the Lessee to use for the Purpose the Leased Land; however, the Lessee shall be entitled to use the Leased Land only for the aforesaid specified purposes. Notwithstanding the foregoing, the Lessor hereby authorizes the Lessee, as of the Execution Date, to have full access to the Leased Land to perform soil testing studies, preliminary level studies or topographic studies.

एतएवं द्वारा पट्टादाता पट्टाग्रहिताता को अधिकृत करता है कि वह चारदीवारी का निर्माण करे, निवास और व्यवसाय के लिए आवश्यक निर्माण, अन्य संरचनाएं, स्थायी या अस्थायी और मृदा परीक्षण अध्ययन, प्रारंभिक अध्ययन अध्ययन, सहित पुनर्स्थापना के क्षेत्र में आवश्यक संशोधन और व्यवस्था करे वितरण लाइनों के लिए, स्थलाकृतिक अध्ययन जिन्हें पट्टाग्रहीता द्वारा उपयोग किए जाने के लिए आवश्यक समझा जाता है। हालाँकि, पट्टाग्रहीता केवल निर्दिष्ट उद्देश्यों के लिए पट्टे की जमीन का उपयोग करने का हकदार होगा। पूर्वगामी के बावजूद, पट्टादाता यहीं से पट्टाग्रहीता को अधिकृत करता है, निष्पादन तिथि के रूप में, मिट्टी परीक्षण अध्ययन, प्रारंभिक स्तर के अध्ययन या स्थलाकृतिक अध्ययन करने के लिए पट्टाग्रहिताता को जमीन तक पूरी पहुंच प्रदान की जाती है।

4.4 The Lessor agrees and acknowledges that the Lessee shall have full rights and powers to construct and develop the Solar Project on the Leased Land and nothing contained herein shall in any manner restrict the Lessee from undertaking the development and operations of the Project.



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For Ayana Renewable Power Three Private Limited

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पंजीयन एवं मुद्रांक, बीकानेर

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पट्टादाता सहमत है और यह स्वीकार करता है कि पट्टाग्रहीता के पास पट्टे की जमीन पर सौर परियोजना के निर्माण और विकास के लिए पूर्ण अधिकार और शक्तियाँ होंगी और इसके अलावा यहाँ कुछ भी लिखित होने के बावजूद किसी भी तरह से परियोजना के विकास और संचालन को करने से पट्टाग्रहीता को प्रतिबंधित नहीं करेगा।

- 4.5 The Lessor hereby represents to the Lessee that it has obtained all the requisite approvals and permissions and Clearances from all third parties including statutory and Governmental Authorities, as required, for the grant of lease of the Leased Land to the Lessee in terms hereof and for allowing it to make any structural alteration in the Leased Land, in accordance with the terms contained herein.

पट्टादाता द्वारा पट्टाग्रहिताता को दर्शाया जाता है कि इसने सभी आवश्यक पार्टि और वैधानिक और सरकारी प्राधिकरणों सहित सभी आवश्यक अनुमोदन और अनुमति और मंजूरी प्राप्त कर ली है, जैसा कि पट्टाग्रहिताहिता को पट्टे की जमीन को पट्टे पर देने के लिए आवश्यक है। पट्टादाता इसमें निहित शर्तों के अनुसार इस पट्टे की भूमि में किसी भी संरचनात्मक परिवर्तन करने की अनुमति देता है।

- 4.6 The Lessor shall hand over actual, physical and peaceful possession of the Leased Land to the Lessee on the Effective Date.

पट्टादाता प्रभावी तिथि पर पट्टाग्रहीता को पट्टे की जमीन के वास्तविक, भौतिक और शांतिपूर्ण कब्जा सौंप देगा।

05. LOCK-IN PERIOD

लॉक-इन अवधि

- 5.1 It has been expressly agreed by and between the Parties hereto that the Lessor shall not abandon, surrender or terminate this Deed or cause the Deed to be terminated, in any manner whatsoever, before the expiry of the Term and accordingly the entire Term shall be considered as Lock-In Period ("Lock-In Period").

यह स्पष्ट रूप से सहमति व्यक्त की गई है और पार्टियों के बीच कि पट्टादाता इस विलेख को नहीं छोड़ेगा, आत्मसमर्पण करेगा या समाप्त करेगा या किसी भी कारण विलेख समाप्त होने से पहले किसी भी तरीके से समाप्त नहीं करेगा और तदनुसार पूरी अवधि होगी जिसे लॉक-इन अवधि ("लॉक-इन अवधि") के रूप में माना जाता है।

- 5.2 During the Lock In Period the Lessee shall, at its sole discretion, have the exclusive right to purchase the Leased Land from the Lessor as per the terms mentioned under Clause 11 of this Deed and the Lessee's right to purchase the Leased Land shall not be withheld by the Lessor.

लॉक-इन पीरियड के दौरान पट्टाग्रहीता, अपने विवेकाधिकार पर, इस विलेख के क्लॉज 11 के तहत उल्लिखित शर्तों के अनुसार पट्टादाता से पट्टे की जमीन खरीदने का विशेष अधिकार है और पट्टाग्रहीता का अधिकार खरीद के आधार पर होगा जिसपर पट्टादाता द्वारा रोक नहीं होगी।



06. LEASE RENT

लीज रेंट

For Ayana Renewable Power Three Private Limited

Authorised Signatory

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सुभा देवी शर्मा

सुप पञ्जीयक (प्रथम)
पञ्जीयक एवं सुभा देवी शर्मा, वीकानेर

TRUE COPY

- 6.1 The Lessor hereby acknowledges that it has received the initial lease rent from the Lessee in advance for the period of one year commencing from the date of execution until expiry of one year from the Effective Date ("Initial Rent Period") of the present lease deed Rs. 1,60,780/- (Rupees One Lakh Sixty Thousand Seven Hundred Eighty only) after TDS Rs. 1,60,780/- (Rupees One Lakh Sixty Thousand Seven Hundred Eighty only) as per following details

पट्टापदता इसके द्वारा स्वीकार करता है कि उसे वर्तमान पट्टे की प्रभावी तिथि ("प्रारंभिक किराया अवधि") से एक वर्ष की समामि तक निष्पादन की तारीख से शुरू होने वाले एक वर्ष की अवधि के लिए अग्रिम में पट्टाग्रहीता से प्रारंभिक पट्टा के Rs. 1,60,780/- (Rupees One Lakh Sixty Thousand Seven Hundred Eighty only) after TDS Rs. 1,60,780/- (Rupees One Lakh Sixty Thousand Seven Hundred Eighty only) प्राप्त हुए हैं जो निम्नलिखित विवरण के अनुसार हैं

S. No. अनु क्र.	Name नाम	Bank Name बैंक का नाम	Cheque/UTR Number चेक/ युटीआर का नंबर	Date तिथि	Amount (Rs.) राशी (रुपये)
1.	Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri,	PNB Bank, Gajner Road, Bikaner	Ch. No. 000363 (AU Small Finance Bank, Rani Bazar, Bikaner)	15.04.2022	1,60,780/- (Paid by S Earth On Pvt. Ltd. on behalf of Ayana) (1,60,780/- रुपये, अयाना की ओर से एस अर्थ ऑन प्राइवेट लि. के द्वारा भुगतान)

- 6.2 From the date of expiry of Initial Rent Period, the Lessee shall pay INR 21,000/- (Rs. Twenty One Thousand only) per acre per annum to the Lessor on the Due Date ("Annual Lease Rental"). The Annual Lease Rental shall be paid by the Lessee to the Lessor by way of deposit of monies into the Account of the Lessor. The Parties agree and acknowledge that until the expiry of the Term, the Lessor and the Lessee shall not change the mode of payment and all the payments with respect to the Annual Lease Rental shall made through the Account only.

प्रारंभिक किराया अवधि की समाप्ति की तिथि से, पट्टाग्रहीता निर्धारित तिथि ("वार्षिक लीज रेंटल") पर पट्टादाता को प्रति एकड़ 21,000 / - रुपये (अखरे इक्कीस हजार) का भुगतान करेगा। वार्षिक पट्टा किराया पट्टाग्रहीता द्वारा पट्टादाता को पैसे का भुगतान किया जाएगा। पार्टियां इस बात से सहमत और स्वीकार करती हैं कि जब तक कार्यकाल समाप्त नहीं हो जाता, तब तक पट्टादाता और पट्टाग्रहीता भुगतान का तरीका नहीं बदलेगी और वार्षिक लीज रेंटल के संबंध में सभी भुगतान केवल खाते के माध्यम से किए जाएंगे।

- 6.3 The Parties agree that the Annual Lease Rental shall be subject to an escalation at the rate of 5 % after every 02 years, starting from the Effective Date of this Deed.

पार्टी इस बात से सहमत हैं कि वार्षिक लीज रेंटल इस विलेख के प्रभावी दिनांक से शुरू होने वाले प्रत्येक (02) दो वर्षों के बाद 5 % की दर से वृद्धि के अधीन होगा।



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पुष्पा देवी खत्री
रूप

For Ayana Renewable Power Three Private Limited
उप पञ्जीयन (अयाना)
पञ्जीयन एवं मुद्रांक, बीकानेर
Authorised Signatory



6.4 The Parties agree that the Annual Lease Rental excludes all kinds of taxes, GST payable under the Applicable Laws which may be imposed during the Term and the Lessee agrees to pay such taxes pertaining to the Annual Lease Rental to the authorities concerned directly under intimation to the Lessor or through the Lessor.

पार्टियाँ इस बात से सहमत हैं कि वार्षिक लीज रेंटल सभी प्रकार के करों को शामिल नहीं करता है, लागू कानूनों के तहत देय जीएसटी, जो कि टर्म के दौरान लगाया जा सकता है और पट्टाग्रहिता ऐसे वार्षिक कर से संबंधित अधिकारियों को सीधे किराए पर लेने से संबंधित ऐसे करों का भुगतान करने से सहमत हैं पट्टादाता या पट्टादाता के माध्यम से।

07. OBLIGATIONS OF LESSOR

पट्टादाता के कर्तव्य

7.1 The Lessor shall have procured all the required documents, Clearances, approvals etc. from the concerned authorities to give effect to this Deed.

पट्टादाता इस अधिकार को प्रभावी करने के लिए संबंधित अधिकारियों से सभी आवश्यक दस्तावेज मंजूरी अनुमोदन आदि की खरीद की जाएगी।

7.2 The Lessor shall within 3 days, provide to the Lessee a copy of notices and requirements, advisories, statutory notifications, circulars, etc. as received from time to time that may have any impact on the Leased Land or this Deed.

पट्टादाता 3 दिनों के भीतर पट्टाग्रहिता को नोटिस और आवश्यकताओं सलाहकारों वैधानिक सूचनाओं परिपत्रों आदि की एक प्रति प्रदान करेगा जो समय-समय पर प्राप्त की जाती है जो कि पट्टे की जमीन या विलेख पर कोई प्रभाव डाल सकती है।

7.3 The Lessor shall not enter into any agreements for the sale/ lease/ license/ transfer/ mortgage gift of the Leased Land with any other Person or in any manner create any Encumbrance or defect to title on the said Leased Land during the Term of this Deed.

पट्टादाता बिक्री / पट्टे / लाइसेंस / हस्तांतरण / बंधक उपहार के लिए किसी भी अन्य व्यक्ति के साथ या किसी भी तरीके से या किसी भी तरह से सृजनात्मक विलीयंगमों के लिए किसी भी समझौते में प्रवेश नहीं करेगा या इस अवधि के दौरान उक्त सीमा की जमीन पर शीर्षक के लिए दोष नहीं होगा।

7.4 The Lessor agrees to give all the required documents i.e. previous title deeds, grant certificate, previous deeds, RTCs, mutations, latest tax receipts, encumbrance certificates, conversion orders, approved layout plans etc. to the Lessee for the purpose of scrutiny of title and also to facilitate the registration of the Lease Land.

पट्टादाता सभी आवश्यक दस्तावेजों अर्थात् पिछले शीर्षक कर्मा, अनुदान प्रमाण पत्र, पिछले कर्मा म्यूटेशन नवीनतम कर प्राप्तियों, विल्लियमंगों प्रमाण पत्र, रूपांतरण आदेश, अनुमोदित लेआउट योजना आदि को शीर्षक की जांच करने के लिए सहमत करने के लिए सहमत हैं। और लीज भूमि के पंजीकरण की सुविधा के लिए भी।

7.5 The Lessor hereby unconditionally and irrevocably agrees that, if there is any claim in respect of the Leased Land from any person or persons



उप पंजीयक (प्रथम)
पंजीयन एवं मुद्रांक, बीकानेर

For Ayana Renewable Power Three Private Limited

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including anyone claiming through him, or any authority pertaining to any period prior or after the registration of the Leased Land in the name of the Lessee or its nominee/s and/or prospective purchasers, it shall indemnify and keep safe and harmless the Lessee or its nominee/s and/or prospective purchasers against such claims laid by anyone at a later date. The Parties hereby agree that such claims shall be settled solely by the Lessor at its own cost.

इस प्रकार से पट्टादेवता बिना शर्त और अपरिवर्तनीय रूप से सहमत है कि यदि किसी व्यक्ति या व्यक्ति या किसी भी अधिकार से संबंधित पट्टा भूमि के संबंध में कोई दावा है, जो पट्टाग्रहीता या उसके नामांकित व्यक्ति के नाम पर लीज भूमि के पंजीकरण से पहले किसी भी अवधि से संबंधित है। / और / या भावी खरीदार, यह निंदनीय होगा और सुरक्षित और हानिरहित रखने के लिए पट्टाग्रहीता या उसके नामांकित व्यक्ति / और / या भावी खरीदारों को इस तरह के दावों के खिलाफ बाद की तारीख में रखा जाएगा।

7.6 The Parties hereto agree to comply with the terms and conditions in a timely manner. The Parties acknowledge and agree that the Lessee would be irreparably damaged if any of the provisions of this Deed are not performed in accordance with their specific terms and that any breach of this Deed by the Lessor could not be adequately compensated in all cases by monetary damages alone. Accordingly, the Lessee shall be entitled to enforce any provision of this Deed by a decree of specific performance and to temporary, preliminary and permanent injunctive relief to prevent breaches or threatened breaches of any of the provisions of this Deed, and be entitled to any other remedies under Applicable Law, at the cost and expense of the Lessor. Without prejudice to the foregoing, the Lessee shall be entitled to claim all expenses incurred in this regard and shall have the right to deduct such expenses from the initial rent to be paid on Initial Rent Period or from Annual Lease Rental.

पार्टियां समयबद्ध तरीके से नियमों और शर्तों का पालन करने के लिए सहमत हैं। पार्टिकार स्वीकार करते हैं और सहमत होते हैं कि अगर इस समझौते के किसी भी प्रावधान को उनकी विशिष्ट शर्तों के अनुसार नहीं किया जाता है तो पट्टाग्रही को अपूरणीय क्षति होगी और कि पट्टादाता द्वारा इस समझौते के किसी भी उल्लंघन को मौद्रिक क्षति के सभी मामलों में पर्याप्त रूप से मुआवजा नहीं दिया जा सकता है। अकेला। तदनुसार इस समझौते के किसी भी प्रावधान को लागू करने के लिए और इस समझौते के किसी भी प्रावधान के उल्लंघनों को रोकने के लिए अस्थायी प्रारंभिक और स्थायी निषेधाज्ञा राहत द्वारा इस समझौते के किसी भी प्रावधान को लागू करने का हकदार होगा। पूर्वगामी के पार्टीपात के बिना पट्टाग्रहीता इस संबंध में किए गए सभी खर्चों का दावा करने का हकदार होगा और प्रारंभिक किराया अवधि से या वार्षिक लीज रेंटल से भुगतान किए जाने वाले शुरुआती किराए से इस तरह के खर्च में कटौती करने का अधिकार होगा।

7.7 The Lessor shall co-operate and sign such forms, affidavits and documents including applications and petitions as are necessary for the purposes of fully and effectively conveying, transferring and securing to the Lessee or its nominee/s and/or prospective purchasers the entire Lease Land without demanding any additional consideration in respect of the same. Further, the Lessor undertakes to carry out any other or further acts including the execution of any additional documents or declarations for the purpose of

For Ayana Renewable Power Three Private Limited

Authorised Signatory

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पुष्पा देवी अक्ली

सप पंजीयक (पट्टाग)
पंजीयन एवं मुद्रांक, बीकानेर

enabling the Lessee or its nominee/s and/or prospective purchasers to perfect and completely enjoy the Lease Land agreed to be transferred to the Lessee or its nominee/s and/or prospective purchasers pursuant to this Deed. पट्टादाता ऐसे प्रपत्रों शपथपत्रों और दस्तावेजों पर सह-संचालन और हस्तांतर करेगा जो पूरी तरह से प्रभावी ढंग से संप्रेषित करने, स्थानांतरित करने और सुरक्षित करने के उद्देश्य से आवश्यक हैं। उसी के संबंध में कोई अतिरिक्त विचार की मांग के बिना भूमि। इसके अलावा, पट्टादाता किसी भी अन्य दस्तावेजों को क्रियान्वित करने सहित किसी भी अन्य या आगे की कार्रवाई को अंजाम देने का कार्य करती है जिसमें पट्टाग्रही या उसके नामिती / और / या संभावित खरीदारों को सक्षम करने के उद्देश्य से पूर्ण और पूरी तरह से लीज भूमि का आनंद लेने के लिए सहमति व्यक्त की जाती है। इस समझौते के अनुसरण में पट्टाग्रहीता या उसके नामित / एस और / या संभावित खरीदारों को हस्तांतरित।

7.8 The Lessor shall get the Lease Land surveyed by Surveyors of Revenue department and get the boundaries demarcated. The Lessor shall pay for all expenses related to survey and demarcation of Leased Land. Further, the Lessor shall keep the Lessee or its nominee/s and/or prospective purchasers indemnified against any claim arises from any third parties with respect to title over any parcel of land forming part of the Lease Land.

पट्टादाता राजस्व विभाग के सर्वेक्षणकर्ताओं द्वारा लीज भूमि का सर्वेक्षण करवाएंगे और सीमाओं का सीमांकन करवाएंगे। पट्टादाता सर्वेक्षण और लीज भूमि के सीमांकन से संबंधित सभी खर्चों का भुगतान करेगा। इसके अलावा, पट्टादाता पट्टाग्रहीता या उसके नामिती / और / या संभावित खरीदारों को रखेगा जो कि किसी भी दावे के खिलाफ किसी भी तीसरे पार्टी से उत्पन्न होने वाली किसी भी दावे के खिलाफ निंदनीय है, जो कि भूमि के हिस्से का हिस्सा बनने वाले किसी भी पार्सल से अधिक है।

7.9 The Lessor shall do all such acts and deeds that are required by the Lessee to morefully enjoy the property without any let or hindrance and peacefully and at no additional cost to the Lessee including but not limited to: any further request for application for Clearances, permits, licences, approvals, exemptions before Government(al) Authority or other authorities, joining the Lessee as a party in any legal proceeding either prosecuting or defending any third party including Government(al) Authority.

पट्टेदार ऐसे सभी कार्य और कार्य करेगा जो पट्टेदार द्वारा बिना किसी अनुमति या बाधा के और शांतिपूर्वक और बिना किसी अतिरिक्त लागत के पट्टेदार को संपत्ति का अधिक आनंद लेने के लिए आवश्यक है जिसमें शामिल हैं लेकिन इन तक सीमित नहीं हैं: मंजूरी के लिए आवेदन के लिए कोई और अनुरोध सरकार, अलद्ध प्राधिकरण या अन्य प्राधिकरणों के समक्ष परमिट, लाइसेंस, अनुमोदन, छूट सरकार, अलद्ध प्राधिकरण सहित किसी तीसरे पक्ष पर मुकदमा चलाने या बचाव करने वाली किसी भी कानूनी कार्यवाही में एक पक्ष के रूप में पट्टेदार में शामिल होना।

08. OBLIGATIONS OF LESSEE

पट्टाग्रहीता के कर्तव्य

8.1 The Lessee shall not do anything in the Leased Land, which is not permitted, or which is prohibited or is in contravention of any Applicable

For Ayana Renewable Power Three Private Limited

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Authorised Signatory

Laws. The Lessee shall at all times comply with and observe and perform the terms and conditions of this Deed and the Applicable Laws.

पट्टाग्रहीता ने लीज्ड भूमि में कुछ भी नहीं करेगा, जिसकी अनुमति नहीं है, जो निषिद्ध है या किसी लागू कानूनों के उल्लंघन में है। पट्टाग्रहीता हर समय और इस प्रलेख और लागू कानूनों के नियमों और शर्तों का पालन और निरीक्षण करेगा।

8.2 At the end of the Term, the Lessee shall hand over the Leased Land to the Lessor free of all Encumbrances created by the Lessee and without payment of any further amounts as compensation.

अवधि के अंत में, पट्टाग्रहीता पट्टे की भूमि को पट्टाग्रहता से मुक्त कर देगा, जो पट्टाग्रहीता द्वारा बनाई गई सभी विल्लंगमों से मुक्त है और मुआवजे के रूप में किसी भी आगे की राशि के भुगतान के बिना।

09. REPRESENTATIONS AND WARRANTIES OF THE PARTIES

पार्टियों का प्रतिनिधित्व और वारंटी

9.1 The Parties represent and warrant to one another as follows:

पार्टियां एक दूसरे का प्रतिनिधित्व करती हैं और वारंट निम्नानुसार हैं:

a. Each Party has the power and authority to enter into this Deed and perform obligations hereunder.

प्रत्येक पार्टी के पास इस विलेख में प्रवेश करने और यहां दायित्वों को निभाने की शक्ति और अधिकार है।

b. This Deed shall be executed by each party its own or by its authorized representative and shall be enforceable against each party as per its terms and conditions.

इस विलेख को प्रत्येक पार्टी द्वारा अपने स्वयं के या उसके अधिकृत प्रतिनिधि द्वारा निष्पादित किया जाएगा और प्रत्येक पार्टी के खिलाफ उसकी शर्तों के अनुसार लागू किया जाएगा।

c. The execution and performance of this Deed does not and shall not result in the breach of its obligations to any other Person.

इस विलेख का निष्पादन और प्रदर्शन किसी भी अन्य व्यक्ति के लिए अपने दायित्वों के उल्लंघन में नहीं होगा।

d. There is no litigation pending or initiated, to the best of its knowledge, threatened to which that Party is a party, that if adversely determined, would have a material adverse effect on the financial condition, prospects, or business of the Solar Project or that Party's ability to perform its obligations under this Deed.

कोई मुकदमेबाजी लंबित नहीं है या अपने सर्वश्रेष्ठ ज्ञान से पार्टी वह पार्टी है जिससे कोई जोखिम नहीं है क्योंकि पार्टी को अगर प्रतिकूल रूप से निर्धारित किया जाता है तो सौर परियोजना की वित्तीय स्थिति, संभावनाओं या व्यापार पर या पार्टी का इस विलेख के तहत अपने दायित्वों को निभाने की क्षमता पर प्रतिकूल प्रभाव पड़ेगा।

e. The Lessor further represents and warrants to the Lessee as under and agrees to perform such obligations as set out hereunder.



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46/11/2017 रकाजी



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पट्टादाता द्वारा पट्टाग्रहिता को आगे वारंटी देता है और इस तरह की वाध्यताओं को पूरा करने के लिए सहमत है।

- f. The Lessor is the rightful and absolute registered owner of the Leased Land and has the requisite and necessary power and is not restricted by any other agreement or Applicable Laws, to lease the Leased Land to the Lessee.

पट्टादाता बांड की जमीन का सही मालिक है और पट्टादाता की जमीन को पट्टाग्रहिता को पट्टे पर देने के लिए आवश्यक अधिकार और आवश्यक शक्ति है।

- g. The Leased Land is in the sole and exclusive ownership and possession of the Lessor and there are no tenants and/or lessees or other kind of occupants in occupation and/or possession of the Leased Land or any part thereof, and that no other person has any right or interest relating to the possession and/or use of the Lease Land, and the Leased Land is free from debts, charges of government or semi-government or public, attachments, guarantees, liens, mortgages, Encumbrances and all type of disputes encroachment, acquisition, requisition, statutory proceedings and unauthorized occupation of any kind and is absolutely pure and inviolable.

बंधन की भूमि एकमात्र और अनन्य स्वामित्व और पट्टादाता के कब्जे में है और किरायेदारों और / या पट्टाग्रहिता के या कब्जे में और / या जमीन के कब्जे या किसी भी भाग के कब्जे में अन्य प्रकार के कब्जे नहीं हैं और यह कि किसी अन्य व्यक्ति के पास नहीं है लीज़ भूमि के कब्जे और / या उपयोग से संबंधित कोई भी अधिकार या हित और भूमि की जमीन ऋण से मुक्त है सरकार या अर्ध-सरकार या जनता के आरोप, अटैचमेंट, गारंटी, बंधक, विल्लंगमों और सभी प्रकार के विवाद अतिक्रमण, अधिग्रहण, मांग, वैधानिक कार्यवाही और किसी भी प्रकार का अनधिकृत व्यवसाय और पूरी तरह से शुद्ध और अदृश्य है।

- h. The Lessor shall, in no event whatsoever, create any assignment, mortgage or charge over the Leased Land during the Term and shall not enter into any agreements for the sale/ transfer/ mortgage/ gift etc. of the Leased Land or in any manner create any Encumbrance or defect to title on the Leased Land or otherwise dispose of or impair the whole or any part of its right or interest in or to the Lease Land to any Person other than the Lessee. Further, the Lessor has not granted to any other Person the right to enter upon, use or occupy the Leased Land or entered into any agreement to sell, transfer, create Encumbrance or otherwise dispose of or impair the whole or any part of its right or interest in or to the Leased Land other than the Lessee.

पट्टादाता किसी भी स्थिति में, कार्यकाल के दौरान किसी भी असाइनमेंट, बंधक या शुल्क का निर्माण नहीं करेगा और विक्रय / हस्तांतरण / बंधक / उपहार आदि के लिए किसी भी समझौते में प्रवेश नहीं करेगा या किसी भी तरीके से बनाएगा। किसी भी विल्लंगमों या दोष को बंधन की जमीन पर शीर्षक देने के लिए या अन्यथा पूर्ण या इसके अधिकार के किसी भी हिस्से को बिगाड़ने या लगाने या पट्टाग्रही के अलावा किसी भी व्यक्ति को पट्टे पर देने के लिए दिलचस्पी। इसके अलावा पट्टादाता ने किसी भी अन्य व्यक्ति को इस अधिकार का उपयोग करने उपयोग करने या कब्जा



युष्मा देवी रक्षिता



For Ayana Renewable Power Three Private Limited
उप पंजीयक (प्रथम)
पंजीयन एवं मुद्रांक, बीकानेर

Authorised Signatory



करने या जमीन पर कब्जा करने या किसी भी समझौते में प्रवेश करने विलीअंगमोन बनाने, या अन्यथा पूरे या अपने अधिकार के किसी भी हिस्से को बदलने या बनाने का अधिकार नहीं दिया है। पट्टाग्रहीता के अलावा बंधन की जमीन के लिए या भे रुचि।

- i. There is no dispute as to the boundaries of the Leased Land with any adjoining land and/or building owner/s and/or between the joint/co-owners. The Lessor acknowledges that he/she shall resolve all such disputes before handing over the possession of the Leased Land, if any, at his/her risk and cost,

किसी भी निकटवर्ती भूमि और / या भवन स्वामी / एस और / या संयुक्त / सह-मालिकों के बीच बंधन की भूमि की सीमाओं के रूप में कोई विवाद नहीं है। पट्टादाता स्वीकार करती है कि वह / वह अपने सभी प्रकार के विवादों को हल करने से पहले यदि कोई है तो उसके / उसके जोखिम और लागत पर, राजस्व हानि को शामिल करने सहित सभी विवादों को हल करेगा।

- j. There are no adverse orders or any attachment orders or otherwise any liabilities in respect of the Leased Land or any part thereof whereby the rights of the Lessor to deal with the Leased Land or any portion thereof is in any way adversely affected or jeopardized.

किसी भी प्रकार की कोई सीमाएँ या कोई अनुलग्नक आदेश नहीं हैं या अन्यथा किसी भी प्रकार की भूमि की जमीन या उसके किसी भी हिस्से से जिससे कि पट्टादाता के अधिकार, सड़क की जमीन या किसी भी हिस्से से टॉडल के अधिकार के रूप में हैं, जिससे किसी भी तरह से प्रतिकूल प्रभावित होने वाले खतरे में पड़ जाते हैं।

- k. The Lessor is not and shall not be in breach of any Applicable Law that may or will affect the peaceful and quiet occupation by the Lessee of the Leased Land.

पट्टादाता किसी भी लागू कानून के उल्लंघन में नहीं है और यह लीज भूमि के पट्टाग्रहीता द्वारा शांतिपूर्ण और शांत कब्जे को प्रभावित करेगा या नहीं।



The Lessor hereby agrees and confirm that the Leased Land is free from any acquisition or requisition proceedings from any authority and that no notifications or notices have been issued whether preliminary or otherwise from any Government, local body or other statutory authorities for the acquisition or requisition of the Lease Land or any part thereof.

पट्टादाता इस बात से सहमत है और पुष्टि करता है कि लीज भूमि किसी भी प्राधिकरण से किसी भी अधिग्रहण या मांग की कार्यवाही से मुक्त है और यह कि किसी भी सरकार, स्थानीय निकाय या अन्य वैधानिक या अधिग्रहण से प्राप्त होने या जारी करने के लिए कोई नोटिस या नोटिस जारी नहीं किया गया है। पट्टे की भूमि या उसके किसी भाग को।

- m. The Lessor hereby agrees and confirm to disclose complete and true information in respect of the ownership and related matters which may have an adverse impact on the title to be conveyed or which might lead to any liabilities being incurred on or after procurement of the Leased Land.

सुभा देवी 29/11



For Ayana Renewable Power Three Private Limited

उप पंजीयक (प्रभु)
पंजीयन एवं मुद्रांक, बीकानेर

Authorised Signatory

पट्टादाता इस बात से सहमत है और स्वामित्व और संबंधित मामलों के संबंध में पूर्ण और सच्ची जानकारी का खुलासा करने की पुष्टि करता है जिसका स्वामित्व पर प्रतिकूल प्रभाव पड़ सकता है या जो लीज भूमि की खरीद के बाद या उसके बाद होने वाली किसी भी देनदारियों का कारण हो सकता है।

- n. The Lessor covenants that the Leased Land neither belongs to tribal or schedule caste community nor it falls under the prohibitions of such transactions relating to tribal or schedule caste as per the Applicable Laws. Further, the Lease Land has not been provided nor is being proposed to give/submit as a compensatory afforestation in view of allotment of forest land, to the Government authority including Forest Department.

पट्टादाता ने कहा कि लीज भूमि न तो आदिवासी या अनुसूचित जाति समुदाय से संबंधित है और न ही यह लागू कानूनों के अनुसार आदिवासी या अनुसूचित जाति से संबंधित ऐसे लेनदेन के निषेध के तहत आती है। इसके अलावा, लीज भूमि प्रदान नहीं की गई है और न ही वन विभाग सहित सरकारी प्राधिकरण को वन भूमि के आवंटन के मद्देनजर प्रतिपूरक वनीकरण के रूप में देने / प्रस्तुत करने का प्रस्ताव किया जा रहा है।

- o. The Lessor hereby agrees and declares that the Leased Land is not affected by any intended or published scheme of Government and that no notice of requisition/acquisition has so far been issued or served on them by Government or any other Local body or Public body or authority for acquisition, requisition, setback or otherwise for the Lease Land or any part thereof.

पट्टादाता इस बात से सहमत हैं और घोषणा करते हैं कि लीज भूमि सरकार की किसी भी इच्छित या प्रकाशित योजना से प्रभावित नहीं है और यह कि सरकार या किसी अन्य स्थानीय निकाय या सार्वजनिक निकाय या प्राधिकरण द्वारा अब तक कोई नोटिस जारी नहीं किया गया है। लीज भूमि या उसके किसी भाग के लिए अधिग्रहण, माँग, सेटबैक या अन्यथा।

- p. The Lessor hereby declares that the Leased Land does not have any mines or quarries of granite or such other valuable stones and if on a later date, after the execution of this Leased Deed, if the Lessor is found to have suppressed any facts or information in relation to the Leased Land, then the Lessor shall be liable for appropriate action in accordance with the laws in force, besides indemnifying the Lessee for any losses caused.

पट्टादाता इसके द्वारा यह घोषणा करता है कि पट्टे की भूमि में ग्रेनाइट या ऐसे अन्य मूल्यवान पत्थरों की कोई खदान नहीं है और यदि बाद की तारीख में, इस पट्टा विलेख के निष्पादन के बाद यदि पट्टादाता द्वारा पट्टे के भूमि के सम्बन्ध में कोई तथ्य या जानकारी छुपाया पाया जाता है तो लागू कानून के तहत पट्टादाता के विरुद्ध समुचित कार्यवाही की जाएगी और पट्टाग्रहीता को हानि पहचाने के कारण उचित मुआवजा देना होगा।

10. TERMINATION

समाप्ति

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उपरोक्त 24/11/2018



For Ayana Renewable Power Three Private Limited

उप पञ्जीयक (प्रथम)
पञ्जीयन एवं मुद्रांक, बीकानेर

Authorised Signatory

10.1 Lessee's Right to Terminate

पट्टाग्रहीता का समाप्ति करने का अधिकार

The Lessee shall have the right to terminate this Deed at any point of time in the following events:

पट्टाग्रहीता को निम्नलिखित घटनाओं में किसी भी समय इस प्रलेख को समाप्त करने का अधिकार होगा:

- a. In the event the Leased Land or any part thereof is destroyed or damaged, without any fault on the part of the Lessee due to any reason whatsoever, including but not limited to reasons beyond the control of the Lessee or Force Majeure events, so as to render the Leased Land or part of it unfit for the purpose of setting up and/or operating the Project for a continuous period of sixty (60) days, or

यदि पट्टाग्रहीता के कोई भी दोष या कारन के बिना किसी वजह से पट्टे की ज़मीन या उसका कोई हिस्सा नष्ट या क्षतिग्रस्त हो जाता है, जो पट्टाग्रहीता के नियंत्रण से परे कारणों या फ़ोर्स मेज्योर घटनाओं से पट्टे की जमीन या उसका हिस्सा इतना ख़राब हो जाता है कि वह साठ (60) दिनों की निरंतर अवधि के लिए परियोजना को स्थापित करने और / या संचालित करने के उद्देश्य से योग्य पाई जाती है, या

- b. In the event the Lessee is prevented from using the Leased Land or any part thereof for a continuous or non-continuous period of thirty (30) days or more for any reason whatsoever, including but not limited to reason/resulting from:

यदि पट्टाग्रहीता को किसी भी कारण से तीस (30) दिनों के निरंतर या गैर-निरंतर अवधि तक पट्टे की जमीन या किसी भी हिस्से का उपयोग करने से रोका जाता है, जिसमें कारण / परिणाम तक सीमित नहीं है:

- i. Any act of the Lessor or non-compliance of the Lessor of its obligations under this Deed;

इस विलेख के तहत पट्टादाता द्वारा अपने दायित्वों के या गैर-अनुपालन का कोई कृत्य;

breach of the representations and warranties of the Lessor under this Deed or

इस विलेख के तहत पट्टादाता के अभ्यावेदन और वारंटियों का उल्लंघन

- iii. any reason resulting from any act, order, regulation or requirement of a court administrative agency or other government authority or other such reason.

किसी भी कार्य, आदेश, विनियमन या न्यायालय प्रशासनिक एजेंसी या अन्य सरकारी प्राधिकरण या अन्य किसी कारण से व्युत्पन्न होनेवाले कारण।

- iv. For convenience, by giving a written notice of 30 (thirty) days.

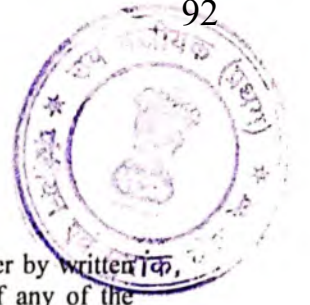
सुविधा के लिए, 30 (तीस) दिनों की लिखित सूचना देकर।

पुष्पा देवी देवी



For Ayana Renewable Power Three Private Limited
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पंजीयन एवं मुद्रांक, बीकानेर

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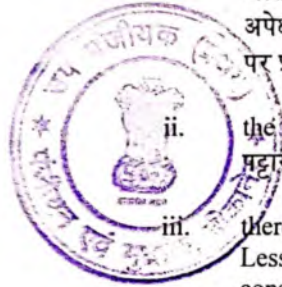


c. The Lessee may terminate this Deed and the Lease hereunder by written notice immediately and without any delay, to the Lessor if any of the following events or circumstances:

निम्नलिखित घटनाओं या परिस्थितियों में से कोई भी होने पर पट्टाग्रहीता पट्टादाता को लिखित नोटिस द्वारा इस समझौते और पट्टा को समाप्त कर सकता है:

i. there exist site conditions (including environmental conditions), financial conditions or construction requirements that were not known to the Lessee as of the Execution Date that could reasonably be expected to materially increase the cost of the Project or would adversely affect the electricity production from the Project as designed;

वहाँ साइट की स्थिति (पर्यावरण की स्थिति सहित), वित्तीय स्थितियाँ या निर्माण आवश्यकताएं जो निष्पादन तिथि के रूप में नहीं जानी जाती थीं, जो परियोजना की लागत को भौतिक रूप से बढ़ाने की अपेक्षा की जा सकती हैं या परियोजना के डिजाइन से बिजली उत्पादन पर प्रतिकूल प्रभाव डाल सकती हैं;



ii. the Lessee does not intend to proceed with the Project; or पट्टाग्रहीता का परियोजना के साथ आगे बढ़ने का इरादा नहीं है; या

iii. there has been a material adverse change in the rights of the Lessor to grant the lease of the Leased Land or the Lessee to construct the Project on the Leased Land, provided that such change has not occurred due to the fault or negligence of the Lessee.

पट्टाग्रहीता भूमि के पट्टे को मंजूरी देने के लिए या पट्टाग्रहीता भूमि पर परियोजना के निर्माण के लिए पट्टाग्रहीता के अधिकारों में एक भौतिक प्रतिकूल परिवर्तन हुआ है, बशर्ते कि पट्टाग्रहीता की गलती या लापरवाही के कारण ऐसा परिवर्तन नहीं हुआ है।

d. In the event that the power purchase agreement purposed to be signed by lessee is earlier terminated, the Lessee shall notify the Lessor of the same in writing and the Lessor irrevocably acknowledges and agrees that the Lessee shall be entitled to, either:

अगर पावर परचेज एग्रीमेंट जो कि पट्टाग्रहीता निष्पादित करने वाले है, समय से पहले समाप्त हो गया है, तो पट्टाग्रहीता लिखित में उसे पट्टादाता को सूचित करेगा और पट्टादाता अपरिवर्तनीय रूप से स्वीकार करता है और इस बात से सहमत है कि पट्टाग्रहीता हकदार होगा, या तो।

i. continue using the Leased Land for other purpose which the Lessee deems fit provided that the Lessee continues to pay the Lease Rental to the Lessor;

अन्य उद्देश्य के लिए पट्टे की भूमि का उपयोग करना जारी रखें जो कि पट्टाग्रहीता फिट बैठता है बशर्ते कि पट्टाग्रहीता पट्टादाता को पट्टे पर किराया देना जारी रखे;

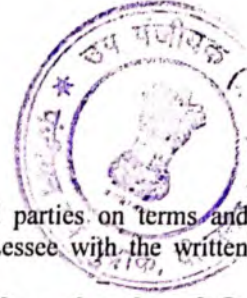
For Ayana Renewable Power Three Private Limited

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युष्का देवी स्वामी

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- ii. sub-lease the Leased Land to other third parties on terms and conditions which are deemed fit by the Lessee with the written consent of the Lessor; or
नियम और शर्तों पर पट्टे की जमीन को अन्य पक्षों को उप-पट्टे पर देना, जो कि पट्टाग्रहीता की लिखित सहमति के साथ पट्टाग्रहिताता द्वारा जैसे ठीक समझा जाता है; या
- iii. terminate this Deed by issuing a notice of termination of this Deed to the Lessor pursuant to which this Deed and the Lease hereunder shall terminate and the provisions of following paragraph should apply.
इस अनुबंध की समाप्ति की सूचना जारी करके इस समझौते को समाप्त कर दें, जिस पर यह अनुबंध और पट्टा समाप्त हो जाएगा और निम्नलिखित पैराग्राफ के प्रावधान लागू होने चाहिए।

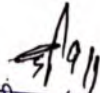
10.2 Consequences of Termination

समाप्ति के परिणाम


Upon the termination of this Deed the Lessee shall quit and deliver up vacant possession of the Leased Land to the Lessor within six (6) months from the date of such termination. The Lessee shall be liable to pay the Lease Rental until the date of Lessee transferring the possession of the Leased Land to the Lessee. It is clarified that in case of termination, under no circumstances, the liability of Lessee under this Deed and/or in relation to this Lease shall exceed the Lease Rental due and payable by the Lessee to the Lessor for the period starting from the date of the termination and ending on the date on which the Leased Land is handed over to the Lessor after such termination.

इस समझौते की समाप्ति पर पट्टाग्रहीता ऐसी समाप्ति की तारीख से छह (6) महीने के भीतर पट्टादाता को पट्टे की जमीन के खाली करके अपना कब्जा को छोड़ देगा और जमीन सौंप देगा। पट्टाग्रहीता पट्टे की तिथि तक पट्टा किराया का भुगतान करने के लिए उत्तरदायी होगा और जब तक पट्टाग्रहीता का पट्टादाता को जमीन पर कब्जे को हस्तांतरित नहीं करता। यह स्पष्ट किया जाता है कि समाप्ति के मामले में, किसी भी परिस्थिति में, इस प्रलेख और / या इस संबंध में पट्टाग्रहीता की देयता लीज रेंटल से अधिक नहीं होगी और पट्टाग्रहीता द्वारा समाप्ति की तारीख, जिस दिन इस तरह की समाप्ति के बाद पट्टादाता को जमीन को जमीन सौंप दिया जाता है तक होगी।

Provided, in the event this Lease is terminated due to any events mentioned in Clause 10.1 (b), the Lessee shall, without prejudice to any other remedies available to it under this Deed or law, the Lessor shall refund to the Lessee, all the monies/amount received by it pursuant to this Deed along with @ 12% interest p.a. within 30 days, whether demand is raised or not in this behalf by the Lessee. The said interest shall be payable and calculated with effect from the date of payment by the Lessee and till the actual date of re-payment/refund of the principal amount along with interest. If the Lessor fails to refund/pay the same along with interest, the appropriate action may be initiated against the Lessor under the applicable laws of India.


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For Ayana Renewable Power Three Private Limited


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बशर्ते, इस स्थिति में यह पट्टा क्लोज 10.1 (b) में उल्लिखित किन्हीं घटनाओं के कारण समाप्त हो जाता है, इस समझौते या कानून के तहत उपलब्ध किसी भी अल्प दायित्वों के बिना, पट्टादाता, पट्टाग्रहीता को इस समझौते के अनुसार इसके द्वारा प्राप्त धनराशि / राशि @ 12% ब्याज प्रति वर्ष, 30 दिनों के भीतर, इस संबंध में पट्टाग्रहीता द्वारा मांग उठाई गई है या नहीं सभी राशि वापस करेगा। उक्त ब्याज का भुगतान और गणना की तिथि से प्रभावी होने के साथ-साथ ब्याज की भुगतान राशि और मूलधन की पुनर्भुगतान / वापसी की वास्तविक तारीख तक की जाएगी। यदि पट्टादाता ब्याज के साथ वापसी / भुगतान करने में विफल रहता है, तो भारत के लागू कानूनों के तहत उसके के खिलाफ उचित कार्रवाई शुरू की जा सकती है।

10.3 Lessor's Right to Terminate पट्टादाता का विलेख समाप्ति का अधिकार

- a. Annual Lease Rental will be paid on the due date every year. In the event the payment of Annual Lease Rental is delayed for 3 (three) months, the Lessor shall be entitled to levy interest at the rate of 12% per annum for a period starting from the expiry of 3rd month from the due date until the expiry of 6 months from the due date. In the event, the Lessee fails to pay the Annual Lease Rental even after the expiry of 6th months from the due date, the Lessor shall be entitled to terminate this Lease Deed by sending a written notice to the Lessee, unless such default is cured within a maximum period of fifteen (15) days from the reception date of said written notice.

वार्षिक पट्टा भाड़े का भुगतान हर साल नियती तिथि पर पहले किया जाएगा। यदि वार्षिक पट्टा भाड़े का भुगतान 3 (तीन) महीनों के लिए विलंबित होता है, तो पट्टादाता को देय तिथि से 3 महीने की समाप्ति से शुरू होने वाली अवधि से नियत तारीख से 6 महीने की समाप्ति तक 12% प्रति वर्ष की दर से ब्याज लगाने का अधिकार होगा। यदि निर्धारित तिथि से 6 महीने की समाप्ति के बाद भी, पट्टाग्रहीता वार्षिक पट्टा भाड़े का भुगतान करने में विफल रहता है, पट्टादाता पट्टाग्रहीता को एक लिखित कानूनी नोटिस भेजकर इस पट्टा विलेख को समाप्त करने का हकदार होगा, जब तक कि लिखित कानूनी नोटिस के प्राप्ति की तारीख से पंद्रह (15) दिनों की अधिकतम अवधि के भीतर पट्टाग्रहीता पट्टादाता को वार्षिक पट्टा भाड़े का भुगतान नहीं करता।

- b. Other than as stipulated in Clause 10.3 (a) above, the Lessor shall have no right to terminate this Deed until the expiry of the Term.

ऊपर दिए गए खंड 10.3 (ए) में निर्धारित की गई सीमा के अलावा, पट्टादाता को अवधि समाप्त होने तक इस विलेख को समाप्त करने का कोई अधिकार नहीं होगा।

11. SALE OF THE LEASED LAND

पट्टे की जमीन की बिक्री

- 11.1 Anytime during the Term of the Lease, Lessee shall be entitled and will have all the exclusive right to buy the Leased Land from the Lessor at circle rates prevalent at that point in time.

पट्टे की अवधि के दौरान, पट्टाग्रहीता को पट्टादाता से पट्टे की जमीन खरीदने का सभी विशेष अधिकार होगा।

For Ayana Renewable Power Three Private Limited

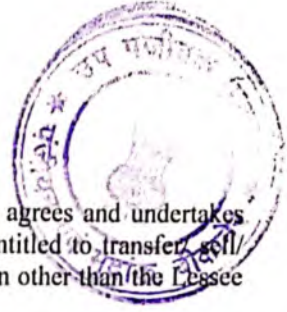
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11.2 Subject to Applicable Laws, the Lessor irrevocably agrees and undertakes that during the Term of this Deed it shall not be entitled to transfer, sell, alienate/ dispose the Leased Land to any other Person other than the Lessee or the person claiming through the Lessee.

लागू कानूनों के अधीन, पट्टादाता पूरी तरह से सहमत है और इस बात की सहमति देता है कि इस प्रलेख की अवधि के दौरान वह पट्टाग्रहीता या उसके माध्यम दावा करने वाले व्यक्ति के अलावा किसी अन्य व्यक्ति को पट्टे की जमिन को हस्तांतरित / बेचने / विस्थापित करने / निवटाने का हकदार नहीं होगा।

11.3 Lessee irrevocably agrees and undertakes that it shall fully cooperate with Lessor to give effect to the sale deed and sign all documents before the concerned Sub- Registrar.

पट्टाग्रहीता इस बात से पूर्णरूप सहमत है और यह मानता है कि यह विक्री विलेख को प्रभावी करने के लिए और सब-रजिस्ट्रार के समक्ष सभी दस्तावेजों पर हस्ताक्षर करने के लिए पट्टादाता के साथ पूरा सहयोग करेगा।

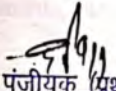
12. INDEMNITY

भरपाई


12.1 The Lessor shall indemnify, defend and hold harmless the Lessee and its shareholders, managers, officers, nominees, advisors, directors, employees, agents and its assigns/representatives (each as the "Lessee Indemnified Party") within 30 (thirty) days of receiving demand from the Lessee at any time and from time to time, from and against any and all losses, claims, damages, liabilities, costs (including reasonable attorneys' fees and disbursements), expenses liabilities, penalties, prosecutions, proceedings and any other demands which may be caused to or suffered by or made or taken against the Indemnified Parties/ or any of them or which may arise out of or result, directly or indirectly (collectively as "Lessee Losses") incurred by the Lessee Indemnified Party, attributable to the Lessor insofar as such Lessee Losses directly arise out of, in any way relate to, or result from:

पट्टादाता 30 दिनों के भीतर अपने शेयरधारकों, प्रबंधकों, अधिकारियों, नॉमिनीज़, सलाहकारों, निदेशकों, कर्मचारियों, एजेंटों और उसके प्राधिकृत प्रतिनिधि / प्रतिनिधियों (प्रत्येक "पट्टाग्रहीता क्षतिग्रस्त पार्टी" के रूप में) पट्टाकर्ता और उसके शेयरधारकों, प्रबंधकों, अधिकारियों, नामितियों, सलाहकारों, प्रतिवादियों की भरपाई, बचाव करेगा और उन्हें हानिरहित ठहराएगा। पट्टाग्रहीता को किसी भी समय और बिना बिना में और सभी नुकसानों, दावों, नुकसानों, देनदारियों, लागतों (उचित वकीलों की फीस और संवितरण सहित) से, समय-समय पर, और देयता, दंड, अभियोजन, कार्यवाही और किसी भी समय पट्टे की मांग प्राप्त करना अन्य मांगों जो क्षतिग्रस्त पार्टी / या उनमें से किसी के खिलाफ या उसके द्वारा की गई या बनाई गई या ली जा सकती हैं या जो सीधे या अप्रत्यक्ष रूप से (सामूहिक रूप से "पट्टाग्रहीता के लिए घाटे") के रूप में हो सकती हैं, जो कि पट्टाग्रहीता क्षतिपूर्ति पार्टी द्वारा की गई है। इस तरह के अन्य घाटे के रूप में पट्टादाता के कारण सीधे किसी भी तरह से, या परिणाम के रूप में उत्पन्न होते हैं:

12.2 the failure by the Lessor to fulfill any covenant or condition contained in this Deed, including without limitation any breach, inaccuracy, error or omission


उप पंजीयक (ग्राम)
पंजीयन एवं मुद्रांक, बीकानेर

For Ayana Renewable Power Three Private Limited


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in any of the representations, warranties, covenants assurances and other terms and conditions of this Deed, or

इस विलेख में निहित किसी भी वाचा या शर्त को पूरा करने में पट्टादाता द्वारा विफलता, जिसमें किसी भी उल्लंघन, अशुद्धि, त्रुटि या चूक में से किसी भी प्रतिनिधित्व, वारंटी, वाचा के आश्वासन और इस समझौते के अन्य नियम और शर्तें शामिल हैं, या

- 12.3 any claim or proceeding by any other Person against the Lessee in relation to the clear and marketable title and usage of the Leased Land for the Project or any suits and/or proceedings that may be filed and/ or initiated against the Indemnified Parties in relation to the Lease Land or any portion thereof, or

किसी भी अन्य व्यक्ति द्वारा परियोजना के लिए पट्टे की भूमि के स्पष्ट और विक्री योग्य अधिकार और उपयोग के संबंध में किसी भी अन्य व्यक्ति द्वारा दावा या कार्यवाही करना या किसी भी मुकदमा और / या कार्यवाही या पट्टे की भूमि या उसके किसी भाग के संबंध में और क्षतिपूर्ति पार्टियों के खिलाफ दायर और/ या शुरू की जा सकती है।

- 12.4 any misrepresentation by the Lessor in relation to the clear and marketable title and usage of the Leased Land for the Project.

परियोजना के लिए पट्टे की जमीन के स्पष्ट और विक्री योग्य शीर्षक और उपयोग के संबंध में पट्टादाता द्वारा कोई गलत बयानी।

For avoidance of doubts, it is clarified that the conduct of any investigation/ due diligence in relation to the Lease Land, shall not in any manner affect or limit the right to indemnity of the Indemnified Parties.

शंकाओं से बचने के लिए, यह स्पष्ट किया जाता है कि पट्टे के जमीन के संबंध में किसी भी जांच / यथोचित परिश्रम का संचालन, किसी भी तरह से क्षतिग्रस्त पार्टियों की क्षतिपूर्ति के अधिकार को प्रभावित या सीमित नहीं करेगा।

13. Duty to Mitigate

शमन करने के लिए कर्तव्य

The Parties shall endeavor to take all reasonable steps so as mitigate any loss or damage which has occurred under this Clause 12.

दोनों पार्टियां इस खंड 12 के तहत हुई किसी भी हानि या क्षति को कम करने के लिए सभी उचित कदम उठाने का प्रयास करेंगी।

14. MISCELLANEOUS

14.1 Right to Sub-Lease and Mortgage

सब-लीज और बंधक का अधिकार

The Lessor agrees and confirms that the Lessee shall have a right to sub lease and/or assign and/or create encumbrance (including mortgage or pledge in favour of its bankers) on the leasehold rights in favour of any third party without requirement of any prior written consent from the Lessor. The Lessor undertakes, following written notice of the creation of such encumbrance by the Lessee, to promptly do all acts and execute all relevant documents as may be required by the Lessee and/or the bankers; and upon notification by the banker that any default has occurred in accordance with the terms of the financing documents, the banker shall be entitled to exercise

any and all rights with respect to the Lessee's interests in this Deed. The Parties agree to negotiate in good faith any amendment of the clauses in this Deed that is expressly requested by the bankers regarding the financing required to execute the Project and will sign the agreements with the bankers that may regulate, among other matters, the granting of cure periods to correct the Lessee's hypothetical contractual breaches and the "step-in" rights of the bankers.

पट्टादाता इस बात से सहमत है और पुष्टि करता है कि पट्टाग्रहीता को पट्टादाता से किसी भी पूर्व लिखित सहमति की आवश्यकता के बिना किसी भी तीसरे पार्टी के पार्टी में पट्टे के अधिकारों को सब-लीज और / या नियुक्त करने और / या विल्लंगमों बनाने (अपने बैंकों के पार्टी में प्रतिज्ञा सहित) का अधिकार होगा। पट्टाग्रहीता द्वारा ऐसे विल्लंगमों के निर्माण की लिखित सूचना के बाद, पट्टादाता पट्टाग्रहीता/ बैंकों द्वारा को आवश्यक सभी कार्यों को तुरंत और सभी संबंधित दस्तावेजों को निष्पादित करेगा; और बैंकर द्वारा अधिसूचना के अनुसार वित्तपोषण दस्तावेजों की शर्तों के अनुसार कोई भी चूक होने के स्थिति में, बैंकर इस समझौते में पट्टाग्रहीता के हितों की रक्षा करने के लिए किसी भी और सभी अधिकारों का उपयोग करने का हकदार होगा। इस विलेख में किसी भी संशोधन के लिए पार्टियां नेक नियत से बातचीत करने के लिए सहमत हैं जैसे की बैंकों द्वारा परियोजना को निष्पादित करने के लिए आवश्यक वित्तपोषण के बारे में स्पष्ट रूप से अनुरोध किया जाता है और अन्य मामलों के साथ, उन बैंकों के साथ समझौतों पर हस्ताक्षर करेंगे जो पट्टाग्रहीता के काल्पनिक संविदात्मक उल्लंघनों और बैंकों के "स्टेप-इन" अधिकार को विनियमित कर सकते हैं।

14.2 Notices

नोटिस

Any notice or other communication from one Party to the other Party shall be made in writing in English and shall be delivered by e-mail or by hand or sent by speed-post/registered post / courier to the address of the Party set forth below and shall be marked for the attention of the Person therein referred to. All notices and communications shall be deemed received upon: (a) actual receipt thereof by the addressee; and/or (b) actual delivery thereof to the appropriate address.

एक पार्टी से दूसरे पार्टी को कोई भी नोटिस या अन्य संचार इंग्लिश में लिखित रूप में किया जाएगा और ई-मेल द्वारा या हाथ से या स्पीड-पोस्ट / पंजीकृत पोस्ट / कूरियर द्वारा नीचे दिए गए पार्टी के पते पर प्रेषित किया जाएगा और इसमें निर्दिष्ट व्यक्ति के ध्यान के लिए चिह्नित किया जाएगा। सभी नोटिस और संचार प्राप्त माने जाएंगे: (क) जब अभिभाषक द्वारा वास्तविक रसीद के प्राप्ति पर और / या (वी) उपयुक्त पते पर उसकी वास्तविक वितरण।

To the Lessor

सेवा में पट्टादाता

Kind Attn: Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri,

कृपया ध्यान दें: श्रीमती पुष्पादेवी खत्री पत्नी चोरुराम खत्री,

Address: Behind Anath Aalay Vivek Nagar, Bikaner Bangala Nagar, Bikaner (Raj.)

पता: अनाथालय के पीछे, विवेक नगर, बंगला नगर, बीकानेर।

For Ayana Renewable Power Three Private Limited

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पुष्पा देवी खत्री

उप पंजीयक (प्रथम)
पंजीयन एवं मुद्रांक, बीकानेर

Authorised Signatory

To the Lessee
पट्टाग्रहीता

Kind Attn: Mr. Balveer Singh S/o Jabar Singh
Address: S 2904, 29th Floor, World Trade Center, Brigade Gateway
Campus # 26/1, Dr. Rajkumar Road, Malleshwaram Rajajinagar,
Bangalore-560055 (India)

कृपया ध्यान दे : श्री बलवीर सिंह पुत्र जबरसिंह,
पता: एस 2904, 29 फ्लोर, वर्ल्ड ट्रेड सेंटर, ब्रीज गेटवे कैम्पस, 26/1,
डॉ. राजकुमार रोड़, मलेश्वरम्, राजाजीनगर, बैंगलोर-560055 (भारत)

Any Party hereto may change the foregoing address and telephone number upon written notice to the other Party.

कोई भी पार्टी दूसरे पार्टी को लिखित सूचना देकर पूर्वगामी पता और टेलीफोन नंबर बदल सकते हैं।

14.3 Taxes and Levies

कर और उदग्रहण

The Lessor shall, during the Term, pay all the land taxes, cess and surcharges owed to any municipal or civic or Governmental Authorities and other outgoings in respect of the Leased Land promptly and timely and the Lessee shall not have any liability whatsoever in this regard. The Lessor undertakes to indemnify the Lessee and save, defend and hold the Lessee harmless from and in respect of any and all damages, Claims (means any claim, proceeding, cause of action, action, suit or proceedings (including by way of contribution or indemnity) at law or in equity in relation to Loss(es)), Losses (means all liabilities, demands, proceedings, losses, cost and expenses, damages, penalties, fines, claims, actions and suits including reasonable legal costs, lawyers' fees incurred by the Lessee for all reasons other than those solely attributable to the Lessee), expenses, costs, obligations and liabilities (including reasonable attorneys' fees) costs, arising out of or resulting from or related to the non-payment of any taxes to the Governmental Authorities prior and post execution of this Deed, whereby the rights of the Lessee to occupy the Leased Land is impaired or the Lessee is made liable to pay penalties on account of the omissions by the Lessor in the said regard.

इस अवधि के दौरान, किसी भी नगरपालिका या नागरिक या सरकारी प्राधिकरणों को दिए गए सभी भूमि करों, उपकरों और अधिभारों का भुगतान करेगा और लीज की गई भूमि के संबंध में शीघ्र और समय पर और अन्य किसी भी देयता का इस संबंध में कोई दायित्व नहीं होगा। पट्टादाता, पट्टाग्रहीता को बचाने और और रक्षा करने और किसी भी और सभी नुकसानों के संबंध में, बिना किसी नुकसान के दावा करने पर क्षतिपूर्ति करेगा, दावा यानि (किसी भी दावे, कार्यवाही, कार्रवाई, मुकदमा या कार्यवाही के कारण (योगदान या क्षतिपूर्ति के तरीके सहित) कानून या इक्विटी (घाटा) के संबंध में और हानियों का मतलब (सभी देनदारियों, मांगों, कार्यवाही, नुकसान, लागत और खर्च, नुकसान, दंड, जुर्माना, दावे, कार्य और सूट सहित उचित कानूनी खर्च, वकीलों की फीस)। पट्टाग्रहीताद्वारा पट्टाग्रहीता के अलावा अन्य सभी कारणों से खर्च किए गए, खर्च, लागत, दायित्वों और देयताएं (उचित वकीलों की फीस सहित) लागत, सरकारी विभागों को किसी भी करों के भुगतान न करने या संबंधित या उससे उत्पन्न होने वाली इस



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For Ayana Renewable Power Three Private Limited

उप पंजीयक (प्रथम)
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विलेख के पूर्व और बाद के निष्पादन को, जिसमें पट्टे की जमीन पर कब्जा करने के लिए पट्टाग्रहीता के अधिकार प्रभावित हुए हैं या पट्टाग्रहीताको पट्टादाता द्वारा चूक के कारण पट्टे का भुगतान करने के लिए उत्तरदायी बनाया गया है।

14.4 Stamp Duty and Registration

स्टैम्प ड्यूटी और पंजीकरण

The Lessee shall bear and pay stamp duty, registration fee and/or surcharge payable on this Deed. The Parties shall lodge and register this Deed with the appropriate Sub-Registrar within the time prescribed under Registration Act, 1908, if required as per Applicable Laws.

पट्टाग्रहीता इस विलेख पर देय स्टैम्प ड्यूटी, पंजीकरण शुल्क और / या अधिभार का भुगतान करेगा। पार्टियां निर्धारित समय के भीतर उपयुक्त उप-पंजीयक के साथ इस प्रलेख को पंजीकरण अधिनियम, 1908 के तहत, यदि लागू कानूनों के अनुसार आवश्यक हो तो दर्ज करेंगे और पंजीकृत करेंगे।

14.5 Governing Law and Jurisdiction

कानून और विशेष अधिकार क्षेत्र

This Deed shall be governed and construed in accordance with the law of India. The courts at **Bikaner Rajasthan** shall have exclusive jurisdiction over the matters arising out of this Deed.

इस विलेख को भारत के कानून के अनुसार शासित और माना जाएगा। बीकानेर राजस्थान की अदालतों में इस विलेख से उत्पन्न मामलों पर विशेष अधिकार क्षेत्र होगा।

14.6 Counterpart

प्रतिपार्टी

This Deed may be executed in 2 (two) or more counterparts, each of which shall be deemed an original, but all of which together shall constitute 1 (one) instrument.

इस विलेख को 2 (दो) या अधिक प्रतिपक्षों में निष्पादित किया जा सकता है, जिनमें से प्रत्येक को एक मूल माना जाएगा, लेकिन सभी एक साथ 1 (एक) दस्तावेज मन जायेगा।

14.7 Further Assurances

आगे के आश्वासन

Each Party shall procure all acts, matters, and things and the execution or signature of all other and further deeds and documents to give full effect to the provisions of this Deed.

प्रत्येक पार्टी सभी कार्यों, मामलों और चीजों और सभी अन्य और आगे के कामों और दस्तावेजों के निष्पादन या हस्ताक्षर की प्राप्ति करेगी और इस विलेख के प्रावधानों को पूरा प्रभाव प्रदान करेगी।

14.8 Costs

लागत

Each Party agrees that it shall bear by itself all costs and expenses incurred by it in connection with any discussions, negotiations and investigations



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For Ayana Renewable Power Three Private Limited

Authorised Signatory



undertaken in connection with the transaction contemplated by this Deed, including without limitation, costs and expenses associated with the retention of financial, legal, tax and other professional advisors, प्रत्येक पार्टी इस बात से सहमत है कि वह इस विलेख द्वारा किए गए लेन-देन के संबंध में किए गए किसी भी विचार-विमर्श, वातचीत और जांच के संबंध में अपने द्वारा किए गए सभी लागतों और खर्चों को स्वयं वहन करेगा, जिसमें बिना किसी सीमा के वित्तीय, कानूनी, कर पेशेवर अन्य सलाहकार से जुड़े खर्च और व्यय शामिल हैं।

14.9 Amendment

संशोधन

No variation of this Deed (or of any of the documents referred to in this Deed) shall be valid unless it is made by an instrument in writing and signed by duly authorized representatives of each of the Parties hereto, the expression "variation" shall include any variation, amendment, supplement, deletion or replacement however effected.

इस विलेख की कोई भी भिन्नता (या इस विलेख में निर्दिष्ट दस्तावेजों में से कोई भी) तब तक मान्य नहीं होगी जब तक कि यह लिखित रूप में एक दस्तावेज द्वारा नहीं बनाई जाती है और प्रत्येक पार्टी के विधिवत अधिकृत प्रतिनिधियों द्वारा हस्ताक्षरित नहीं की जाती है। अभिव्यक्ति "भिन्नता" किसी भी भिन्नता, संशोधन, पूरक, विलोपन या प्रतिस्थापन शामिल होगी।

14.10 Waiver

माफी

Neither Party shall be deemed to have waived any right under this Deed unless such Party shall have delivered to the other Party a written waiver signed by such waiving Party, no failure or successive failure by either Party to enforce any covenant or agreement, and no waiver or successive waivers by either Party of any condition of this Deed, shall operate as a discharge of such covenant, agreement or condition, or render the same invalid, or impair such Party's right to enforce the same.

इस पट्टा विलेख के तहत किसी भी पार्टी को तब तक कोई भी अधिकार माफ नहीं किया जाएगा जब तक कि इस तरह की छूट पार्टी द्वारा हस्ताक्षरित माफी के लिए किसी अन्य पार्टी को नहीं दी जाएगी, किसी भी पार्टी या समझौते को लागू करने के लिए पार्टी द्वारा कोई विफलता या लगातार विफलता, और कोई छूट नहीं या इस विलेख की किसी भी स्थिति के किसी भी पार्टी द्वारा क्रमिक छूट, इस तरह की वाचा, समझौते या शर्त के निर्वहन के रूप में काम करेगी, या उसी पार्टी को लागू करने के लिए इस तरह के पार्टी के अधिकार को अस्वीकार कर सकती है।

14.11 Severability

विच्छेदनीयता

In the event that any of the terms or provisions, or portions or applications thereof, of this Deed are held to be prohibited, unenforceable or invalid by any court of competent jurisdiction, the enforceability and validity of the remaining terms and provisions of this Deed shall not be affected thereby. If any provision is held to be prohibited, unenforceable or invalid by any court

For Ayana Renewable Power Three Private Limited

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उप पंजीयक (प्रथम)

उप पंजीयक (प्रथम)
पंजीयन एवं मुद्रांक, बीकानेर

Authorised Signatory

TRUE COPY

of competent jurisdiction, the Parties agree to negotiate in good faith to replace such invalid, illegal and unenforceable provision with a valid, legal and enforceable provision that achieves, to the greatest lawful extent under this Deed, the economic, business and other purposes of such invalid, illegal or unenforceable provision.

यदि इस विलेख के किसी भी नियम या प्रावधान, या उसके आवेदन, को सक्षम न्यायालय के किसी भी न्यायालय द्वारा निषिद्ध, अप्राप्य या अमान्य माना जाता है, इस विलेख की शेष शर्तों और प्रावधानों की प्रवर्तनीयता और वैधता प्रभावित नहीं होगी। यदि किसी भी प्रावधान को सक्षम न्यायालय के किसी भी न्यायालय द्वारा निषिद्ध, अस्वीकार्य या अमान्य ठहराया जाता है, तो पार्टियों इस तरह के अमान्य, अवैध और अप्रत्यक्ष प्रावधान को वैध, कानूनी और लागू करने योग्य प्रावधान के साथ बदलने के लिए सहमत होती हैं जिससे इस विलेख के तहत, इस तरह के अवैध, गैरकानूनी या अप्रवर्तनीय प्रावधान को बदल कर आर्थिक, व्यवसाय और अन्य उद्देश्य प्राप्त किया जा सके।

14.12 Entire Deed

पूर्ण विलेख

This Deed and the deeds to be entered into in connection with exercise of the transaction contemplated herein constitute the sole and entire deed of the Parties to this Deed with respect to the subject matter contained herein, and supersedes all prior and contemporaneous understandings and agreements and deeds, both written and oral, with respect to such subject matter.

यह प्रलेख और जिन प्रलेखों को लेन-देन के अभ्यास के संबंध में दर्ज किया गया है, जिसमें विचार किया गया है कि इस विलेख के संबंध में पार्टिकारों का एकमात्र और संपूर्ण विलेख होगा और सभी पूर्व और समकालीन समझ और समझौतों और विलेखों को इस तरह के विषय के संबंध में लिखित और मौखिक दोनों से हटा दिया जाता है।

14.13 Specific Performance

विशिष्ट प्रदर्शन


The Lessor agrees and acknowledges that the Lessee would suffer irreparable damage if any provision of this Deed were not performed in accordance with the terms hereof and that Lessee shall, at all times, be entitled to specific performance or other equitable relief. Such remedy shall be in addition to and not in lieu or limitation of other remedies available to the Parties under the other provisions of this Deed, at law or in equity.

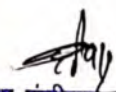
पट्टादाता इस बात से सहमत और स्वीकार करता है कि अगर इस विलेख के किसी प्रावधान के नियम के अनुसार कार्य नहीं किया गया तो पट्टाग्रहीता की अपूरणीय क्षति होगी और उस समय के अनुसार, सभी समय पर विशिष्ट प्रदर्शन या अन्य न्यायसंगत राहत के लिए पट्टाग्रहीता हकदार होगा। इस तरह के उपाय कानून के तहत या इक्विटी में, इस विलेख के अन्य प्रावधानों के तहत पार्टियों को उपलब्ध अन्य उपायों के बदले या के अलावा नहीं होंगे।


IN WITNESS WHEREOF the parties, voluntarily and happily with its free will or without any pressure or request attentively in the state of their sound mind and having read, hear and understood fully the terms of the present lease deed has executed this lease deed on the date, 08th April, 2022 written aforesaid.

or Ayana Renewable Power Three Private Limited

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युगा ३ एच २५/११



 उप पंजीयक (प्रथम)
 पंजीयन एवं मुद्रांक, बीकानेर


 Authorised Signatory

DETAILS OF THE LEASED LAND
पट्टे के भूमि का विवरण



The Lessor has represented that he/she has the absolute title and possession of land bearing Khasra No. 541/1, admeasuring 3.089 Hectares (12 Bigha 5 Biswa (7.6562 Acre) situated at Village- Kanasar, Tehsil-Bikaner, District-Bikaner, (Rajasthan) (details as more specifically stated in Schedule A hereto) (hereinafter referred to as the "Leased Land").

पट्टादाता ने दर्शाया है कि उसके पास ग्राम कानासर तहसील व जिला बीकानेर (राजस्थान) में स्थित कुल तादादी 12 बीघा 5 बिस्वा, यानि 3.089 हैक्टेयर, यानि 7.6562 एकड़ भूमि है जिसमें खसरा नम्बर 541/1 सम्मिलित है (जिसे इसके बाद "पट्टे की जमिन" कहा गया है)।

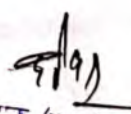
पुष्पा देवी अग्रणी



For Ayana Renewable Power Three Private Limited


Authorised Signatory




पञ्जीयन एवं मुद्रांक, बीकानेर

SCHEDULE -B

अनुसूची - ख

(Lease Rent) (Smt. Pushpa Devi W/o Choru Ram Khathi)

(लीज रेंट) (श्रीमती पुष्पादेवी पत्नी चोरुराम खत्री)



Lease from	Lease to	Amount	Interest %	INTEREST AMOUNT	Rent Rate / Acre /Year	Gross Rent Amount	TDS @10%	Net Rent Amount
08.04.2022	07.04.2023	₹ 21,000.00	NIL		₹ 21,000.00	₹ 160,780.20	16078.02	144,702.2
08.04.2023	07.04.2024	₹ 21,000.00	NIL		₹ 21,000.00	₹ 160,780.20	16078.02	144,702.2
08.04.2024	07.04.2025	₹ 21,000.00	5	₹ 1,050.00	₹ 22,050.00	₹ 168,819.21	16881.92	151,937.3
08.04.2025	07.04.2026	₹ 22,050.00	NIL		₹ 22,050.00	₹ 168,819.21	16881.92	151,937.3
08.04.2026	07.04.2027	₹ 22,050.00	5	₹ 1,102.50	₹ 23,152.50	₹ 177,260.17	17726.02	159,534.2
08.04.2027	07.04.2028	₹ 23,152.50	NIL	₹ 0.00	₹ 23,152.50	₹ 177,260.17	17726.02	159,534.2
08.04.2028	07.04.2029	₹ 23,152.50	5	₹ 1,157.63	₹ 24,310.13	₹ 186,123.18	18612.32	167,510.9
08.04.2029	07.04.2030	₹ 24,310.13	NIL	₹ 0.00	₹ 24,310.13	₹ 186,123.18	18612.32	167,510.9
08.04.2030	07.04.2031	₹ 24,310.13	5	₹ 1,215.51	₹ 25,525.63	₹ 195,429.34	19542.93	175,886.4
08.04.2031	07.04.2032	₹ 25,525.63	NIL		₹ 25,525.63	₹ 195,429.34	19542.93	175,886.4
08.04.2032	07.04.2033	₹ 25,525.63	5	₹ 1,276.28	₹ 26,801.91	₹ 205,200.80	20520.08	184,680.7
08.04.2033	07.04.2034	₹ 26,801.91	NIL	₹ 0.00	₹ 26,801.91	₹ 205,200.80	20520.08	184,680.7
08.04.2034	07.04.2035	₹ 26,801.91	5	₹ 1,340.10	₹ 28,142.01	₹ 215,460.85	21546.08	193,914.8
08.04.2035	07.04.2036	₹ 28,142.01	NIL		₹ 28,142.01	₹ 215,460.85	21546.08	193,914.8
08.04.2036	07.04.2037	₹ 28,142.01	5	₹ 1,407.10	₹ 29,549.11	₹ 226,233.89	22623.39	203,610.5
08.04.2037	07.04.2038	₹ 29,549.11	NIL		₹ 29,549.11	₹ 226,233.89	22623.39	203,610.5
08.04.2038	07.04.2039	₹ 29,549.11	5	₹ 1,477.46	₹ 31,026.56	₹ 237,545.58	23754.56	213,791.0
08.04.2039	07.04.2040	₹ 31,026.56	NIL	₹ 0.00	₹ 31,026.56	₹ 237,545.58	23754.56	213,791.0
08.04.2040	07.04.2041	₹ 31,026.56	5	₹ 1,551.33	₹ 32,577.89	₹ 249,422.86	24942.29	224,480.6
08.04.2041	07.04.2042	₹ 32,577.89	NIL		₹ 32,577.89	₹ 249,422.86	24942.29	224,480.6
08.04.2042	07.04.2043	₹ 32,577.89	5	₹ 1,628.89	₹ 34,206.79	₹ 261,894.00	26189.40	235,704.6
08.04.2043	07.04.2044	₹ 34,206.79	NIL		₹ 34,206.79	₹ 261,894.00	26189.40	235,704.6
08.04.2044	07.04.2045	₹ 34,206.79	5	₹ 1,710.34	₹ 35,917.13	₹ 274,988.70	27498.87	247,489.8
08.04.2045	07.04.2046	₹ 35,917.13	NIL	₹ 0.00	₹ 35,917.13	₹ 274,988.70	27498.87	247,489.8
08.04.2046	07.04.2047	₹ 35,917.13	5	₹ 1,795.86	₹ 37,712.98	₹ 288,738.14	28873.81	259,864.3
08.04.2047	07.04.2048	₹ 37,712.98	NIL		₹ 37,712.98	₹ 288,738.14	28873.81	259,864.3
08.04.2048	07.04.2049	₹ 37,712.98	5	₹ 1,885.65	₹ 39,598.63	₹ 303,175.05	30317.50	272,857.5
08.04.2049	07.04.2050	₹ 39,598.63	NIL		₹ 39,598.63	₹ 303,175.05	30317.50	272,857.5
08.04.2050	07.04.2051	₹ 39,598.63	5	₹ 1,979.93	₹ 41,578.56	₹ 318,333.80	31833.38	286,500.4
08.04.2051	07.04.2052	₹ 41,578.56	NIL	₹ 0.00	₹ 41,578.56	₹ 291,805.98	29180.60	262,625.4
TOTAL->				₹ 20,578.56	₹ 906,299.67	₹ 6,912,283.72	691228.37	6,221,055.4



पुष्पा देवी खत्री



For Ayana Renewable Power Three Private Limited

Authorized Signatory

उप पंजीयक (विद्युत)
पंजीयन एवं मुद्रांक, श्रीकांगेर

पार्टियां गवाह के रूप में, पार्टियां स्वेच्छा से और खुशी के साथ अपनी स्वतंत्र इच्छा के साथ बिना किसी दबाव या अनुरोध के अपने स्वस्थ मन की स्थिति में ध्यान से पढ़कर, और वर्तमान लीज विलेख की शर्तों को पूरी तरह से पढ़कर, सुनकर और समझकर, इस लीज विलेख को 08 अप्रैल 2022 पर निष्पादित किया है।

Signed and delivered for and on behalf of the within named

'Lessor Mr. Smt. Pushpa Devi Khatri W/o Sh. Choru Ram Khatri, aged about 64 Year, by caste Khatri, having residence at Behind Anath Aalay Vivek Nagar, Bikaner Bangala Nagar, Bikaner (Raj.) (Aadhar No. 4780 0858 5167, PAN No. ACPMK7081P)

Witness 1:

Name: Dheeraj Jangid S/o Ramnivas Jangid
Address: 14/428 C.H.B. Jodhpur
(Aadhar No. : 6981 2438 3314)

पुष्पा देवी खत्री



भीतर के नाम की ओर से हस्ताक्षरित और वितरित किए गए
'पट्टादाता' श्री रामसिंह पुत्र श्री माधोसिंह, जाति राजपूत, उम्र 58 वर्ष, निवासी ग्राम कानासर तहसील व जिला बीकानेर (आ.नं. : 3390 7986 1873, पैन : FVDPS6813Q)

गवाह 1:

नाम: श्री धीरज जांगिड़ पुत्र रामनिवास जाति जांगिड़
पता: 14/428 सी.एच.बी. जोधपुर
(आ.नं. : 6981 2438 3314)

धीरज जांगिड़



Signed and delivered for and on behalf of Within named

'Lessee' Ayana Renewables Power Three Pvt. Ltd.
through Shri Balveer Singh S/o Jabar Singh, its authorized signatory



Authorised Signatory

भीतर के नाम की ओर से हस्ताक्षरित और वितरित किए गए
'पट्टाग्रहीता' अयाना रिनेवेबल्स पावर थ्री प्रा.लि.
इनके इसके अधिकृत हस्ताक्षरकर्ता, श्री बलवीर सिंह पुत्र श्री जबरसिंह, के माध्यम से

Witness 2:

Name: Pannalal Nagal S/o Lt. Kishanlal Ji by caste Suthar,
Address: B-29 Karni Nagar, Lalgah, Bikaner
(Aadhar No. : 3847 8675 5639)

पन्नलाल नागल

गवाह 2:

नाम: श्री पन्नलाल नागल पुत्र किशनलाल जी जाति सुथार
पता: बी-29 करणी नगर लालगढ़, बीकानेर।
(आ.नं. : 3847 8675 5639)



SCHEDULE A

अनुसूची क

उप पंचायत (ग्राम)
पंचायत एवं मुद्रांक, बीकानेर



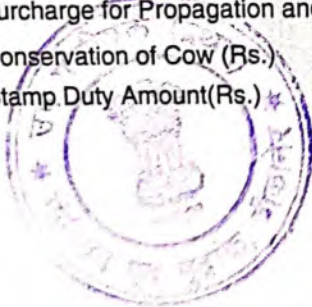
सत्यमेव जयते

INDIA NON JUDICIAL Government of Rajasthan

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 Certificate Issued Date : 08-Apr-2022 06:20 PM
 Account Reference : NONACC (SV)/ rj3005104/ KARNI NAGAR/ RJ-BK
 Unique Doc. Reference : SUBIN-RJRJ300510410269164195801U
 Purchased by : AYANA RENEWABLES POWER THREE PVT LTD
 Description of Document : Article 33(vi) Lease deed exceeding 20 year to 30 year
 Property Description : KH NO 541/1 KANASAR BIKANER
 Consideration Price (Rs.) : 5,39,012
 (Five Lakh Thirty Nine Thousand And Twelve only)
 First Party : SMT PUSHPA DEVI KHATRI
 Second Party : AYANA RENEWABLES POWER THREE PVT LTD
 Stamp Duty Paid By : AYANA RENEWABLES POWER THREE PVT LTD
 Stamp Duty Payable (Rs.) : 5,390
 (Five Thousand Three Hundred And Ninety only)
 Surcharge for Infrastructure : 539
 Development (Rs.) (Five Hundred And Thirty Nine only)
 Surcharge for Propagation and : 1,078
 Conservation of Cow (Rs.) (One Thousand And Seventy Eight only)
 Stamp Duty Amount (Rs.) : 7,007
 (Seven Thousand And Seven only)



For Ayana Renewable Power Three Private Limited

Authorised Signatory

पुष्पा देवी खत्री



सत्य फंजीयक (सिग्नाचर)
 फंजीयन एवं मुद्रांक, बीकानेर



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0004852288

प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			मूलचंद उर्फ मूलसिंह पुत्र पीरदान

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	मूलचन्द उर्फ मूलसिंह पुत्र पीरदान ग्राम कानासर खसरानं 537 ता. 7.07 बीघा	1 सफेदा 2 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

दिनांक: 11/12/23

जारीकर्ता

राजस्थान सरकार (राजस्व)
बीबीएचए

क्रा. 11/12/23



प्रपत्र ब (एस)
(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			रामेश्वर लाल झंवर पुत्र रामचन्द्र झंवर

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	रामेश्वर लाल झंवर पुत्र रामचन्द्र झंवर ग्राम कानासर के खसरा नं 547 / 4 रकबा 20.00	5 किकर 4 बोटी 3 जाल 1 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1539

दिनांक: 11/12/23

*For
C.S. (A)*

जारीकर्ता
तहसीलदार (राजस्व)
बिकानेर
बिकानेर



अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			किशोर कुमार पुत्र पानादेवी

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	किशोर कुमार पुत्र पानादेवी ग्राम कानासर के खसरा नं 566 रकबा 34.15	2 किंकर 4 बोटी 3 जाल 1 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

1. उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खडी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
2. यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
3. लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
4. यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है।

1542 दिनांक: 11/12/23

जारीकर्ता
राजस्थान सरकार (पर्यावरण)
बीकानेर

(Handwritten Signature)



प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01		सामान्य	श्रीमती शांति देवी पत्नी स्व. मालसिंह वगै.

अवधि	पेड़ जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	श्रीमती शांति देवी पत्नी स्व. मालसिंह वगै. ग्राम कानासर के ख.न. 577 ता. 57.07 बीघा	1 सफेदा 2 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेड़ों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेड़ों या पडौसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेड़ों को काटने पर कानून के अनुसार भारी शास्तियाँ आरोपित की जाती हैं जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है।

1546 दिनांक: 11/12/23

जारीकर्ता
तहसील अधिकारी (राजस्थान)
बीकानेर

(Handwritten Signature)



प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम ग्राम कानासर ख. न. 537 सा 7.07 बीघा 579/1 सा 22.13 बीघा	1 सफेदा 1 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

1. उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
2. यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
3. लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
4. यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजड़ी/पीपल का वृक्ष है, तो खेजड़ी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1545 दिनांक: 11/12/23

जारीकर्ता

तहसिलदार (राजस्व)
बीकानेर

(Handwritten signature)



प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			पुष्पा देवी पत्नी जेतुसिंह

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	पुष्पा देवी पत्नी जेतुसिंह ग्राम कानासर के खसरा नं 490/1 रकबा 24.625	3 किंकर 4 बोटी 2 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1534

दिनांक: 11/12/23

जारीकर्ता
राजस्थान सरकार (राजस्थान)
बिस्वासेर




TRUE COPY

प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			रामसिंह पुत्र माधोसिंह जाति राजपूत

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	रामसिंह पुत्र माधोसिंह जाति राजपूत ग्राम कानासर के खसरा नं 549 रकबा 19.84	2 किंकर 4 बोरटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है।

1537

दिनांक: 11/12/23

जारीकर्ता

राजस्थान सरकार (राजस्थान)
बीकानेर



TRUE COPY

प्रपत्र ब (एस)

(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लूनाराम पुत्र पन्ना

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लूनाराम पुत्र पन्ना ग्राम कानासर के खसरा नं 490/1 रकबा 24.625	2 किंकर 4 बोटी 3 जाल 1 सफेदा	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

1. उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
2. यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
3. लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
4. यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है।

1543 दिनांक: 11/12/23

3
जारीकर्ता
तहसीलदार (राजस्व)
बीकानेर
बीकानेर

[Handwritten Signature]



(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	लक्ष्मीनारायण उर्फ लक्ष्मनराम पुत्र कानीराम ग्राम कानासर ख. न. 537 ता 7.07 बीघा	1 सफेदा 1 किकर 4 बोटी 3 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले दस वृक्ष कहीं भी लगाएँ ।

1. उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
2. यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
3. लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
4. यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि मे यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1547 दिनांक: 11/12/23

[Handwritten signature]

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जारीकर्ता

तहसील कारा (खजसरो)
बीकानेर



(देखिये नियम 31)

अधिनियम की धारा 84 (5) के अन्तर्गत लाईसेंस

क्रमांक	तारीख	सामान्य व विशेष	लाईसेंसधारी का नाम मय पुरा पता
01			सुशीला पत्नी सुरजाराम, बजरंगलाल पुत्र सुरजाराम

अवधि	पेड जिन्हें हटाये जाने की या भूमि जिसे साफ किये जाने की अनुमति दी ।	संख्या व क्षेत्रफल	विशेष विवरण
15 दिवस	सुशीला पत्नी सुरजाराम, बजरंगलाल पुत्र सुरजाराम सा. कानारासर खसरा नं 581 ता 54.11 बीघा हिस्सा 23.04 बीघा	2 सफेदा 1 किकर 3 बोटी 4 जाल	हटाये जाने वाले वृक्षों के एवज में एक वृक्ष के बदले 10 वृक्ष कहीं भी लगाएँ ।

- उपर्युक्त लाईसेंसधारी को उपरोक्त पेडों को उपरोक्त अवधि में तथा ऊपर वर्णित अन्य शर्तों के अधीन रहते हुए तथा राजस्थान काश्तकारी अधिनियम 1955 अधिनियम सं.3 वर्ष 1955 के प्रावधानों के अधीन रखते हुए और इस शर्त के अधीन रहते हुए कि गिराने या हटाने में भूमि खड़ी हुई फसलों, खाद्य या पेडों या पडौंसियों के मकानों को किसी प्रकार की क्षति न पहुँचाई जायेगी, गिराने की अनुमति प्रदान की जाती है ।
- यह लाईसेंस राजस्व अधिकारी, वन अधिकारी या पुलिस अधिकारी जो सब-इन्सपेक्टर पुलिस से नीचे पद का न हो, द्वारा मांगे जाने पर निरीक्षण के लिए पेश किया जाना चाहिए ।
- लाईसेंस का उल्लंघन करते हुए पेडों को काटने पर कानून के अनुसार भारी शास्तियां आरोपित की जाती है जिनमें जुर्माना, लाईसेंस निरस्त किया जाना तथा लकड़ी की जब्ती भी शामिल है ।
- यह लाईसेंस अवधि पूरी होने पर 15 दिन के भीतर उस अधिकारी को समर्पित कर दिया जाना चाहिए जिसने जारी किया हो ।

नोट :- उक्त खसरो की भूमि में यदि कोई खेजडी/पीपल का वृक्ष है, तो खेजडी/पीपल के वृक्ष को छोड़कर अन्य वृक्षों के काटे जाने की अनुमति प्रदान की जाती है ।

1568 दिनांक: 15/12/23

तहसीलदार (राजस्व)
तहसीलदार (राजस्व)
बीकानेर

(Handwritten signature)



Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Mulchand alias Moolsingh son of Peerdan

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Moolchand alias Moolsingh son of Peerdan Village Kanasar Khasran No. 537 Date: 7.07 Bigha	1 Safeda 2 Kinkar 4 Boti 3. Jaal	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act, 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.
2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Rameshwar Lal Jhanwar s/o Ramchand Jhanwar

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Rameshwar Lal Jhanwar s/o Ramchand Jhanwar Vill. Kanasar Khasra no. 547/4 Area 20.00	5 Kinkar 4 Boti 3 Jaal 1 Safeda	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955, and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.
2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Kishore kumar s/o Panna Devi

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Kishore kumar s/o Panna Devi Vill Kanasar Khasra no.566 Area 34.15	2 Kinkar 4 Boti 3 Jaal 1 Safeda	In lieu of every one tree removed, plant ten trees anywhere, trees to be removed

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955, and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.
2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.

4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01		General	Smt. Shanti Devi w/o Late Mal Singh etc.

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Smt. Shanti Devi w/o Late Mal Singh etc. Vill Kanasar Khasra no.577 Area 57.07 Bigha	1 Safeda 2 Kinkar 4 Boti 3 Jaal	In lieu of every one tree removed, plant ten trees anywhere

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Laxmi Narain @ Laxman Ram s/o Kaniram

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Laxmi Narain @ Laxman Ram s/o Kaniram Vill Kanasar Khasra no.579/1 Area 22.13 Bigha	1 Safeda 1 Kinkar 4 Boti 3 Jaal	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955, and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Pushpa Devi w/o Jethu Singh

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Pushpa Devi w/o Jethu Singh Vill Kanasar Khasra no.490/1 Area 24.625 Bigha	3 Kinkar 4 Boti 2 Safeda	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955, and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Ram Singh s/o Madho Singh, Caste Rajput

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Ram Singh s/o Madho Singh Caste Rajput Vill Kanasar Khasra no.549 Area 19.84 Bigha	2 Kinkar 4 Borti 3 Jal	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Luna Ram s/o Panna

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Luna Ram s/o Panna Vill Kanasar Khasra no.490/1 Area 24.625 Bigha	2 Kinkar 4 Boti 3 Jaal 1 Safeda	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned period and subject to the other conditions mentioned

above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Laxmi Narain @ Laxman Ram s/o Kaniram

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Laxmi Narain @ Laxman Ram s/o Kaniram Vill Kanasar Khasra no.537 Area 7.07 Bigha	1 Safeda 1 Kikar 4 Boti 3 Jal	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 11.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

Form B (S)
(See Rule 31)

Licence under Section 84 (5) of the Act

Serial No.	Date	General and Special	Name of the Licensee with complete address
01			Sushila w/o Surja Ram, Bajranglal s/o Surjaram

Period	Trees permitted to be removed or land permitted to be cleared	Number and area	Particulars
15 days	Sushila w/o Surja Ram Bajranglal s/o Surjaram r/o Vill Kanasar Khasra no.581 Area 23.04 Bigha	2 Safeda 1 Kikar 3 Boti 4 Jal	In lieu of every one tree removed, plant ten trees anywhere.

1. The above licensee is hereby permitted to fell the above mentioned trees for the above mentioned

period and subject to the other conditions mentioned above and also subject to the provisions of the Rajasthan Tenancy Act 1955, Act No. 3 of the year 1955 and subject to the condition that in felling or removing the trees, no damage shall be caused to the standing crops, food or trees or houses of the neighbours.

2. This licence shall be produced for inspection on demand by the Revenue Officer, Forest Officer or Police Officer not below the rank of Sub-Inspector of Police.
3. Heavy penalties are imposed as per law for felling of trees in violation of the licence which includes fine, annulment of licence and confiscation of wood.
4. This licence shall be surrendered to the officer who issued it within 15 days after the ending of the licence period.

Note: If there is a Khejri/Peepal tree in the land of the said Khasras, then permission is granted to cut other trees except the Khejri/Peepal tree.

Dated 15.12.2023

Sd/-
Issuer
Tehsildar (Revenue)

//TRUE COPY//

ANNEXURE R-5 (Colly)



Oct 22, 2024 11:40:10 AM
 28°12'6.216"N 73°19'50.238"E
 158° S

Bikaner Division

Rajasthan

Altitude: 161.7m

Speed: 0.0km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 2





Oct 22, 2024 11:43:15 AM
28°12'6.498"N 73°19'49.566"E

238° SW

Bikaner Division

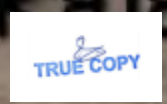
Rajasthan

Altitude: 159.3m

Speed: 1.1km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 3





Oct 22, 2024 11:43:24 AM
28°12'6.456"N 73°19'49.476"E

207° SW

Bikaner Division

Rajasthan

Altitude: 157.7m

Speed: 1.4km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 4



Oct 22, 2024 11:44:52 AM
 28°12'5.382"N 73°19'47.016"E
 306° NW
 Bikaner Division
 Rajasthan
 Altitude: 157.3m
 Speed: 0.3km/h

#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 5





Oct 22, 2024 12:03:36 PM
28°12'1.728"N 73°20'4.692"E

308° NW

Bikaner Division

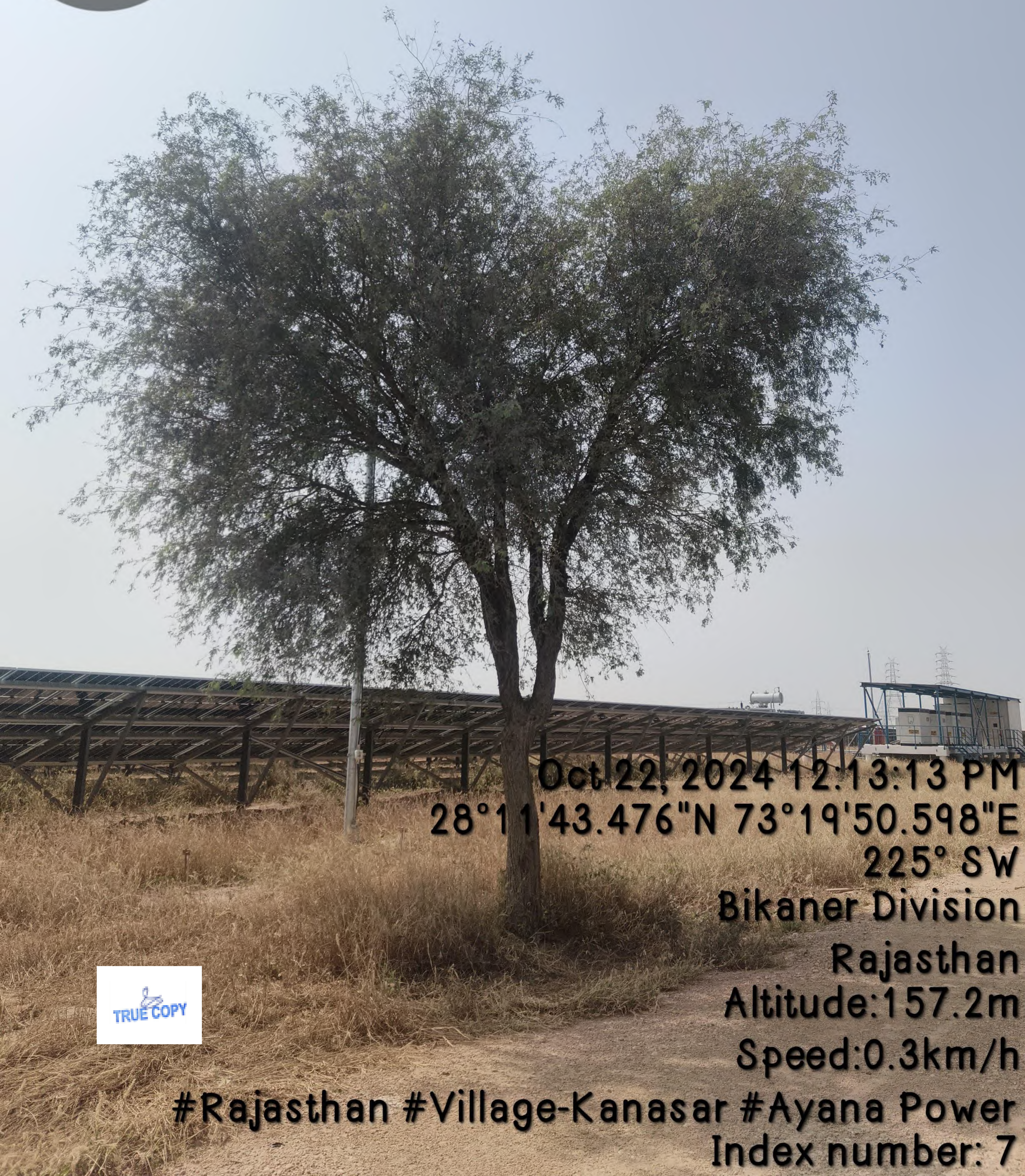
Rajasthan

Altitude: 155.1m

Speed: 1.8km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 6





Oct 22, 2024 12:13:13 PM
28°11'43.476"N 73°19'50.598"E

225° SW

Bikaner Division

Rajasthan

Altitude:157.2m

Speed:0.3km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 7





Oct 22, 2024 12:24:05 PM
 28°11'24.486"N 73°19'2.796"E
 15° N

Bikaner Division

Rajasthan

Altitude:164.5m

Speed:1.8km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 8





Oct 22, 2024 12:25:16 PM
 28°11'24.396"N 73°19'3.618"E

164° S
 Bikaner Division

Rajasthan
 Altitude: 163.6m

Speed: 0.0km/h

#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 9





Oct 22, 2024 12:27:53 PM
 28°11'25.062"N 73°19'3.984"E

357° N
 Bikaner Division

Rajasthan
 Altitude: 163.7m
 Speed: 3.9km/h



#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 10



Oct 22, 2024 12:33:03 PM
28°11'37.188"N 73°19'5.364"E
291° W

Bikaner Division

Rajasthan

Altitude: 163.3m

Speed: 1.7km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 11


TRUE COPY



Oct 22, 2024 12:38:18 PM
28°11'0.432"N 73°18'53.4"E
310° NW

Bikaner Division

Rajasthan

Altitude:165.5m

Speed:0.3km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 12





Oct 22, 2024 12:41:21 PM
28°11'2.28"N 73°18'54.606"E
307° NW

Bikaner Division

Rajasthan

Altitude: 170.5m

Speed: 1.2km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 13


TRUE COPY



Oct 22, 2024 12:45:20 PM
28°11'5.52"N 73°18'52.14"E
344° N

Bikaner Division

Rajasthan

Altitude: 168.0m

Speed: 3.5km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 14


TRUE COPY



Oct 22, 2024 12:46:07 PM
28°11'5.706"N 73°18'50.868"E
304° NW

Bikaner Division

Rajasthan

Altitude:170.8m

Speed:6.0km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 15





Oct 22, 2024 12:48:01 PM
28°11'6.534"N 73°18'49.56"E
308° NW

Bikaner Division

Rajasthan

Altitude: 168.5m

Speed: 0.4km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 16





Oct 22, 2024 12:49:35 PM
 28°11'5.55"N 73°18'48.192"E
 312° NW

Bikaner Division

Rajasthan

Altitude: 169.3m

Speed: 4.4km/h

#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 17





Oct 22, 2024 12:52:01 PM
28°11'7.122"N 73°18'46.74"E

11° N

JMD-Road
Bikaner Division

Rajasthan
Altitude: 169.1m

Speed: 2.3km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 18

TRUE COPY



Oct 22, 2024 12:52:09 PM
28°11'6.882"N 73°18'46.842"E
25° NE

JMD Road
Bikaner Division

Rajasthan
Altitude: 170.8m

Speed: 1.0km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 19

TRUE COPY



229

165



Oct 22, 2024 12:52:24 PM
28°11'7.104"N 73°18'46.494"E

337° NW

JMD Road

Bikaner Division

Rajasthan

Altitude:167.8m

Speed:1.7km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 20





Oct 22, 2024 12:54:44 PM
28°11'8.19"N 73°18'48.546"E
74° E

Bikaner Division

Rajasthan

Altitude: 167.5m

Speed: 1.9km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 21





Oct 22, 2024 12:55:06 PM
28°11'8.298"N 73°18'48.99"E

58° NE

Bikaner Division

Rajasthan

Altitude: 165.5m

Speed: 1.8km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 22





Oct 22, 2024 12:59:54 PM
28°11'7.758"N 73°18'55.83"E
49° NE

Bikaner Division

Rajasthan

Altitude: 165.3m

Speed: 1.4km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 23


TRUE COPY



Oct 22, 2024 1:01:58 PM

28°11'10.896"N 73°18'55.212"E

332° NW

Bikaner Division

Rajasthan

Altitude:166.3m

Speed:2.6km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 24





Oct 22, 2024 1:10:22 PM
28°11'39.222"N 73°18'39.222"E
281° W

Bikaner Division

Rajasthan

Altitude:205.0m

Speed:0.2km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 25


TRUE COPY



Oct 22, 2024 1:11:13 PM
28°11'40.698"N 73°18'38.982"E
270° W

Bikaner Division

Rajasthan

Altitude:193.5m

Speed:3.3km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 26


TRUE COPY



Oct 22, 2024 1:12:11 PM
28°11'42.402"N 73°18'36.45"E
322° NW

Bikaner Division

Rajasthan

Altitude: 189.1 m

Speed: 1.2 km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 27

TRUE COPY



Oct 22, 2024 1:23:31 PM
 28°10'58.818"N 73°18'36.75"E
 263° W

Bikaner Division

Rajasthan

Altitude: 176.8m

Speed: 1.7km/h

#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 28





Oct 22, 2024 1:29:02 PM
28°10'56.43"N 73°18'38.046"E
320° NW

Bikaner Division

Rajasthan

Altitude: 174.6m

Speed: 1.9km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 29





Oct 22, 2024 1:33:26 PM
28°10'53.82"N 73°18'38.898"E
257° W

Bikaner Division

Rajasthan

Altitude: 161.8m

Speed: 0.1 km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 31





Oct 22, 2024 1:43:11 PM
 28°10'53.652"N 73°18'36.09"E
 329° NW

Bikaner Division

Rajasthan

Altitude: 152.1 m

Speed: 0.3 km/h



#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 32



Oct 22, 2024 1:57:53 PM
28°11'7.518"N 73°19'6.774"E
286° W

Bikaner Division

Rajasthan

Altitude:147.2m

Speed:0.8km/h

#Rajasthan #Village-Kanasar #Ayana Power
Index number: 33


TRUE COPY



Oct 22, 2024 2:01:10 PM
28°10'49.944"N 73°19'42.546"E

128° SE

Bikaner Division

Rajasthan

Altitude:161.7m

Speed:4.0km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 34

 TRUE COPY



Oct 22, 2024 2:13:52 PM

28°11'49.044"N 73°19'41.406"E

218° SW

Bikaner Division

Rajasthan

Altitude:159.8m

Speed:1.0km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 35





Oct 22, 2024 2:14:14 PM
 28°11'49.56"N 73°19'42.852"E

213° SW
 Bikaner Division

Rajasthan
 Altitude: 167.3m

Speed: 5.3km/h

#Rajasthan #Village-Kanasar #Ayana Power
 Index number: 36





Oct 22, 2024 2:16:51 PM
 28°12'4.68"N 73°19'49.32"E

281° W
 Bikaner Division

Rajasthan

Altitude: 164.7m

Speed: 2.4km/h

#Rajasthan #Village-Kanasar #Ayana Power

Index number: 37



राजस्थान सरकार

कार्यालय खनि अभियन्ता, खान एवं भूविज्ञान विभाग, बीकानेर

क्रमांक : खअ/बीका/निर्माण/2023/ 1708

दिनांक : 18.9.2023

AYANA RENEWABLE

POWER THREE PRIVATE LIMITED

विषय :- फर्म द्वारा अल्पावधि अनुमति पत्र हेतु राजस्थान सरकार अप्रधान खनिज रियायत नियम 2017 के नियम 51(9) के बिन्दु संख्या (iii) का उपयोग किये जाने बाबत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि M/S FUTURETEL ENERGY PVT LTD के पक्ष में आपके द्वारा जारी अनुबंध संख्या ARPTL/MIN/00001 दिनांक 18.09.2023 (via mail dated 16.08.2023) से निम्न कार्य :- PPA of 300 MV Solar Power Project ID-SPD-ISTS-T9-ARPL-P1-300 MV, का निर्माण कार्य 3 माह तक के लिए आवंटित हुआ है।

उक्त कार्यादेश के निर्माण कार्य में उपयोग में आने वाले खनिज के संबंध में संवेदक के द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 51 के उप नियम 9 (3) में वर्णित विकल्प चयन करते हुए शपथ पत्र दिनांक 18.09.2023 प्रस्तुत किया है। राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 51 के उपनियम 9 (iii) में निम्नलिखित प्रावधान है:-

9. The Contractor may opt any of the Following option to pay royalty for mineral consumed in the execution of work;

(iii) apply for permit along with bill of quantity or G-schedule and a self-certified undertaking stating that the entire quantity of mineral will be procured or used royalty paid.

Provided that the contractor shall submit the record of royalty paid minerals for the assessment, along with consumption certificate from the Mining Engineer or Assistant Mining Engineer concerned; or

अतः संवेदक को बिल का भुगतान करने से पूर्व इस कार्यालय से बिल से संबंधित उपयोग में लिए गये खनिजों की मात्रा का रॉयल्टी भुगतान शुदा होना प्रमाणित करवाये बिना संवेदक को राशि का भुगतान नहीं किया जाना सुनिश्चित करने का कष्ट करें तथा कार्य समाप्ति के 15 दिवस या अधिकतम एक माह में खनिज उपयोग मात्रा का प्रमाण पत्र भिजवाने का श्रम करावें।

नोट:- यदि उक्त निर्माण कार्य में खनिज साधारण मिट्टी का उपयोग किया जाता है तो कार्यालय से नियमानुसार एस.टी.पी. जारी कराकर की मिट्टी प्रयोग में लाई जावें। (Exemption:- excavation of ordinary earth from the borrow land and used in the construction of road of embankment [anicut, canal, dams in government works except construction of national highway, state highway and railway tracks])

(धीरज मवार)

खनि अभियन्ता, बीकानेर

क्रमांक:-सम संख्यक/

दिनांक:

प्रतिलिपी:- M/S FUTURETEL ENERGY PVT LTD को भेजकर लेख है कि समस्त खनिज रॉयल्टी पेड फर्म के नाम से खरीदें। रिकॉर्ड में कमी/अभाव में दस गुणा रॉयल्टी वसूली जावेगी सा सूचित रहें।

खनि अभियन्ता, बीकानेर



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GOVERNMENT OF RAJASTHAN
OFFICE OF MINING ENGINEER, MINES AND GEOLOGY
DEPARTMENT, BIKANER

No.: K.A/Bika/Const/2023/1708 Dated 18.9.2023

AYANA RENEWABLE
POWER THREE PRIVATE LIMITED

Subject:- For the use of point no. (III) of Rule 51 (9) of Rajasthan Government Minor Mineral Concession Rules 2017 for short term permission letter by the firm.

Sir,

It is written under the above subject that the following work has been allotted for 3 months vide Contract No. ARPTL/MIN/00001 dated 18.09.2023 (via mail dated 16.08.2023) issued by you in favor of M/S FUTURETEL ENERGY PVT LTD for the work of PPA of 300 MV Solar Power Project ID- SPD-ISTS-T9-ARPL-P1-300 MV.

In relation to the mineral used in the construction work of the said work order, the contractor has submitted an affidavit dated 18.09.2023, choosing the option mentioned in sub-rule 9 (3) of rule 51 of the Rajasthan

Minor Mineral Concession Rules 2017. The following provision is in sub-rule 9 (III) of rule 51 of the Rajasthan Minor Mineral Concession 'Rules 2017:-

9. The Contractor may opt any of the Following option to pay royalty for mineral consumed in the execution of work;

(iii) apply for permit along with bill of quantity or G-schedule and a self-certified undertaking stating that the entire quantity of mineral will be procured or used royalty paid.

Provided that the contractor shall submit the record of royalty paid minerals for the assessment, along with consumption certificate from the Mining Engineer or Assistant Mining Engineer concerned; or

Therefore, before making payment of bill to the contractor, please ensure that the amount is not paid to the contractor without getting it certified from this office that royalty payment has been made for the quantity of minerals used in the bill and also ensure that the

certificate of quantity of mineral used is sent within 15 days or maximum one month of completion of the work.

Note: - If ordinary mineral soil is used in the above construction work, then the soil should be used after getting STP issued from the office as per rules.

(Exemption:- excavation of ordinary earth from the borrow land and used in the construction of road of embankment [anicut, canal, dams in government works except construction of national highway, state highway and railway tracks]

Srl No.:- Even Number

Dated _____

Sd/-
(Dheeraj PAWAR)
Mineral Engineer, Bikaner

Copy to :

M/S FUTURETEL ENERGY PVT LTD. It is written that all minerals should be purchased in the name of royalty paid firm. In case of deficiency/shortage in the records, ten times the royalty will be recovered. Please be intimated.

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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)								
SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	14-01-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026511215	10.465	10.465	
2	16-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026532009	18.175	18.175	
3	16-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026552381	15.800	15.800	
4	17-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026566981	16.515	16.515	
5	18-10-2023	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1026579596	17.460	17.460	
6	18-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026579531	18.880	18.880	
7	18-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026588115	22.320	22.320	
8	19-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026610651	12.675	12.675	
9	19-10-2023	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1026609635	12.550	12.550	
10	19-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026613315	32.080	32.080	
11	21-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026641251	33.695	33.695	
12	21-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026639576	18.720	18.720	
13	21-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026656579	17.180	17.180	
14	22-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026669843	18.520	18.520	
15	22-10-2023	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1026659652	16.530	16.530	
16	23-10-2023	RJ07GD7382	PHALODI	20 MM AGGREGATE	CUHH1026696596	18.185	18.185	
17	23-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026689463	16.355	16.355	
18	24-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026708404	19.140	19.140	
19	24-10-2023	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1026703588	14.090	14.090	
20	25-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026732050	20.760	20.760	
21	26-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026753141	36.290	36.290	
22	28-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026794521	32.640	32.640	
23	28-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026788979	18.915	18.915	
24	29-10-2023	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026817709	32.975	32.975	
25	30-10-2023	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026840450	18.805	18.805	
26	30-10-2023	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1026845476	16.525	16.525	
27	30-10-2023	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1026841721	13.905	13.905	
28	30-10-2023	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1026841692	14.115	14.115	
29	30-10-2023	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1026841608	15.930	15.930	
30	31-10-2023	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026843261	21.005	21.005	
31	31-10-2023	RJ07GD1032	PHALODI	20 MM AGGREGATE	CUHH1026864544	34.395	34.395	
TOTAL RECEIVED							625.595	



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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)

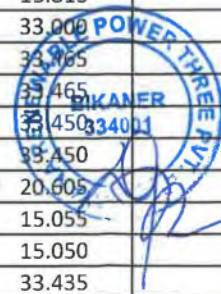
SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	14-12-2023	RJ07GC6265	KOLAYAT	SAND	KYFB1069642002	15.000	15.000	
2	21-12-2023	RJ07GF8250	KOLAYAT	SAND	IWMS1069927583	19.000	19.000	
3	21-12-2023	RJ07GC6265	KOLAYAT	SAND	KYFB1069944157	15.000	15.000	
4	23-12-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1070007587	21.390	21.390	
5	25-12-2023	RJ07GC6265	KOLAYAT	SAND	KYFB1070087850	15.000	15.000	
6	30-12-2023	RJ07GC6265	KOLAYAT	SAND	TEML1070286721	12.500	12.500	
7	01-06-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070500000	21.280	21.280	
8	01-06-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070517422	21.080	21.080	
9	01-08-2024	RJ07GF8250	KOLAYAT	SAND	IWMS1070571394	15.000	15.000	
10	01-09-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070604345	21.280	21.280	
11	01-09-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070597285	21.280	21.280	
12	01-09-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070626284	21.280	21.280	
13	01-10-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070641988	21.280	21.280	
14	01-10-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070653822	21.280	21.280	
15	01-11-2024	RJ07GF8250	KOLAYAT	SAND	DUDX1070670401	21.280	21.280	
16	02-03-2024	RJ07GE4467	KOLAYAT	SAND	TTFW1071564302	21.490	21.490	
17	02-03-2024	RJ07GE8250	KOLAYAT	SAND	TTFW1071563583	21.490	21.490	
18	02-03-2024	RJ07GF8250	KOLAYAT	SAND	TTFW1071564407	21.380	21.380	
19	02-04-2024	RJ07GE8250	KOLAYAT	SAND	TTFW1071585613	21.390	21.390	
20	02-04-2024	RJ07GF8250	KOLAYAT	SAND	TTFW1071585624	21.280	21.280	
21	02-04-2024	RJ07GE4467	KOLAYAT	SAND	TTFW1071585410	21.390	21.390	
22	02-06-2024	RJ07GE4467	KOLAYAT	SAND	TTFW1071657445	21.390	21.390	
23	02-06-2024	RJ07GF8250	KOLAYAT	SAND	TTFW1071657109	21.280	21.280	
24	02-08-2024	RJ07GF8250	KOLAYAT	SAND	TTFW1071772879	21.280	21.280	
25	02-08-2024	RJ07GF8250	KOLAYAT	SAND	TTFW1071753754	21.280	21.280	
26	21/2/2024	RJ19GH7080	KOLAYAT	SAND	IWMS1072372731	39.470	39.470	
27	21/2/2024	RJ19GH7076	KOLAYAT	SAND	IWMS1072372684	39.470	39.470	
28	21/2/2024	RJ07GE2298	KOLAYAT	SAND	IWMS1072237828	39.430	39.430	
29	21/2/2024	RJ19GH7078	KOLAYAT	SAND	IWMS1072372701	39.470	39.470	
30	21/2/2024	RJ19GH7079	KOLAYAT	SAND	IWMS1072372715	39.470	39.470	
31	21/2/2024	RJ07GD2289	KOLAYAT	SAND	IWMS1072371815	39.430	39.430	
32	21/2/2024	RJ07GC7063	KOLAYAT	SAND	IWMS1072371789	41.930	41.930	
33	21/2/2024	RJ51GA1808	KOLAYAT	SAND	IWMS1072371131	40.490	40.490	
34	21/2/2024	RJ51GA2046	KOLAYAT	SAND	IWMS1072371170	40.490	40.490	
35	21/2/2024	RJ06GC4658	KOLAYAT	SAND	IWMS1072371124	41.990	41.990	
36	21/2/2024	RJ06GC1013	KOLAYAT	SAND	IWMS10723711134	42.790	42.790	
TOTAL RECEIVED							941.010	



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SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	22-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026671219	35.110	35.110	
2	31-Oct-23	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1026864603	34.385	34.385	
3	31-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026861460	31.690	31.690	
4	31-Oct-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1026862528	15.275	15.275	
5	31-Oct-23	RJ07GD0539	PHALODI	20 MM AGGREGATE	CUHH1026862496	14.355	14.355	
6	31-Oct-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1026841762	14.825	14.825	
7	31-Oct-23	RJ07GD0539	PHALODI	20 MM AGGREGATE	CUHH1026862139	14.940	14.940	
8	31-Oct-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1026862203	16.995	16.995	
9	31-Oct-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1026862449	14.215	14.215	
10	31-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026861460	31.690	31.690	
11	01-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026886422	39.355	39.355	
12	01-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026887309	10.095	10.095	
13	01-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026887260	15.710	15.710	
14	02-Nov-23	RJ4GB3131	PHALODI	20 MM AGGREGATE	CUHH1026904450	15.465	15.465	
15	02-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1026908618	16.440	16.440	
16	02-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026907964	18.900	18.900	
17	03-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026927450	32.830	32.830	
18	04-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026950520	17.460	17.460	
19	04-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026948542	16.480	16.480	
20	04-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026948878	16.995	16.995	
21	05-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026967413	18.275	18.275	
22	05-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026967444	16.620	16.620	
23	06-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1026981762	14.565	14.565	
24	06-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026989595	18.615	18.615	
25	06-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026989513	18.460	18.460	
26	07-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027013455	15.560	15.560	
27	07-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1027013387	15.605	15.605	
28	08-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1027029763	19.030	19.030	
29	09-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027039885	16.085	16.085	
30	09-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1027039808	16.150	16.150	
31	17-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027112308	13.205	13.205	
32	17-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027112001	12.320	12.320	
33	17-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027111938	12.610	12.610	
34	17-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027111911	15.030	15.030	
35	17-Nov-23	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1027111532	17.005	17.005	
36	17-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1027111568	18.310	18.310	
37	17-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027122303	15.420	15.420	
38	17-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027122338	16.535	16.535	
39	17-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027122320	15.590	15.590	
40	17-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027122282	17.240	17.240	
41	17-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027107564	32.750	32.750	
42	18-Nov-23	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1027129621	31.910	31.910	
43	18-Nov-23	RJ07GD1032	PHALODI	20 MM AGGREGATE	CUHH1027129559	32.015	32.015	
44	18-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027129518	31.150	31.150	
45	18-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1027127387	16.030	16.030	
46	18-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027128470	17.435	17.435	
47	19-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027154131	14.720	14.720	
48	19-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1027153835	15.815	15.815	
49	19-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027154108	14.905	14.905	
50	19-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027154075	15.650	15.650	
51	19-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027154039	16.825	16.825	
52	19-Nov-23	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1027153989	12.410	12.410	
53	19-Nov-23	RJ07GC3242	PHALODI	20 MM AGGREGATE	CUHH1027153958	15.625	15.625	
54	19-Nov-23	RJ07GC0539	PHALODI	20 MM AGGREGATE	CUHH1027153921	14.705	14.705	
55	19-Nov-23	RJ07GB3393	PHALODI	20 MM AGGREGATE	CUHH1027153872	15.815	15.815	
56	20-Nov-23	RJ07GE7770	PHALODI	20 MM AGGREGATE	CUHH1027160779	33.000	33.000	
57	20-Nov-23	RJ19GH7076	PHALODI	20 MM AGGREGATE	CUHH1027161003	33.465	33.465	
58	20-Nov-23	RJ19GH7075	PHALODI	20 MM AGGREGATE	CUHH1027160911	33.465	33.465	
59	20-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027160707	33.450	33.450	
60	20-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027160707	33.450	33.450	
61	20-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1027161939	20.605	20.605	
62	20-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027161628	15.055	15.055	
63	20-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1027161593	15.050	15.050	
64	20-Nov-23	RJ19GH7075	PHALODI	20 MM AGGREGATE	CUHH1027161436	33.435	33.435	

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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)

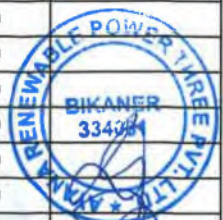
SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	03-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026926996	15.705	15.705	
2	04-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1026949856	33.815	33.815	
3	05-Nov-23	RJ07GE3087	PHALODI	10 MM AGGREGATE	CUHH1026959819	17.95	17.950	
4	05-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026967479	15.78	15.780	
5	05-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1026970527	35.905	35.905	
6	06-Nov-23	RJ07GE3087	PHALODI	10 MM AGGREGATE	CUHH1026981528	16.98	16.980	
7	06-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026991537	14.445	14.445	
8	06-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026981577	17.095	17.095	
9	06-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1026989858	33.355	33.355	
10	07-Nov-23	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1027017851	14.575	14.575	
11	07-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1027015377	15.51	15.510	
12	08-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1027031000	31.455	31.455	
13	08-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1027039565	16	16.000	
14	09-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1027039839	17.52	17.520	
15	09-Nov-23	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1027050007	14.745	14.745	
16	09-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1027048512	31.525	31.525	
17	09-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1027047070	17.185	17.185	
18	09-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1027053060	13.865	13.865	
19	17-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1027106175	20.25	20.250	
20	17-Nov-23	RJ07GE3091	PHALODI	10 MM AGGREGATE	CUHH1027113067	18.665	18.665	
21	19-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1027148806	18.23	18.230	
22	19-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1027146689	33.905	33.905	
23	19-Nov-23	RJ43GB3131	PHALODI	10 MM AGGREGATE	CUHH1027135620	25.535	25.535	
24	19-Nov-23	RJ07GE3087	PHALODI	10 MM AGGREGATE	CUHH1027142841	16.065	16.065	
25	19-Nov-23	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1027152136	13.27	13.270	
26	20-Nov-23	RJ07GE3091	PHALODI	10 MM AGGREGATE	CUHH1027161628	15.055	15.055	
27	20-Nov-23	RJ07GE3087	PHALODI	10 MM AGGREGATE	CUHH1027161593	15.05	15.050	
28	20-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1027161939	20.605	20.605	
29	20-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1027160707	33.45	33.450	
30	20-Nov-23	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1027131774	18.825	18.825	
31	20-Nov-23	RJ07GD1033	PHALODI	10 MM AGGREGATE	CUHH1027146861	34.945	34.945	
32	20-Nov-23	RJ07GD1032	PHALODI	10 MM AGGREGATE	CUHH1027146817	34.885	34.885	
33	20-Nov-23	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1027146689	33.905	33.905	
34	20-Nov-23	RJ43GB3131	PHALODI	10 MM AGGREGATE	CUHH1027153350	18.525	18.525	
35	20-Nov-23	RJ19GH7080	PHALODI	10 MM AGGREGATE	CUHH1027161177	33.455	33.455	
36	20-Nov-23	RJ07GE3087	PHALODI	10 MM AGGREGATE	CUHH1027131804	17.52	17.52	
37	20-Nov-23	RJ07GD1032	PHALODI	10 MM AGGREGATE	CUHH1027161379	33.94	33.94	
38	20-Nov-23	RJ19GH7078	PHALODI	10 MM AGGREGATE	CUHH1027161106	33.46	33.46	
39	20-Nov-23	RJ19GH7079	PHALODI	10 MM AGGREGATE	CUHH1027161146	33.45	33.45	
40	21-Nov-23	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1027169708	11.815	11.815	
41	21-Nov-23	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1027169687	15.23	15.230	

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SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	22-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1067879775	16.4	16.400	
2	23-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1067944081	16.45	16.450	
3	28-Oct-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068124697	39.56	39.560	
4	28-Oct-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068172235	15	15.000	
5	30-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068252081	16.53	16.530	
6	31-Oct-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068287414	20.41	20.410	
7	31-Oct-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068287546	21.39	21.390	
8	31-Oct-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068302752	40.32	40.320	
9	31-Oct-23	RJ07GD7813	KOLAYAT	SAND	VHQN1068302774	39.83	39.830	
10	31-Oct-23	RJ07GD1032	KOLAYAT	SAND	VHQN1068302734	39.89	39.890	
11	31-Oct-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068289363	14.86	14.860	
12	31-Oct-23	RJ07GD0541	KOLAYAT	SAND	VHQN1068305986	16.52	16.520	
13	01-Nov-23	RJ07GE8250	KOLAYAT	SAND	OGFR1068320347	19.99	19.990	
14	01-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068302879	16.31	16.310	
15	01-Nov-23	RJ07GD1032	KOLAYAT	SAND	VHQN1068314334	39.51	39.510	
16	01-Nov-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068314357	40	40.000	
17	01-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068306168	21.39	21.390	
18	01-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068323884	15	15.000	
19	01-Nov-23	RJ07GC9724	KOLAYAT	SAND	OGFR1068320504	19.94	19.940	
20	01-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068323984	15.63	15.630	
21	01-Nov-23	RJ07GD0566	KOLAYAT	SAND	VHQN1068314461	40	40.000	
22	01-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068306478	21.24	21.240	
23	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068367123	20.03	20.030	
24	02-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068373434	21.24	21.240	
25	02-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068373238	21.39	21.390	
26	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068351328	20.03	20.030	
27	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068380664	20.04	20.040	
28	02-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068360935	21.24	21.240	
29	02-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068360780	20	20.000	
30	03-Nov-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068418198	20.41	20.410	
31	03-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068404666	20.08	20.080	
32	04-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068427663	15	15.000	
33	04-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068427568	16.53	16.530	
34	04-Nov-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068436128	20.41	20.410	
35	04-Nov-23	RJ07GE8250	KOLAYAT	SAND	CROU1068399978	19.79	19.790	
36	04-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068439268	16.53	16.530	
37	04-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068448065	21.39	21.390	
38	04-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068436058	21.39	21.390	
39	05-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068475523	15	15.000	
40	06-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068514766	16.39	16.390	
41	06-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068502422	16.5	16.500	
42	06-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068501102	15	15.000	
43	06-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068518849	14.12	14.120	
44	07-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068548587	15	15.000	
45	07-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068550163	16.56	16.560	
46	08-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068587344	15	15.000	
47	09-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068639126	21.39	21.390	
48	09-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068639585	21.49	21.490	
49	09-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068611784	15	15.000	
50	09-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068626350	16.05	16.050	
51	09-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068641683	15	15.000	
52	10-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068656816	21.39	21.390	
53	10-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068656640	21.39	21.390	
54	17-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN106875667	15.75	15.750	
55	17-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068771912	16.52	16.520	
56	17-Nov-23	RJ07GC7055	KOLAYAT	SAND	IWMS1068771313	42	42.000	
57	17-Nov-23	RJ51GA2046	KOLAYAT	SAND	IWMS1068771280	40.5	40.500	
58	17-Nov-23	RJ09GB8438	KOLAYAT	SAND	IWMS1068771269	39.53	39.530	

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58	20-Nov-23	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1027161407	33.940	33.940	191
59	21-Nov-23	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1027186112	16.490	16.490	
60	21-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027194747	35.235	35.235	
	21-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027180684	19.230	19.230	



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SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	22-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026671219	35.110	35.110	
2	31-Oct-23	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1026864603	34.385	34.385	
3	31-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026861460	31.690	31.690	
4	31-Oct-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1026862528	15.275	15.275	
5	31-Oct-23	RJ07GD0539	PHALODI	20 MM AGGREGATE	CUHH1026862496	14.355	14.355	
6	31-Oct-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1026841762	14.825	14.825	
7	31-Oct-23	RJ07GD0539	PHALODI	20 MM AGGREGATE	CUHH1026862139	14.940	14.940	
8	31-Oct-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1026862203	16.995	16.995	
9	31-Oct-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1026862449	14.215	14.215	
10	31-Oct-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026861460	31.690	31.690	
11	01-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026886422	39.355	39.355	
12	01-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026887309	10.095	10.095	
13	01-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026887260	15.710	15.710	
14	02-Nov-23	RJ4GB3131	PHALODI	20 MM AGGREGATE	CUHH1026904450	15.465	15.465	
15	02-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1026908618	16.440	16.440	
16	02-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026907964	18.900	18.900	
17	03-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1026927450	32.830	32.830	
18	04-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026950520	17.460	17.460	
19	04-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026948542	16.480	16.480	
20	04-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1026948878	16.995	16.995	
21	05-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026967413	18.275	18.275	
22	05-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026967444	16.620	16.620	
23	06-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1026981762	14.565	14.565	
24	06-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1026989595	18.615	18.615	
25	06-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1026989513	18.460	18.460	
26	07-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027013455	15.560	15.560	
27	07-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1027013387	15.605	15.605	
28	08-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1027029763	19.030	19.030	
29	09-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027039885	16.085	16.085	
30	09-Nov-23	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1027039808	16.150	16.150	
31	17-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027112308	13.205	13.205	
32	17-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027112001	12.320	12.320	
33	17-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027111938	12.610	12.610	
34	17-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027111911	15.030	15.030	
35	17-Nov-23	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1027111532	17.005	17.005	
36	17-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1027111568	18.310	18.310	
37	17-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027122303	15.420	15.420	
38	17-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027122338	16.535	16.535	
39	17-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027122320	15.590	15.590	
40	17-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027122282	17.240	17.240	
41	17-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027107564	32.750	32.750	
42	18-Nov-23	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1027129621	31.910	31.910	
43	18-Nov-23	RJ07GD1032	PHALODI	20 MM AGGREGATE	CUHH1027129559	32.015	32.015	
44	18-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027129518	31.150	31.150	
45	18-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1027127387	16.030	16.030	
46	18-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027128470	17.435	17.435	
47	19-Nov-23	RJ07GD0541	PHALODI	20 MM AGGREGATE	CUHH1027154131	14.720	14.720	
48	19-Nov-23	RJ07GC0514	PHALODI	20 MM AGGREGATE	CUHH1027153835	15.815	15.815	
49	19-Nov-23	RJ07GE1356	PHALODI	20 MM AGGREGATE	CUHH1027154108	14.905	14.905	
50	19-Nov-23	RJ07GC4093	PHALODI	20 MM AGGREGATE	CUHH1027154075	15.650	15.650	
51	19-Nov-23	RJ07GB4293	PHALODI	20 MM AGGREGATE	CUHH1027154039	16.725	16.725	
52	19-Nov-23	RJ43GA5898	PHALODI	20 MM AGGREGATE	CUHH1027153989	12.410	12.410	
53	19-Nov-23	RJ07GC3242	PHALODI	20 MM AGGREGATE	CUHH1027153958	15.625	15.625	
54	19-Nov-23	RJ07GC0539	PHALODI	20 MM AGGREGATE	CUHH1027153921	14.705	14.705	
55	19-Nov-23	RJ07GB3393	PHALODI	20 MM AGGREGATE	CUHH1027153872	15.815	15.815	
56	20-Nov-23	RJ07GE7770	PHALODI	20 MM AGGREGATE	CUHH1027160779	33.000	33.000	
57	20-Nov-23	RJ19GH7076	PHALODI	20 MM AGGREGATE	CUHH1027161003	33.465	33.465	
58	20-Nov-23	RJ19GH7075	PHALODI	20 MM AGGREGATE	CUHH1027160911	33.465	33.465	
59	20-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027160707	33.450	33.450	
60	20-Nov-23	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1027160707	33.450	33.450	
61	20-Nov-23	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1027161939	20.605	20.605	
62	20-Nov-23	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1027161628	15.055	15.055	
63	20-Nov-23	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1027161593	15.050	15.050	
64	20-Nov-23	RJ19GH7075	PHALODI	20 MM AGGREGATE	CUHH1027161436	33.435	33.435	

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1	22-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1067879775	16.4	16.400	
2	23-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1067944081	16.45	16.450	
3	28-Oct-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068124697	39.56	39.560	
4	28-Oct-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068172235	15	15.000	
5	30-Oct-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068252081	16.53	16.530	
6	31-Oct-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068287414	20.41	20.410	
7	31-Oct-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068287546	21.39	21.390	
8	31-Oct-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068302752	40.32	40.320	
9	31-Oct-23	RJ07GD7813	KOLAYAT	SAND	VHQN1068302774	39.83	39.830	
10	31-Oct-23	RJ07GD1032	KOLAYAT	SAND	VHQN1068302734	39.89	39.890	
11	31-Oct-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068289363	14.86	14.860	
12	31-Oct-23	RJ07GD0541	KOLAYAT	SAND	VHQN1068305986	16.52	16.520	
13	01-Nov-23	RJ07GE8250	KOLAYAT	SAND	OGFR1068320347	19.99	19.990	
14	01-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068302879	16.31	16.310	
15	01-Nov-23	RJ07GD1032	KOLAYAT	SAND	VHQN1068314334	39.51	39.510	
16	01-Nov-23	RJ07GD1033	KOLAYAT	SAND	VHQN1068314357	40	40.000	
17	01-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068306168	21.39	21.390	
18	01-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068323884	15	15.000	
19	01-Nov-23	RJ07GC9724	KOLAYAT	SAND	OGFR1068320504	19.94	19.940	
20	01-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068323984	15.63	15.630	
21	01-Nov-23	RJ07GD0566	KOLAYAT	SAND	VHQN1068314461	40	40.000	
22	01-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068306478	21.24	21.240	
23	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068367123	20.03	20.030	
24	02-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068373434	21.24	21.240	
25	02-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068373238	21.39	21.390	
26	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068351328	20.03	20.030	
27	02-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068380664	20.04	20.040	
28	02-Nov-23	RJ07GC9724	KOLAYAT	SAND	DUDX1068360935	21.24	21.240	
29	02-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068360780	20	20.000	
30	03-Nov-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068418198	20.41	20.410	
31	03-Nov-23	RJ07GE3091	KOLAYAT	SAND	VHQN1068404666	20.08	20.080	
32	04-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068427663	15	15.000	
33	04-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068427568	16.53	16.530	
34	04-Nov-23	RJ07GD2868	KOLAYAT	SAND	DUDX1068436128	20.41	20.410	
35	04-Nov-23	RJ07GE8250	KOLAYAT	SAND	CROU1068399978	19.79	19.790	
36	04-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068439268	16.53	16.530	
37	04-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068448065	21.39	21.390	
38	04-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068436058	21.39	21.390	
39	05-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068475523	15	15.000	
40	06-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068514766	16.39	16.390	
41	06-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068502422	16.5	16.500	
42	06-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068501102	15	15.000	
43	06-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068518849	14.12	14.120	
44	07-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068548587	15	15.000	
45	07-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068550163	16.56	16.560	
46	08-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068587344	15	15.000	
47	09-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068639126	21.39	21.390	
48	09-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068639585	21.49	21.490	
49	09-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068611784	15	15.000	
50	09-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068626350	16.05	16.050	
51	09-Nov-23	RJ07GB3393	KOLAYAT	SAND	VHQN1068641683	15	15.000	
52	10-Nov-23	RJ07GE4467	KOLAYAT	SAND	DUDX1068656816	21.39	21.390	
53	10-Nov-23	RJ07GE8250	KOLAYAT	SAND	DUDX1068656640	21.39	21.390	
54	17-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN106875667	15.75	15.750	
55	17-Nov-23	RJ07GD0539	KOLAYAT	SAND	VHQN1068771912	16.52	16.520	
56	17-Nov-23	RJ07GC7055	KOLAYAT	SAND	IWMS1068771313	42	42.000	
57	17-Nov-23	RJ51GA2046	KOLAYAT	SAND	IWMS1068771280	40.5	40.500	
58	17-Nov-23	RJ09GB8438	KOLAYAT	SAND	IWMS1068771269	39.53	39.530	

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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)								
SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	02-04-2024	RJ19GH8280	PHALODI	20 MM AGGREGATE	CUHH1029792568	14.735	14.735	
2	02-04-2024	RJ43GA7519	PHALODI	20 MM AGGREGATE	CUHH1029792526	15.580	15.580	
3	03-04-2024	RJ07GD8665	PHALODI	20 MM AGGREGATE	CUHH1029805362	36.145	36.145	
4	03-04-2024	RJ19GH8280	PHALODI	20 MM AGGREGATE	CUHH1029807858	15.755	15.755	
5	04-04-2024	RJ43GA7547	PHALODI	20 MM AGGREGATE	CUHH1029825620	18.825	18.825	
6	04-04-2024	RJ19GH8280	PHALODI	20 MM AGGREGATE	CUHH1029827923	17.740	17.740	
7	04-04-2024	RJ43GA5188	PHALODI	20 MM AGGREGATE	CUHH1029836391	14.065	14.065	
8	05-04-2024	RJ43GB3131	PHALODI	20 MM AGGREGATE	CUHH1029853895	18.960	18.960	
9	05-04-2024	RJ43GA7547	PHALODI	20 MM AGGREGATE	CUHH1029846910	19.565	19.565	
10	06-04-2024	RJ43GA5188	PHALODI	20 MM AGGREGATE	CUHH1029866621	13.335	13.335	
11	06-04-2024	RJ07GE3087	PHALODI	20 MM AGGREGATE	UPYS1074461513	15.060	15.060	
12	06-04-2024	RJ43GA5898	PHALODI	20 MM AGGREGATE	UPYS1074462821	18.310	18.310	
13	10-04-2024	RJ07GE8603	PHALODI	20 MM AGGREGATE	CUHH1029936734	18.145	18.145	
14	11-04-2024	RJ43GA7547	PHALODI	20 MM AGGREGATE	CUHH1029958896	18.555	18.555	
15	13-04-2024	RJ07GE3091	PHALODI	20 MM AGGREGATE	CUHH1029985137	38.565	38.565	
16	13-04-2024	RJ07GE3087	PHALODI	20 MM AGGREGATE	CUHH1029985162	38.570	38.570	
17	13-04-2024	RJ05GB5798	PHALODI	20 MM AGGREGATE	CUHH1029985203	39.995	39.995	
18	14-04-2024	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1030002579	37.285	37.285	
19	23-04-2024	RJ07GD1032	PHALODI	20 MM AGGREGATE	CUHH1030161379	41.130	41.130	
20	23-04-2024	RJ07GD1033	PHALODI	20 MM AGGREGATE	CUHH1030161343	36.125	36.125	
21	23-04-2024	RJ07GD7813	PHALODI	20 MM AGGREGATE	CUHH1030161253	42.600	42.600	
22	25-04-2024	RJ07GE1182	PHALODI	20 MM AGGREGATE	DLNO1075134222	37.825	37.825	
						TOTAL RECEIVED	566.870	
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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)

CLIENT NAME-AYANA RENEWABLE POWER THREE PVT LTD

CONTRACTOR NAME-AB INFRA

SUMMARY OF SANDE ROYALTY FOR RA-10

SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	25-05-2024	RJ07GD7645	KOLAYAT	SAND	DUDX1076269958	20.530	20.530	
2	25-05-2024	RJ07GD6410	KOLAYAT	SAND	DUDX1076269951	20.550	20.550	
3	26-05-2024	RJ07GD8963	KOLAYAT	SAND	DUDX1076293602	20.365	20.365	
4	26-05-2024	RJ07GD9762	KOLAYAT	SAND	DUDX1076293637	20.385	20.385	
5	26-05-2024	RJ07GD8962	KOLAYAT	SAND	DUDX1076293579	20.345	20.345	
6	26-05-2024	RJ07GD8961	KOLAYAT	SAND	DUDX1076293549	20.325	20.325	
7	26-05-2024	RJ07GD7649	KOLAYAT	SAND	DUDX1076293515	20.305	20.305	
8	26-05-2024	RJ07GD7646	KOLAYAT	SAND	DUDX1076293491	20.385	20.385	
9	26-05-2024	RJ07GD7645	KOLAYAT	SAND	DUDX1076293450	20.265	20.265	
10	26-05-2024	RJ07GD6410	KOLAYAT	SAND	DUDX1076293416	20.245	20.245	
11	26-05-2024	RJ07GD9762	KOLAYAT	SAND	DUDX1076281689	20.515	20.515	
12	26-05-2024	RJ07GD8963	KOLAYAT	SAND	DUDX1076281675	20.495	20.495	
13	26-05-2024	RJ07GD8962	KOLAYAT	SAND	DUDX1076281651	20.475	20.475	
14	26-05-2024	RJ07GD8961	KOLAYAT	SAND	DUDX1076281629	20.455	20.455	
15	26-05-2024	RJ07GD7649	KOLAYAT	SAND	DUDX1076281603	20.435	20.435	
16	26-05-2024	RJ07GD7647	KOLAYAT	SAND	DUDX1076281583	20.415	20.415	
17	26-05-2024	RJ07GD7646	KOLAYAT	SAND	DUDX1076281549	20.395	20.395	
18	26-05-2024	RJ07GD7645	KOLAYAT	SAND	DUDX1076281507	20.375	20.375	
19	26-05-2024	RJ07GD6410	KOLAYAT	SAND	DUDX1076281486	20.540	20.540	
20	26-05-2024	RJ07GD9762	KOLAYAT	SAND	DUDX1076277637	20.540	20.540	
21	26-05-2024	RJ07GD8963	KOLAYAT	SAND	DUDX1076277628	20.520	20.520	
22	26-05-2024	RJ07GD8962	KOLAYAT	SAND	DUDX1076277617	20.500	20.500	
23	26-05-2024	RJ07GD8961	KOLAYAT	SAND	DUDX1076277607	20.480	20.480	
24	26-05-2024	RJ07GD7649	KOLAYAT	SAND	DUDX1076277599	20.460	20.460	
25	26-05-2024	RJ07GD7647	KOLAYAT	SAND	DUDX1076277582	20.440	20.440	
26	26-05-2024	RJ07GD7646	KOLAYAT	SAND	DUDX1076277567	20.420	20.420	
27	26-05-2024	RJ07GD7645	KOLAYAT	SAND	DUDX1076277551	20.400	20.400	
28	26-05-2024	RJ07GD6410	KOLAYAT	SAND	DUDX1076277525	20.380	20.380	
						TOTAL RECEIVED	571.940	

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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)								
SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	01-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067011070	15.460	15.460	
2	01-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067028649	15.420	15.420	
3	04-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067112681	15.440	15.440	
4	08-10-2023	RJ07GC6265	KOLAYAT	SAND	KYFB1067285505	15.000	15.000	
5	16-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067618743	16.460	16.460	
6	18-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067703389	16.390	16.390	
7	18-10-2023	RJ43GA5898	KOLAYAT	SAND	VHQN1067718284	20.090	20.090	
8	18-10-2023	RJ05GB5798	KOLAYAT	SAND	VHQN1067718012	20.400	20.400	
9	18-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067721555	16.530	16.530	
10	18-10-2023	RJ43GB3131	KOLAYAT	SAND	VHQN1067718506	20.150	20.150	
11	19-10-2023	RJ07GD0539	KOLAYAT	SAND	DAOL1067752332	15.040	15.040	
12	20-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067810661	16.520	16.520	
13	20-10-2023	RJ07GB3393	KOLAYAT	SAND	VHQN1067809768	15.000	15.000	
14	20-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067796160	16.690	16.690	
15	21-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067853036	16.520	16.520	
16	21-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067835888	15.890	15.890	
17	22-10-2023	RJ07GD7382	KOLAYAT	SAND	VHQN1067866471	20.140	20.140	
18	23-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067922364	16.420	16.420	
19	24-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067983733	16.530	16.530	
20	24-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1067966501	16.520	16.520	
21	25-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1068009234	15.040	15.040	
22	28-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1068172257	16.520	15.040	
23	28-10-2023	RJ07GB3393	KOLAYAT	SAND	VHQN1068144392	16.740	16.740	
24	28-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1068144421	15.630	15.630	
25	28-10-2023	RJ07GE4467	KOLAYAT	SAND	DUDX1068140559	21.390	21.390	
26	29-10-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1068170002	21.440	21.440	
27	29-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1068200510	16.520	16.520	
28	29-10-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1068204365	21.390	21.390	
29	30-10-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1068230877	21.390	21.390	
30	30-10-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1068247306	21.390	21.390	
31	30-10-2023	RJ07GD2868	KOLAYAT	SAND	DUDX1068230840	20.410	20.410	
32	30-10-2023	RJ07GB3393	KOLAYAT	SAND	VHQN1068232939	14.950	14.950	
33	30-10-2023	RJ07GD0539	KOLAYAT	SAND	VHQN1068232899	13.840	13.840	
34	31-10-2023	RJ07GE8250	KOLAYAT	SAND	DUDX1068271973	21.390	21.390	
35	31-10-2023	RJ07GD2868	KOLAYAT	SAND	DUDX1068272045	20.410	20.410	
TOTAL RECEIVED							613.580	



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PROJECT NAME- 300 MW SOLAR POWER PROJECT BIKANER-2 KANASAR (R.J)

SL NO	DATE	VEHICLE NO	SOURCE	MATERIAL	ROYALTY NO	QUANTITY	TOTAL QUANTITY	REMARKS
1	30-09-2023	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026231611	18.950	18.950	
2	04-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026307523	13.455	13.455	
3	11-10-2023	RJ07GA6597	PHALODI	10 MM AGGREGATE	SXXR1033638655	40.000	40.000	
4	11-10-2023	RJ50GA3097	PHALODI	10 MM AGGREGATE	SXXR1033662610	47.000	47.000	
5	11-10-2023	RJ50GC1297	PHALODI	10 MM AGGREGATE	SXXR1033662509	48.000	48.000	
6	16-10-2023	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1026544394	19.335	19.335	
7	16-10-2023	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1026548471	12.890	12.890	
8	17-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026556691	15.355	15.355	
9	17-10-2023	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026555765	19.100	19.100	
10	18-10-2023	RJ43GB3131	PHALODI	10 MM AGGREGATE	CUHH1026579652	17.545	17.545	
11	20-10-2023	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026614810	19.740	19.740	
12	20-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026620596	17.590	17.590	
13	20-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026629268	16.445	16.445	
14	20-10-2023	RJ07GC0514	PHALODI	10 MM AGGREGATE	CUHH1026633062	12.355	12.355	
15	20-10-2023	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026629206	18.960	18.960	
16	21-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026653045	14.475	14.475	
17	23-10-2023	RJ43GA5898	PHALODI	10 MM AGGREGATE	CUHH1026680707	17.125	17.125	
18	23-10-2023	RJ05GB5798	PHALODI	10 MM AGGREGATE	CUHH1026682598	15.735	15.735	
19	23-10-2023	RJ07GD7813	PHALODI	10 MM AGGREGATE	CUHH1026696771	34.300	34.300	
TOTAL RECEIVED							418.355	



211	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070848441	20.37
212	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070848418	20.37
213	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6408	R.R. Minerals	TTFW1070848349	20.37
214	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6406	R.R. Minerals	TTFW1070848304	20.37
215	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6405	R.R. Minerals	TTFW1070848281	20.37
216	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8962	R.R. Minerals	TTFW1073447136	20.37
217	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8963	R.R. Minerals	TTFW1073447147	20.37
218	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8964	R.R. Minerals	TTFW1073447165	20.37
219	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD9762	R.R. Minerals	TTFW1073447182	20.37
220	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6405	R.R. Minerals	TTFW107452684	20.47
221	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6406	R.R. Minerals	TTFW107452706	20.47
222	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6408	R.R. Minerals	TTFW107452725	20.47
223	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6405	R.R. Minerals	TTFW1073447026	20.37
224	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD9762	R.R. Minerals	TTFW1073444021	20.37
225	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6409	R.R. Minerals	TTFW1073452749	20.47
226	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6410	R.R. Minerals	TTFW1073452770	20.47
227	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7646	R.R. Minerals	TTFW1073452875	20.47
228	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8961	R.R. Minerals	TTFW1073447119	20.37
229	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6408	R.R. Minerals	TTFW1073443812	20.37
230	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6406	R.R. Minerals	TTFW1073443796	20.37
231	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6405	R.R. Minerals	TTFW1073443776	20.37
232	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6409	R.R. Minerals	TTFW1073443830	20.37
233	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6410	R.R. Minerals	TTFW1073443849	20.37
234	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8849	R.R. Minerals	TTFW1073454379	19.48
235	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD2802	R.R. Minerals	TTFW1073454513	19.48
236	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8850	R.R. Minerals	TTFW1073454413	19.48
237	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD2801	R.R. Minerals	TTFW1073454468	19.48
238	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8843	R.R. Minerals	TTFW1073454246	19.48
239	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8848	R.R. Minerals	TTFW1073454338	19.48
240	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8847	R.R. Minerals	TTFW1073454314	19.48
241	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8846	R.R. Minerals	TTFW1073454276	19.48
242	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GC8842	R.R. Minerals	TTFW1073454202	19.48
243	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD2804	R.R. Minerals	TTFW1073454610	19.38
244	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD2803	R.R. Minerals	TTFW1073454551	19.38
245	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6405	R.R. Minerals	TTFW1073477012	20.38
246	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6408	R.R. Minerals	TTFW1073477099	20.37
247	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8964	R.R. Minerals	TTFW1073477466	20.37
248	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6406	R.R. Minerals	TTFW1073477061	20.37
249	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8963	R.R. Minerals	TTFW1073477409	20.37
250	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8962	R.R. Minerals	TTFW1073477390	20.37
251	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8961	R.R. Minerals	TTFW1073477355	20.37
252	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6409	R.R. Minerals	TTFW1073477141	20.37
253	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6410	R.R. Minerals	TTFW1073477195	20.37
254	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7646	R.R. Minerals	TTFW1073477237	20.37
255	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7647	R.R. Minerals	TTFW1073477275	20.37
256	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7649	R.R. Minerals	TTFW1073477317	20.37
257	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7645	R.R. Minerals	TTFW1073477217	20.37
258	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7645	R.R. Minerals	TTFW1073443865	20.37

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259	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7646	R.R. Minerals	TTFW1073443875	20.37	
260	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7647	R.R. Minerals	TTFW1073443895	20.37	
261	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7649	R.R. Minerals	TTFW1073443921	20.37	
262	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8961	R.R. Minerals	TTFW1073443937	20.37	
263	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8962	R.R. Minerals	TTFW1073443956	20.37	
264	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7647	R.R. Minerals	TTFW1073452893	20.47	
265	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8963	R.R. Minerals	TTFW1073452987	20.47	
266	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7649	R.R. Minerals	TTFW1073452925	20.47	
267	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8962	R.R. Minerals	TTFW1073452966	20.47	
268	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8961	R.R. Minerals	TTFW1073452946	20.47	
269	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8964	R.R. Minerals	TTFW1073453002	20.47	
270	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD9762	R.R. Minerals	TTFW1073453028	20.47	
271	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7645	R.R. Minerals	TTFW1073452860	20.47	
272	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8963	R.R. Minerals	TTFW1073443980	20.37	
273	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD8964	R.R. Minerals	TTFW1073444002	20.37	
274	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD5406	R.R. Minerals	TTFW1073447046	20.37	
275	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6408	R.R. Minerals	TTFW1073447057	20.37	
276	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD6410	R.R. Minerals	TTFW1073447066	20.37	
277	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7645	R.R. Minerals	TTFW1073447074	20.37	
278	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7646	R.R. Minerals	TTFW1073447084	20.37	
279	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7647	R.R. Minerals	TTFW1073447096	20.37	
280	FUTURETEL ENERGY PVT LTD	3/15/2024	RJ07GD7649	R.R. Minerals	TTFW1073447105	20.37	
Total (MT) - RA-02						5671.29	
Previous Invoice Qty (MT) RA-01						0.000	
Cummulative (MT) Submitted up to RA-02						5671.29	

Vendor

AYANA - QA/QC



Royalty Details							
Name of Project :- Ayana Renewable Power Three Pvt Ltd							
Vendor Name :- Futuretel Energy Private Limited							
Work Order Description :- Execution of Plant Main Roads And Approach Road Work							
Type Of Material :- GRAVEL(Natural GSB)							
RA Bill No. :- RA-02							
Sr No.	Contractor Name	Date	Vehicle No.	Supplier Name	Royalty No.	QTY (MT)	Remark
1	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD5740	R.R. Minerals	TTFW1070812262	15.68	
2	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6408	R.R. Minerals	TTFW1070812561	20.37	AI
3	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6406	R.R. Minerals	TTFW1070812527	20.37	
4	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6409	R.R. Minerals	TTFW1070812652	20.37	AI
5	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6405	R.R. Minerals	TTFW1070812433	20.37	
6	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6408	R.R. Minerals	TTFW1070812262	20.37	* work for 20.37
7	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6406	R.R. Minerals	TTFW1070812262	20.37	
8	FUTURETEL ENERGY PVT LTD	1/14/2024	RJ07GD6409	R.R. Minerals	TTFW1070812262	20.37	
9	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7649	R.R. Minerals	TTFW1070840730	20.57	
10	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7651	R.R. Minerals	TTFW1070840804	20.37	
11	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8961	R.R. Minerals	TTFW1070840857	20.37	
12	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8962	R.R. Minerals	TTFW1070840913	20.37	
13	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8963	R.R. Minerals	TTFW1070840957	20.37	
14	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD9762	R.R. Minerals	TTFW1070841021	20.37	
15	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8962	R.R. Minerals	TTFW1070840992	20.37	
16	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GE5789	R.R. Minerals	TTFW1070841050	20.71	
17	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GE6789	R.R. Minerals	TTFW1070841081	20.71	
18	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7647	R.R. Minerals	TTFW1070813813	20.57	
19	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070813711	20.17	
20	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070813605	20.17	
21	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7647	R.R. Minerals	TTFW1070840656	20.57	
22	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070840623	20.57	
23	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070840590	20.57	
24	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6409	R.R. Minerals	TTFW1070840523	20.57	
25	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6408	R.R. Minerals	TTFW1070840459	20.37	
26	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6406	R.R. Minerals	TTFW1070840406	20.37	
27	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6405	R.R. Minerals	TTFW1070840312	20.37	
28	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD5740	R.R. Minerals	TTFW1070839848	15.68	
29	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD9762	R.R. Minerals	TTFW1070838052	20.57	
30	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8964	R.R. Minerals	TTFW1070837986	20.57	
31	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8963	R.R. Minerals	TTFW1070837946	20.57	
32	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8962	R.R. Minerals	TTFW1070837870	20.57	
33	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8961	R.R. Minerals	TTFW1070837844	20.57	
34	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7651	R.R. Minerals	TTFW1070837785	20.57	
35	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7649	R.R. Minerals	TTFW1070837745	20.57	
36	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7648	R.R. Minerals	TTFW1070837719	20.57	
37	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7647	R.R. Minerals	TTFW1070837671	20.57	
38	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070837623	20.57	
39	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070837589	20.37	
40	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6409	R.R. Minerals	TTFW1070837481	20.37	
41	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6408	R.R. Minerals	TTFW1070837427	20.37	
42	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6406	R.R. Minerals	TTFW1070837331	20.37	
43	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6405	R.R. Minerals	TTFW1070837253	20.37	
44	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD5740	R.R. Minerals	TTFW1070836610	15.68	
45	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8964	R.R. Minerals	TTFW1070834314	20.57	
46	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8963	R.R. Minerals	TTFW1070834270	20.57	
47	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD9762	R.R. Minerals	TTFW1070833930	20.57	
48	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8962	R.R. Minerals	TTFW1070833616	20.57	
49	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8961	R.R. Minerals	TTFW1070833574	20.57	
50	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7651	R.R. Minerals	TTFW1070833477	20.57	
51	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7649	R.R. Minerals	TTFW1070833411	20.57	
52	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7648	R.R. Minerals	TTFW1070833364	20.57	
53	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7647	R.R. Minerals	TTFW1070833251	20.57	
54	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070833134	20.57	
55	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070832807	20.37	
56	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6410	R.R. Minerals	TTFW1070833093	20.37	
57	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6409	R.R. Minerals	TTFW1070833039	20.37	
58	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6408	R.R. Minerals	TTFW1070832841	20.37	
59	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD6405	R.R. Minerals	TTFW1070832770	20.37	
60	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD5740	R.R. Minerals	TTFW1070832552	15.68	
61	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD9762	R.R. Minerals	TTFW1070827400	20.57	
62	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8964	R.R. Minerals	TTFW1070827368	20.57	
63	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8963	R.R. Minerals	TTFW1070827320	20.57	
64	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8962	R.R. Minerals	TTFW1070827286	20.57	
65	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD8961	R.R. Minerals	TTFW1070826633	20.57	
66	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7651	R.R. Minerals	TTFW1070826537	20.17	
67	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7649	R.R. Minerals	TTFW1070826398	20.17	
68	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7648	R.R. Minerals	TTFW1070826349	20.17	
69	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7647	R.R. Minerals	TTFW1070826275	20.37	
70	FUTURETEL ENERGY PVT LTD	1/15/2024	RJ07GD7645	R.R. Minerals	TTFW1070826179	20.37	

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Client:		M/s AYANA RENEWABLE POWER III PRIVATE Limited				
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)	Remark
1	FOBO1026962055	RJ50GA0380	Zigma Stone Crusher	42	42	
3	FOBO1027003186	RJ50GB2259	Zigma Stone Crusher	49.88	91.88	
4	JEGT1026998660	RJ50GA2773	Balaji Stone Crusher	44.7	136.58	
5	FOBO1027000566	RJ07GC8914	Zigma Stone Crusher	44	180.58	
6	FOBO1027020306	RJ07GC8914	Zigma Stone Crusher	45.6	226.18	
7	FOBO1027041278	RJ50GA2663	Zigma Stone Crusher	44.57	270.75	
8	FOBO1027041461	RJ07GC8914	Zigma Stone Crusher	45.37	316.12	
9	JEGT1027037537	RJ50GA2773	Balaji Stone Crusher	45.86	361.98	
10	BVBM1027136811	RJ07GD5603	Dungras Stone Crusher	56.03	418.01	
11	BVBM1027154530	RJ07GD0302	Dungras Stone Crusher	48.16	466.17	
12	FOBO1027169232	RJ50GA2022	Zigma Stone Crusher	40.74	506.91	
13	FOBO1027168023	RJ21GC7295	Zigma Stone Crusher	43.02	549.93	
14	FOBO1027167163	RJ50GA1313	Zigma Stone Crusher	43.24	593.17	
15	FOBO1027168549	RJ07GA8055	Zigma Stone Crusher	36.98	630.15	
16	FOBO1027176484	RJ50GA0380	Zigma Stone Crusher	44.41	674.56	
17	FOBO1027183809	RJ50GA2022	Zigma Stone Crusher	40.67	715.23	
18	BVBM1027182552	RJ07GE2855	Dungras Stone Crusher	52.66	767.89	
19	FOBO1027188391	RJ07GC1525	Zigma Stone Crusher	46.5	814.39	
20	JEGT1027188773	RJ50GA2773	Balaji Stone Crusher	48.5	862.89	
21	JEGT1027202229	RJ50GA2773	Balaji Stone Crusher	47.73	910.62	
22	FOBO1027201957	RJ50GA2022	Zigma Stone Crusher	40.32	950.94	
23	FOBO1027200582	RJ50GA0380	Zigma Stone Crusher	44.59	995.53	
24	FOBO1027218844	RJ50GA2022	Zigma Stone Crusher	39.41	1034.94	
25	JTHG1027222044	RJ11GB5955	Jindal Stone Crusher	41.7	1076.64	



Client: M/s Ayana Renewable Pvt Limited						
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)	Remark
1	FOBO1026958944	RJ07GD4287	Zigma Stone Crusher	49.01	49.01	
2	FOBO1026958532	RJ07GD4663	Zigma Stone Crusher	51.05	100.06	
3	JEGT1026959587	RJ50GA2773	Balaji Stone Crusher	45.58	145.64	
4	JEGT1026958327	RJ21GC7295	Balaji Stone Crusher	41.15	186.79	
5	FOBO1026961535	RJ50GB2259	Zigma Stone Crusher	53.15	239.94	
6	FOBO1026960988	RJ50GA2663	Zigma Stone Crusher	44.43	284.37	
7	FOBO1026981834	RJ50GA2663	Zigma Stone Crusher	44.35	328.72	
8	FOBO1026983069	RJ50GA0380	Zigma Stone Crusher	42.12	370.84	
9	JEGT1026980746	RJ50GA2773	Balaji Stone Crusher	43.4	414.24	
10	FOBO1027003309	RJ50GA2663	Zigma Stone Crusher	43.94	458.18	
11	FOBO1027003460	RJ50GA0380	Zigma Stone Crusher	44.39	502.57	
12	FOBO1027019035	RJ21GC7295	Zigma Stone Crusher	43.18	545.75	
13	JEGT1027020092	RJ50GA2773	Balaji Stone Crusher	45.93	591.68	
14	FOBO1027023075	RJ50GA0380	Zigma Stone Crusher	44.41	636.09	
15	FOBO1027023214	RJ50GA2663	Zigma Stone Crusher	44.85	680.94	
16	FOBO1027038951	RJ21GC7295	Zigma Stone Crusher	44.75	725.69	
17	JEGT1027041221	RJ32GB5938	Balaji Stone Crusher	46.44	772.13	
18	FOBO1027057795	RJ32GB6616	Zigma Stone Crusher	58.78	830.91	
19	FOBO1027049782	RJ50GA0380	Zigma Stone Crusher	45.19	876.1	
20	FOBO1027043770	RJ32GB6616	Zigma Stone Crusher	51.96	928.06	
21	BVBM1027058975	RJ07GE1293	Dungras Stone Crusher	56.74	984.8	
22	BVBM1027058856	RJ44GA8111	Dungras Stone Crusher	54.16	1038.96	
23	BVBM1027068566	RJ44GB8111	Dungras Stone Crusher	59.36	1098.32	
24	FOBO1027107439	RJ50GA0380	Zigma Stone Crusher	40.19	1138.51	
25	BVBM1027120378	RJ07GF3300	Dungras Stone Crusher	51.79	1190.3	
26	BVBM1027119570	RJ07GE2855	Dungras Stone Crusher	53.64	1243.94	
27	BVBM1027122904	RJ07GD7968	Dungras Stone Crusher	46.19	1290.13	
28	BVBM1027122941	RJ07GD0302	Dungras Stone Crusher	46.73	1336.86	
29	FOBO1027137766	RJ50GA2663	Zigma Stone Crusher	44.78	1381.64	
30	FOBO1027136769	RJ50GA0380	Zigma Stone Crusher	42.74	1424.38	
31	BVBM1027132600	RJ07GD4832	Dungras Stone Crusher	60.82	1485.2	
32	BVBM1027150080	RJ18GD4007	Dungras Stone Crusher	52.18	1537.38	
33	BVBM1027150389	RJ07GF3300	Dungras Stone Crusher	52.86	1590.24	
34	FOBO1027154358	RJ50GA0380	Zigma Stone Crusher	44.35	1634.59	
35	FOBO1027154447	RJ50GA2663	Zigma Stone Crusher	45.78	1680.37	
36	FOBO1027176203	RJ50GA2663	Zigma Stone Crusher	43.73	1724.1	
37	BVBM1027184053	RJ18GD4007	Dungras Stone Crusher	54.02	1778.12	
38	BVBM1027182134	RJ07GF3300	Dungras Stone Crusher	54.31	1832.43	
39	FOBO1027186340	RJ21GC1001	Zigma Stone Crusher	43.39	1875.82	
40	FOBO1027199924	RJ50GA2663	Zigma Stone Crusher	43.6	1919.42	
41	UUUD1027206224	RJ32GB5938	Shri Krishna Stone Crusher	49.73	1969.15	
42	JEGT1027219751	RJ50GA2773	Balaji Stone Crusher	48.41	2017.56	
43	BVBM1027216009	RJ18GD4007	Dungras Stone Crusher	54.33	2071.89	1901.46
44	BVBM1027212589	RJ07GD6461	Dungras Stone Crusher	45.71	2117.6	861361.38





Client: M/s Ayana Renewable Pvt Limited						
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)	Remark
1	XHZD1068575098	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	21.38	
2	XHZD1068573112	RJ50GA3924	JAI KARNI MINES & MINERALS	20.5	41.88	
3	XHZD1068595482	RJ50GA3924	JAI KARNI MINES & MINERALS	20.8	62.68	
4	XHZD1068593544	RJ50GA6045	JAI KARNI MINES & MINERALS	21.28	83.96	
5	XHZD1068607445	RJ50GA6045	JAI KARNI MINES & MINERALS	20.98	104.94	
6	XHZD1068607989	RJ50GA3924	JAI KARNI MINES & MINERALS	20.5	125.44	
7	IWMS1068616692	RJ50GA3924	JAI KARNI MINES & MINERALS	19	144.44	
8	XHZD1068616967	RJ50GA6045	JAI KARNI MINES & MINERALS	21.28	165.72	
9	XHZD1068635967	RJ50GA6045	JAI KARNI MINES & MINERALS	21.28	187	
10	XHZD1068635312	RJ50GA3924	JAI KARNI MINES & MINERALS	20.8	207.8	
11	XHZD1068650386	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	229.18	
12	XHZD1068673774	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	250.56	
13	XHZD1068689286	RJ50GA3924	JAI KARNI MINES & MINERALS	20.8	271.36	
14	IWMS1068684020	RJ50GA6045	GANPATI MINES	19.98	291.34	
15	IWMS1068721431	RJ50GA3924	GANPATI MINES	20	311.34	
16	IWMS1068721802	RJ50GA6045	GANPATI MINES	20.08	331.42	
17	IWMS1068726024	RJ50GA3924	GANPATI MINES	20	351.42	
18	IWMS1068726537	RJ50GA6045	GANPATI MINES	19.98	371.4	
19	IWMS1068738439	RJ50GA3924	GANPATI MINES	20	391.4	
20	IWMS1068747060	RJ50GA6045	GANPATI MINES	20.08	411.48	
21	IWMS1068738682	RJ50GA6045	GANPATI MINES	19.98	431.46	
22	IWMS1068799439	RJ50GA6045	GANPATI MINES	19.98	451.44	
23	IWMS1068799556	RJ50GA3924	GANPATI MINES	20	471.44	
24	IWMS1068813282	RJ50GA3924	GANPATI MINES	20	491.44	
25	IWMS1068813840	RJ50GA6045	GANPATI MINES	19.98	511.42	
26	XHZD1068830221	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	532.32	
27	IWMS1068829786	RJ50GA6045	GANPATI MINES	19.98	552.3	
28	IWMS1068834934	RJ50GA3924	GANPATI MINES	20	572.3	
29	IWMS1068835422	RJ50GA6045	GANPATI MINES	19.98	592.28	
30	XHZD1068838278	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	613.18	
31	XHZD1068847166	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	634.56	
32	IWMS1068851000	RJ50GA3924	GANPATI MINES	20	654.56	
33	XHZD1068861757	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	675.94	
34	XHZD1068864925	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	696.84	
35	IWMS1068882921	RJ50GA3924	GANPATI MINES	20	716.84	
36	XHZD1068870350	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	737.74	
37	XHZD1068877610	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	759.12	
38	XHZD1068893766	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	780.5	
39	XHZD1068895420	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	801.4	
40	IWMS1068901814	RJ50GA3924	GANPATI MINES	20	821.4	
41	XHZD1068901440	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	842.78	
42	XHZD1068908737	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	864.16	
43	XHZD1068922529	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	885.06	
44	XHZD1068929015	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	906.44	
45	XHZD1068933923	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	927.34	
46	XHZD1068935242	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	948.72	
47	XHZD1068943481	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	970.1	
48	OGFR1068942370	RJ50GA3924	GANPATI MINES	20	990.1	
49	OGFR1068954986	RJ50GA3924	GANPATI MINES	20	1010.1	
50	XHZD1068958966	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	1031.48	
51	XHZD1068966290	RJ50GA6045	JAI KARNI MINES & MINERALS	21.30	1052.06	
52	OGFR1068964714	RJ50GA3924	GANPATI MINES	19	1071.86	
53	OGFR1068986059	RJ50GA3924	GANPATI MINES	20	1091.86	
54	XHZD1068994293	RJ50GA3924	GANPATI MINES	20.9	1112.76	
55	XHZD1068994758	RJ50GA6045	GANPATI MINES	21.38	1134.14	
56	XHZD1068972249	RJ50GA3924	GANPATI MINES	20.9	1155.04	
57	XHZD1068982937	RJ50GA6045	GANPATI MINES	21.38	1176.42	
58	OGFR1069011334	RJ50GA6045	GANPATI MINES	20	1196.42	
59	OGFR1069011449	RJ50GA3924	GANPATI MINES	20	1216.42	
60	XHZD1069003607	RJ50GA6045	GANPATI MINES	21.38	1237.8	
61	XHZD1068997213	RJ50GA3924	GANPATI MINES	20.9	1258.7	
62	XHZD1069003504	RJ50GA3924	GANPATI MINES	20.9	1279.6	
63	XHZD1069039589	RJ50GA6045	GANPATI MINES	21.38	1300.98	
64	XHZD1069029810	RJ50GA6045	GANPATI MINES	21.38	1322.36	
65	XHZD1069030029	RJ50GA3924	GANPATI MINES	20.9	1343.26	
66	XHZD1069039630	RJ50GA3924	GANPATI MINES	20.9	1364.16	
67	IWMS1069050433	RJ50GA3924	GANPATI MINES	20	1384.16	



Client: M/s AYANA RENEWABLE POWER III PRIVATE Limited						
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)	Remark
1	FOBO1027136769	RJ50GA0380	Zigma Stone Crusher	40.525	40.525	
3	BVBM1027132600	RJ07GD4832	Dungras Stone Crusher	62.19	102.715	
4	BVBM1027150080	RJ18GD4007	Dungras Stone Crusher	53.12	155.835	
5	BVBM1027150389	RJ07GF3300	Dungras Stone Crusher	53.59	209.425	
6	FOBO1027154358	RJ50GA0380	Zigma Stone Crusher	43.47	252.895	
7	FOBO1027154447	RJ50GA2663	Zigma Stone Crusher	45.85	298.745	
8	FOBO1027176203	RJ50GA2663	Zigma Stone Crusher	43.085	341.83	
9	BVBM1027182134	RJ07GF3300	Dungras Stone Crusher	54.92	396.75	
10	BVBM1027184053	RJ18GD4007	Dungras Stone Crusher	54.82	451.57	
11	FOBO1027186340	RJ21GC1001	Zigma Stone Crusher	43.12	494.69	
12	FOBO1027199924	RJ50GA2663	Zigma Stone Crusher	42.83	537.52	
13	UUUD1027206224	RJ32GB5938	Shri Krishna Stone Crusher	49.1	586.62	
14	bvbm1027216009	rj18gd4007	Dungras Stone Crusher	55.15	641.77	
15	BVBM1027212589	RJ07GD6461	Dungras Stone Crusher	47.42	689.19	
16	FOBO1027218844	RJ50GA2022	Zigma Stone Crusher	38.75	727.94	
17	JTHG1027222044	RJ11GB5955	Jindal Stone Crusher	42.02	769.96	
18	FOBO1027229868	RJ21GC7295	Zigma Stone Crusher	44.86	814.82	
19	FOBO1027227755	RJ32GB6616	Zigma Stone Crusher	53.07	867.89	
20	FOBO1027235933	RJ50GA2022	Zigma Stone Crusher	38.8	906.69	
21	BVBM1027237449	RJ44GB8111	Dungras Stone Crusher	57.94	964.63	
22	BVBM1027243627	RJ44GAB111	Dungras Stone Crusher	56.96	1021.59	
23	FOBO1027243864	RJ50GC0597	Zigma Stone Crusher	55.5	1077.09	
24	BVBM1027251246	RJ07GD6461	Dungras Stone Crusher	46.72	1123.81	
25	FOBO1027254211	RJ21GC7295	Zigma Stone Crusher	42.205	1166.015	
26	JEGT1027272931	RJ50GA1313	Balaji Stone Crusher	44.5	1210.515	
27	JEGT1027289007	RJ21GC7295	Balaji Stone Crusher	42.12	1252.635	
28	FOBO1027291053	RJ21GC1001	Zigma Stone Crusher	41.8	1294.435	
29	FOBO1027289554	RJ07GC6591	Zigma Stone Crusher	39.505	1333.94	
30	FOBO1027286406	RJ50GA2022	Zigma Stone Crusher	38.36	1372.3	
31	JEGT1027290723	RJ50GA2773	Balaji Stone Crusher	47.6	1419.9	
32	FOBO1027291407	RJ07GC8914	Zigma Stone Crusher	46.28	1466.18	
33	FOBO1027304890	RJ50GA2022	Zigma Stone Crusher	38.7	1504.88	
34	FOBO1027318697	RJ32GB6616	Zigma Stone Crusher	53.305	1558.185	
35	BVBM1027323850	RJ44GAB111	Dungras Stone Crusher	55.28	1613.465	
36	FOBO1027322068	RJ50GA2022	Zigma Stone Crusher	41.2	1654.665	



Client: M/s Ayana Renewable Pvt Limited					
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)
	BVBM1026559131	RJ44GB8111	Dungras Stone Crusher	58.81	58.81
	BVBM1026580970	RJGB8111	Dungras Stone Crusher	58.75	117.56
	BVBM1026599434	RJ44GB8111	Dungras Stone Crusher	59.9	177.46
1	JEGT1026656442	RJ50GA6045	Balaji Stone Crusher	61.18	238.64
2	JEGT1026663697	RJ21GB0578	Balaji Stone Crusher	47.8	286.44
3	JEGT1026655432	RJ07GC1807	Balaji Stone Crusher	49.75	336.19
4	JEGT1026694577	RJ50GA6045	Balaji Stone Crusher	58.68	394.87
5	JEGT1026696878	RJ07GC1807	Balaji Stone Crusher	49.15	444.02
6	JEGT1026697802	RJ50GA3924	Balaji Stone Crusher	55.6	499.62
7	JEGT1026774433	RJ50GA0380	Balaji Stone Crusher	41.65	541.27
8	JEGT1026779021	RJ50GA2773	Balaji Stone Crusher	48.1	589.37
9	JEGT1026806858	RJ07GC8914	Balaji Stone Crusher	46.14	635.51
10	JEGT1026806513	RJ50GB2259	Balaji Stone Crusher	53.15	688.66
11	FOBO1026808190	RJ50GA2663	Zigma Stone Crusher	44.58	733.24
12	FOBO1026829753	RJ50GA2663	Zigma Stone Crusher	43.71	776.95
13	FOBO1026830173	RJ07GC8914	Zigma Stone Crusher	45.55	822.5
14	FOBO1026852727	RJ07GC8914	Zigma Stone Crusher	44.79	867.29
15	FOBO1026853099	RJ50GA0380	Zigma Stone Crusher	42.45	909.74
16	JEGT1026852507	RJ50GA2773	Balaji Stone Crusher	49.5	959.24
17	FOBO1026876275	RJ50GA2663	Zigma Stone Crusher	44.75	1003.99
18	FOBO1026876692	RJ07GC8914	Zigma Stone Crusher	45.82	1049.81
19	JEGT1026873633	RJ19GD0502	Balaji Stone Crusher	39.1	1088.91
20	FOBO1026898058	RJ50GA2663	Zigma Stone Crusher	41.88	1130.79

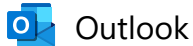


Client:		M/s Ayana Renewable Pvt Limited			
S.No	Royalty No.	Truck no	Supplier Name	Quantity (MT)	Cummulative Quantity (MT)
1	XHZD1069558822	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	21.38
2	XHZD1069584505	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	42.76
3	XHZD1069595676	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	64.14
4	XHZD1069567494	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	85.52
5	XHZD1069627536	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	106.9
6	XHZD1069631278	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	127.8
7	XHZD1069665679	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	148.7
8	XHZD1069673777	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	169.6
9	XHZD1069703334	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	190.5
10	XHZD1069705437	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	211.88
11	XHZD1069714251	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	232.78
12	XHZD1069745284	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	253.68
13	XHZD1069748817	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	275.06
14	XHZD1069754721	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	295.96
15	IWMS1069755611	RJ50GA6045	GANPATI MINES	21.48	317.44
16	XHZD1069787244	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	338.34
17	XHZD1069790857	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	359.72
18	XHZD1069986172	RJ50GA3924	JAI KARNI MINES & MINERALS	20.9	380.62
19	XHZD1069986636	RJ50GA6045	JAI KARNI MINES & MINERALS	21.38	402



[Handwritten signature]

TRUE COPY



Re: O.A. 834 of 2024 titled Ganeshdan Beetu v. State of Rajasthan & Ors.

From Amishi <Amishi@Trilegal.com>

Date Fri 11/8/2024 4:46 PM

To roc.lko-mef@nic.in <roc.lko-mef@nic.in>; rorpcb.jaipur@gmail.com <rorpcb.jaipur@gmail.com>; member-secretary@rpcb.nic.in <member-secretary@rpcb.nic.in>; acp.rpcb@rajasthan.gov.in <acp.rpcb@rajasthan.gov.in>; dm-bik-rj@nic.in <dm-bik-rj@nic.in>; apccf.ll.forest@rajasthan.gov.in <apccf.ll.forest@rajasthan.gov.in>; pccf.raj.forest@rajasthan.gov.in <pccf.raj.forest@rajasthan.gov.in>

Cc Harshita Agarwal <harshita.agarwal@Trilegal.com>; Ashly Cherian <ashly.cherian@Trilegal.com>

 1 attachment (20 MB)

Short Affidavit- Respondent No. 5.pdf;

Dear All,

We act for and on behalf of Respondent No. 5, i.e., Ayana Renewable Power Private Limited in the captioned OA. Please see attached the short affidavit being filed on behalf of the Respondent No. 5. The present email shall be treated as advance service of the attached affidavit. You are requested to acknowledge the receipt of the same.

Kind Regards,

Amishi

Counsel for Respondent No. 5

9815980802

Amishi

Associate

Trilegal

1st Floor, Wing A&B,

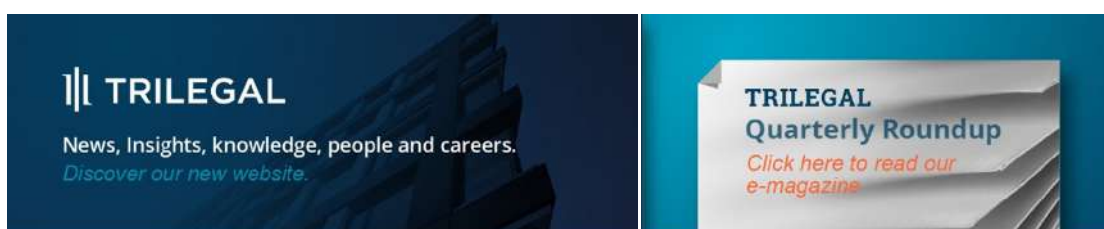
Prius Platinum,

D-3, District Centre,

Saket, New Delhi,

110017

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CONFIDENTIALITY NOTE